

LOK SABHA

—
BULLETIN – PART I
(Brief Record of Proceedings)
—

Wednesday, November 22, 2006/Agrahayana 1, 1928 (Saka)

—
No. 191

11.00 A.M.

1. National Anthem

The National Anthem was played.

11.02 A.M.

2. Oath or Affirmation

The following members took oath or made affirmation, signed the Roll of Members and took their seats in the House: -

- (1) Shri Syed Shah Nawaz Hussain (in Urdu)
- (2) Shri Ramswaroop Prasad (in Hindi)
- (3) Shri Rampal Singh (in Hindi)
- (4) Shri Abu Hasem Khan Chowdhury (in English)
- (5) Shri Narahari Mahato (in Bengali)
- (6) Shri Abu Ayes Mondal (in English)

3. Introduction of Ministers

The Prime Minister introduced Shri A.K. Antony, Minister of Defence, Shri Jaya Prakash Narayan Yadav, Minister of State in the Ministry of Water Resources and Shri M.H. Ambareesh, Minister of State in the Ministry of Information & Broadcasting.

11.10 A.M.

4. Obituary References

The Speaker made references to the passing away of Shri Satyendra Narayan Sinha, a member of the Provisional Parliament, First, Second and Fifth to Eighth Lok Sabhas, Shri Shankararao Patil, a member of the Seventh and Ninth Lok Sabhas, Shri Ravindra Varma, a member of the Third, Sixth and Seventh Lok Sabhas, Shri Kanshi Ram, a member of the Tenth and Eleventh Lok Sabhas and Shri Bhikhu Ram Jain, a member of the Seventh Lok Sabha.

As a mark of respect to the memory of the departed, members stood in silence for a short while and thereafter the House was adjourned for the day.

5. Questions

As the House adjourned after Obituary References, Starred Questions could not be called for oral answers. Starred Question Nos. 1-20 put down in the order paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 1-225 would be printed in the official report of the day.

11.20 A.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 23rd November, 2006)

**P.D.T.
ACHARY,**

Secretary-General.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Thursday, November 23, 2006/Agrahayana 2, 1928 (Saka)

No. 192

11.01 A.M.

1. Oath

Shri Babu Lal Marandi took the Oath in Hindi, signed the Roll of Members and took his seat in the House.

(Due to interruptions in the House, Lok Sabha adjourned at 11.07 A.M. and re-assembled at 11.15 A.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned at 11.18 A.M. and re-assembled at 2.00 P.M.)

2. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 21-40 put down in the order paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 226-455 would be printed in the official report of the day.

2.02 P.M.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Forty third Report (Hindi and English versions) of the Commissioner Linguistic Minorities for the period from July 2004 to June 2005 under article 350 (B) (2) of the Constitution.

- (2) A copy of the Explanatory Note (Hindi and English versions) of the Report mentioned at (1) above.
- (3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Ennore Port Limited and the Department of Shipping, Ministry of Shipping, Road Transport and Highways, for the year 2006-2007.
- (4) A copy of the Report on the State of the Panchayats- A Mid-Term Review and Appraisal-2006 (Volumes I to III) (Hindi and English versions).
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Ranchi Ashok Bihar Hotel Corporation Limited, Ranchi, for the year 2004-2005.
 - (ii) Annual Report of the Ranchi Ashok Bihar Hotel Corporation Limited, Ranchi, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Indian Telegraph (Amendment) Ordinance, 2006, under rule 71 (2) of the Rules of Procedure and Conduct of Business in Lok Sabha.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
 - (a)
 - (i) Review by the Government of the working of the Bharat Electronics Limited, Bangalore, for the year 2005-2006.
 - (ii) Annual Report of the Bharat Electronics Limited, Bangalore, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b)
 - (i) Review by the Government of the working of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2005-2006.
 - (ii) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) A copy each of the following Ordinances (Hindi and English versions) under article 123 (2) (a) of the Constitution:-
 - (i) The National Council for Teacher Education (Amendment and Validation) Ordinance, 2006 (No. 2 of 2006), promulgated by the President on the 11th September, 2006.
 - (ii) The Indian Telegraph (Amendment) Ordinance, 2006 (No.3 of 2006), promulgated by the President on the 30th October, 2006.
- (10) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

- (i) S.O 1346 (E) published in Gazette of India dated the 23rd August, 2006 regarding acquisition of land for the purpose of building (widening six/eight laning) of Nation Highway No. 8, including improvement of Rajokari Junction in the National Capital Territory of Delhi.
- (ii) S.O 1214 (E) published in Gazette of India dated the 28th July, 2006 regarding acquisition of land for building, maintenance, management and operation of National Highway No. NE-II (Eastern Peripheral Expressway (Baghpat Section) in the State of Uttar Pradesh.
- (iii) S.O 1247 (E) published in Gazette of India dated the 2nd August, 2006 regarding acquisition of land for building, maintenance, management and operation of National Highway No. NE-II (Eastern Peripheral Expressway (Ghaziabad Section) in the State of Uttar Pradesh.
- (iv) S.O 1286 (E) published in Gazette of India dated the 10th August, 2006, containing corrigendum to the Notification No. S.O. 734 (E) dated the 18th May, 2006, (in Hindi version only).
- (v) S.O 1288 (E) published in Gazette of India dated the 11th August, 2006 regarding acquisition of land for public purpose of construction of Gorakhpur Bypass, including Rapti Bridge (Lucknow- Gorakhpur Section) of National Highway No. 28 in t he State of Uttar Pradesh.
- (vi) S.O 1281 (E) published in Gazette of India dated the 10th August, 2006 regarding acquisition of land for public purpose of building (four-laning) maintenance, management and operation of National Highway No. 2 (Kanpur-Varanasi Section) in the State of Uttar Pradesh.
- (vii) S.O 1307 (E) published in Gazette of India dated the 14th August, 2006 regarding acquisition of land for public purpose of building, maintenance, management and operation of National Highway No. NE-II (Eastern Peripheral Expressway (Gautam Budh Nagar Section) in the State of Uttar Pradesh.
- (viii) S.O 1468 (E) published in Gazette of India dated the 11th September, 2006 regarding rates of fees to be recovered from the users of the Chandra Sekhar Azad Bridge on the Ganga river on National Highway No. 96 (Uttrola- Faizabad-Allahabad Section) in the State of Uttar Pradesh.
- (ix) S.O 1489 (E) published in Gazette of India dated the 13th September, 2006 making certain amendments in the Notification No. S.O. 717 (E) dated the 15th May, 2005.
- (x) S.O 1502 (E) published in Gazette of India dated the 14th September, 2006 making certain amendments in the Notification No. S.O. 911 (E) dated the 15th June, 2006.

- (xi) S.O 1307 (E) published in Gazette of India dated the 14th August, 2006 regarding acquisition of land for public purpose of building, maintenance, management and operation of National Highway No. NE-II (Eastern Peripheral Expressway (Gautam Budh Nagar Section) in the State of Uttar Pradesh.
- (xii) S.O 1593 (E) published in Gazette of India dated the 25th September, 2006 regarding acquisition of land for public purpose of building (widening/Four-laning etc.), maintenance, management and operation of National Highway Nos. 2 and 25 (Bhognipur – Bara Section) in the State of Uttar Pradesh.
- (xiii) S.O 1598 (E) and S.O. 1599 (E) published in Gazette of India dated the 25th September, 2006 regarding acquisition of land for building (widening/Four-laning etc.), maintenance, management and operation of different stretches of National Highway No. 24 (Sitapur – Lucknow Section) in the State of Uttar Pradesh.
- (xiv) S.O 1702 (E) published in Gazette of India dated the 5th October, 2006 regarding acquisition of land for public purpose of building (four-laning) maintenance, management and operation of National Highway No. 2 (Kanpur-Varanasi Section) in the State of Uttar Pradesh.
- (xv) S.O 1769 (E) published in Gazette of India dated the 16th October, 2006 regarding omission of five kilometer stretch of the National Highway No. 222 (Bhiwandi by-pass junction to Durgadi Chowk in Kalyan City) in the State of Maharashtra.
- (xvi) S.O 1246 (E) published in Gazette of India dated the 2nd August, 2006 regarding acquisition of land for public purpose of building maintenance, management and operation of National Highway No. NE-II (Eastern Peripheral Expressway) (Faridabad section) in the State of Haryana.
- (xvii) S.O 1503 (E) published in Gazette of India dated the 14th September, 2006 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 10 (Bahadurgarh-Rohtak section) in the State of Haryana.
- (xviii) S.O 1380 (E) published in Gazette of India dated the 30th August, 2006 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 10 (Bahadurgarh-Rohtak section) in the State of Haryana.
- (xix) S.O 1695 (E) published in Gazette of India dated the 4th October, 2006 regarding acquisition of land for building (widening/six-laning, etc.,) maintenance, management and operation of National Highway No. 1 (Delhi-Ambala section) in the State of Haryana.
- (xx) S.O 1588 (E) and S.O. 1589 (E) published in Gazette of India dated the 22nd September, 2006 regarding acquisition of land for building (widening/four-laning,

etc.,) maintenance, management and operation of different stretches of National Highway No. 7 (Lakhnadon-Madhya Pradesh/Maharashtra Border section) in the State of Madhya Pradesh.

(xxi) S.O 1754 (E) published in Gazette of India dated the 12th October, 2006 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 26, including construction of bypasses (Jhansi-Lakhnadon section) in the State of Madhya Pradesh.

(xxii) S.O. 1566 (E) published in Gazette of India dated the 19th September, 2006 authorizing the Land Acquisition Officer, Public Works Department, Jalandhar, to acquire land for building (widening/ four-laning, etc.), maintenance, management and operation of National Highway No. 1A, in the State of Punjab.

(xxiii) S.O. 1596 (E) published in Gazette of India dated the 25th September, 2006, authorizing the S.D.M., Pathankot, to acquire land for building (widening/ four-laning, etc.), maintenance, management and operation of National Highway No. 15, in the State of Punjab.

(xxiv) S.O. 1709 (E) published in Gazette of India dated the 5th October, 2006 authorizing the S.D.M., Amritsar, to acquire land for building (widening/ four-laning, etc.), maintenance, management and operation of National Highway No. 1, in the State of Punjab.

(xxv) S.O. 1731 (E) published in Gazette of India dated the 9th October, 2006, authorizing S.D.M., Dera-Bassi, to acquire land for building (widening/ four-laning, etc.), maintenance, management and operation of National Highway No. 22, in the State of Punjab.

(xxvi) S.O. 1766 (E) published in Gazette of India dated the 16th October, 2006 fixing the rates of fees to be recovered from the users of Railway Over Bridge near Dera Bassi on Ambala-Kalka Section on National Highway No. 22, in the State of Punjab.

(11) Five statements (Hindi and English Versions) showing reasons for delay in laying the papers mentioned at item no. (i to v) of (10) above.

(12) A copy of the Notification No. S.O. 1724 (E) (Hindi and English versions) published in Gazette of India dated the 6th October, 2006 entrusting stretches of the National Highway Nos. 226 and 227, mentioned therein, to the National Highways Authority of India, issued under section 11 of the National Highways Authority of India Act, 1988.

(13) (i) A copy of the Annual Report (Hindi and English versions) of the National Automotive Testing and R and D Infrastructure Project, New Delhi, for the year 2005-2006, alongwith Audited Accounts.

(ii) Statement regardng Review (Hindi and English versions) by the Government of the working of the National Automotive Testing and R and D Infrastructure Project, New Delhi, for the year 2005-2006.

- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Statement regarding review by the Government of the working of the Scooters India Limited, Lucknow, for the year 2005-2006.
 - (ii) Annual Report of the Scooters India Limited, Lucknow, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

4. Assent To Bills

- (I) Secretary-General laid on the Table the following 9 Bills passed by the Houses of Parliament during the Eighth Session of Fourteenth Lok Sabha and assented to by the President since a report was last made to the House on the 25th August, 2006:-
- (1) The Appropriation (No.4) Bill, 2006;
 - (2) The Appropriation (Railways) No. 4 Bill, 2006;
 - (3) The Wild Life (Protection) Amendment Bill, 2006;
 - (4) The Cantonments Bill, 2006;
 - (5) The Central Silk Board (Amendment) Bill, 2006;
 - (6) The Protection of Human Rights (Amendment) Bill, 2006;
 - (7) The Pondicherry (Alternation of Name) Bill, 2006;
 - (8) The Produce Cess Laws (Abolition) Bill, 2006; and
 - (9) The Assam Rifles Bill, 2006
- (II) Secretary-General also laid on the Table, copies duly authenticated by the Secretary-General, Rajya Sabha of the following six Bills passed by the House of Parliament and assented to by the President:-
- (1) The Juvenile Justice (Care and Protection of Children) Amendment Bill, 2006;
 - (2) The Food Safety and Standards Bill, 2006;
 - (3) The Actuaries Bill, 2006;
 - (4) The Government Securities Bill, 2006;
 - (5) The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 2006; and
 - (6) The Banking Companies (Acquisition and Transfer of Undertakings) and Financial Institutions Laws (Amendment) Bill, 2005.

5. Resignation from Membership of Lok Sabha

The Chairman informed the House that the Speaker had received a letter dated 12 September, 2006 from Shri K. Chandrashekar Rao, an elected member from Karimnagar Parliamentary Constituency of Andhra Pradesh resigning from the membership of Lok Sabha

with immediate effect and that the Speaker had accepted his resignation with effect from 23 September, 2006.

6. Report of Standing Committee on Food, Consumer Affairs and Public Distribution (2006-07)

Adv. P. Satheedevi presented the Fourteenth Report (Hindi and English version) of the Standing Committee on Food, Consumer Affairs and Public Distribution (2006-07) on “The Warehousing (Development and Regulation) Bill, 2005” pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

7. Report of Standing Committee on Railways

Shri Basudeb Acharia presented the following Reports (Hindi and English versions) of the Standing Committee on Railways:-

- (1) 22nd Report on Action Taken by the Government on the recommendations/observations contained in the 14th Report (Fourteenth Lok Sabha) of the Committee on ‘Indian Railway Catering & Tourism Corporation.’
- (2) 23rd Report on Action Taken by the Government on the recommendations/observations contained in the 11th report (Fourteenth Lok Sabha) of the Committee on ‘X Five Year Plan of the Railways.’

8. Reports of Standing Committee on Human Resource Development

Dr. Thokchom Meinya laid on the Table a copy each of the following Reports (Hindi and English versions) of Standing Committee on Human Resource Development:

- (1) One Hundred Seventy- eighth Report on “The National Institutes of Technology Bill, 2006”;
- (2) One Hundred Seventy- ninth Report on “The Sikkim University Bill, 2006”;
- (3) One Hundred Eightieth Report on “The Tripura University Bill, 2006”;
- (4) One Hundred Eighty- first Report on “The Rajiv Gandhi University Bill, 2006”; and
- (5) One Hundred Eighty- second Report on “The Immoral Traffic (Prevention) Amendment Bill, 2006”.

9. Government Bill – Introduced

10. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri L. Rajagopal regarding need to provide reservation to SCs/STs in Private Sector.
- (2) Shri Harisinh Chavda regarding need to make budgetary allocation for development of backward districts in the Country.
- (3) Shri S.K. Kharventhan regarding need for opening up of a Sub Divisional Office of Employees Provident Fund Organisation at Erode in Tamil Nadu.
- (4) Shri Lalit Mohan Suklabaidya regarding need to rehabilitate the farmers whose land was acquired for SEZ projects.
- (5) Dr. Thokchom Meinya regarding need to repeal the Armed Forces Special Power Act, 1958 in North Eastern States and Jammu and Kashmir.
- (6) Shri Yogi Aditya Nath regarding need to include Bhojpuri language in the Eighth Schedule to the Constitution.
- (7) Shri Mansukhbhai D. Vasava regarding need to protect the interests of tribals living in forests of Gujarat.
- (8) Shri Girdhari Lal Bhargava regarding need to provide special financial package to Government of Rajasthan to tackle the flood situation in the state.
- (9) Smt. Jayaben B. Thakkar regarding need to start work on Ahmedabad-Dandi National Highway with provision of adequate funds for its timely completion.
- (10) Shri Shrichand Kripalani regarding need to provide 50% royalty to the State Government on Oil and Gas produced from the State.
- (11) Smt. C. S. Sujatha regarding need to provide funds for the upgradation of the Virology Institute at Alapuzha, Kerala.
- (12) Adv. P. Satheedevi regarding need to reconstruct Moidu, Moorad and Karapuzha bridges on National Highway-17 in Kerala.
- (13) Shri Ramjilal Suman regarding need to accord permission for undertaking Haj Pilgrimage to 1,47,000 Haj Pilgrims who had applied through Haj Committee.
- (14) Shri Ram Kripal Yadav regarding need to review the Rules and Regulation framed for setting up of Special Economic Zone with a view to ensure balanced development in all the regions of the country.
- (15) Shri D. Venugopal regarding need to complete HOGANEKAL Integrated Drinking Water Project in Tiruppattur Parliamentary Constituency, Tamil Nadu.
- (16) Shri Ilyas Azmi regarding need to streamline the functioning of Passport Offices

- in the country with a view to solve the problems being faced by the applicants.
- (17) Shri Suresh Prabhakar Prabhu regarding need to provide subsidy to Maharashtra State Co-operative Cotton Growers Marketing Federation Limited in the purchase of raw cotton.
- (18) Shri Bhartruhari Mahtab regarding need to upgrade the University College of Engineering at Burla, Orissa to the level of Indian Institute of Technology.
- (19) Shri Bhubneshwar Prasad Mehta regarding need to speed up the work of laying railway lines between Kodarma to Hazaribagh, Hazaribagh to Ranchi and Koderma to Girdih.
- (20) Shri M. Shivanna regarding need to accord the status of classical language to Kannada.

(Due to interruptions in the House, Lok Sabha adjourned for the day)

2.14 P.M

(Lok Sabha adjourned till 11 A.M. on Friday, the 24th November, 2006)

P.D.T. ACHARY,

Secretary-General.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Friday, November 24, 2006/Agrahayana 3, 1928 (Saka)

No. 193

11.01 A.M.

1. Obituary References

The Speaker made references to the passing away of Shri Yusuf Beg, a member of the Ninth Lok Sabha, Shri B.C. Kamble, a member of the Second and Sixth Lok Sabhas and Shri Rajendranath Barua, a member of the Third and Fourth Lok Sabhas.

As a mark of respect to the memory of the departed, members stood in silence for a short while.

11.08 A.M.

2. Starred Questions

Starred Question Nos. 41-43 were orally answered. Replies to Starred Question Nos. 44-60 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos.456-669 were laid on the Table.

12 Noon

4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Capital Region Planning Board, New Delhi, for the year 2004-2005, alongwith Audited Accounts.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Supreme Court Judges (Amendment) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 602 (E) in Gazette of India dated the 29th September, 2006, under Sub-section (3) of section 24 of the Supreme Court Judges (Salaries and Conditions of Service) Act, 1958.

(4) A copy each of the Annual Reports (Hindi and English versions) of the State Bank of India, State Bank of Hyderabad, State Bank of Patiala and State Bank of Saurashtra, for the year 2005-2006, alongwith Audited Accounts and Auditors' Report thereon under sub-section (4) of section 40 of the State Bank of India Act 1955, and sub-section (3) of section 43 of the State Bank of India (Subsidiary Banks) Act, 1959.

(5) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-

- (i) Report on the working and activities of the Allahabad Bank for the year 2005-2006, alongwith Accounts and Auditor's Report thereon.
- (ii) Report on the working and activities of the UCO Bank for the year 2005-2006, alongwith Accounts and Auditor's Report thereon.
- (iii) Report on the working and activities of the United Bank of India for the year 2005-2006, alongwith Accounts and Auditor's Report thereon.
- (iv) Report on the working and activities of the Union Bank of India for the year 2005-2006, alongwith Accounts and Auditor's Report thereon.
- (v) Report on the working and activities of the Syndicate Bank for the year 2005-2006, alongwith Accounts and Auditor's Report thereon.
- (vi) Report on the working and activities of the Oriental Bank of India for the year 2005-2006, alongwith Accounts and Auditor's Report thereon.
- (vii) Report on the working and activities of the Indian Overseas Bank for the year 2005-2006, alongwith Accounts and Auditor's Report thereon.
- (viii) Report on the working and activities of the Central Bank of India for the year 2005-2006, alongwith Accounts and Auditor's Report thereon.
- (ix) Report on the working and activities of the Canara Bank for the year 2005-2006, alongwith Accounts and Auditor's Report thereon.
- (x) Report on the working and activities of the Bank of India for the year 2005-2006, alongwith Accounts and Auditor's Report thereon.
- (xi) Report on the working and activities of the Bank of Baroda for the year 2005-2006, alongwith Accounts and Auditor's Report thereon.

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 23A of the Regional Rural Banks Act, 1976:-

- (i) S.O. 1225 (E) published in Gazette of India dated the 31st July, 2006 regarding amalgamation of Bolangir Anchalik Gramya Bank, Kalahandi Anchalika Gramya Bank and Koraput Panchabati Gramya Bank.

- (ii) S.O. 1234 (E) published in Gazette of India dated the 1st August, 2006 regarding amalgamation of Chandrapur Gadchiroli Gramin Bank and Bandara Gramin Bank.
 - (iii) S.O. 1384 (E) published in Gazette of India dated the 31st August, 2006 regarding amalgamation of Adhiyaman Grama Bank and Vallalar Grama Bank.
 - (iv) S.O. 1650 (E) published in Gazette of India dated the 3rd October, 2006 regarding amalgamation of Avadh Gramin Bank, Barabanki Gramin Bank and Farrukhabad Gramin Bank.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (11) of section 45 of the Banking Regulation Act, 1949:-
- (i) S.O. 1644 (E) published in Gazette of India dated the 30th September, 2006, specifying the 3rd October, 2006 as the date in relation to the scheme for amalgamation of the United Western Bank Limited with the Industrial Development Bank of India Limited.
 - (ii) The United Western Bank Limited (Amalgamation with the Industrial Development Bank of India Limited) Scheme, 2006, published in Notification No. S.O. 1645 (E) in Gazette of India dated the 30th September, 2006.
 - (iii) S.O. 1396 (E) published in Gazette of India dated the 1st September, 2006, specifying the 2nd September, 2006 as the date in relation to the scheme for amalgamation of the Ganesh Bank of Kurundwad Limited with the Federal Bank Limited.
 - (iv) S.O. 85 (E) published in Gazette of India dated the 24th January, 2006, specifying the 25th January, 2006 as the date in relation to the scheme for amalgamation of the Ganesh Bank of Kurundwad Limited with the Federal Bank Limited.
 - (v) The Ganesh Bank of Kurundwad Limited (Amalgamation with the Federal Bank Limited) Scheme, 2006 published in Notification No. S.O. 86(E) in Gazette of India dated the 24th January, 2006.
- (8) A copy of the Service Tax (Fourth Amendment) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R.582(E) in Gazette of India dated the 21st September, 2006 under sub-section (4) of section 94 of the Finance Act, 1994, together with an explanatory memorandum.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-
- (i) G.S.R. 472 (E) published in Gazette of India dated the 10th August, 2006, together with an explanatory memorandum making certain amendments in the

Notification No. 8/2003-CE dated the 1st March, 2003.

- (ii) G.S.R. 496 (E) published in Gazette of India dated the 21st August, 2006, together with an explanatory memorandum making certain amendments in the Notification No. 64/95-CE dated the 16th March, 1995.
 - (iii) G.S.R. 658 (E) published in Gazette of India dated the 20th October, 2006, together with an explanatory memorandum making certain amendments in the Notification No. 64/95-CE dated the 16th March, 1995.
 - (iv) G.S.R. 664 (E) published in Gazette of India dated the 21st October, 2006, together with an explanatory memorandum making certain amendments in the Notification No. 4/2006-CE dated the 1st March, 2006.
 - (v) G.S.R. 699 (E) published in Gazette of India dated the 14th November, 2006, together with an explanatory memorandum making certain amendments in the Notification No. 2/2006-CE dated the 1st March, 2006.
 - (vi) G.S.R. 703 (E) published in Gazette of India dated the 15th November, 2006, together with an explanatory memorandum making certain amendments in the Notification No. 4/2006-CE dated the 1st March, 2006.
- (10) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
- (i) G.S.R. 494 (E) published in Gazette of India dated the 21st August, 2006, together with an explanatory memorandum making certain amendments in the Notification No. 39/1996-Cus., dated the 23rd July, 1996.
 - (ii) G.S.R. 508 (E) published in Gazette of India dated the 28th August, 2006, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1st March, 2002.
 - (iii) G.S.R. 513 (E) published in Gazette of India dated the 30th August, 2006, together with an explanatory memorandum making certain amendments in the Notification No. 85/2004-Cus., dated the 31st August, 2004.
 - (iv) G.S.R. 530 (E) published in Gazette of India dated the 1st September, 2006, together with an explanatory memorandum making certain amendments in the Notification No. 72/2005-Cus., dated the 22nd July, 2005.
 - (v) G.S.R. 536 (E) published in Gazette of India dated the 6th September, 2006, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1st March, 2002.
 - (vi) G.S.R. 545 (E) published in Gazette of India dated the 9th September, 2006, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1st March, 2002.

- (vii) G.S.R. 620 (E) published in Gazette of India dated the 5th October, 2006, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1st March, 2002.
 - (viii) G.S.R. 657 (E) published in Gazette of India dated the 20th October, 2006, together with an explanatory memorandum making certain amendments in the Notification No. 39/96-Cus., dated the 23rd July, 1996.
 - (ix) G.S.R. 659 (E) published in Gazette of India dated the 23rd October, 2006, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1st March, 2002.
 - (x) G.S.R. 696 (E) published in Gazette of India dated the 9th November, 2006, together with an explanatory memorandum seeking to exempt customs duty on Air Rifles/Pistols-0.117 calibers imported by National Rifle Association of India (NRAI) for the purpose of imparting training, subject to specified conditions.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-
- (i) G.S.R. 495 (E) published in Gazette of India dated the 21st August, 2006, together with an explanatory memorandum seeking to impose provisional anti-dumping duty on specified polyester yarns originating in or exported from Indonesia, Republic of Korea, Malaysia and Chinese Taipei for a period of six months.
 - (ii) G.S.R. 511 (E) published in Gazette of India dated the 29th August, 2006, together with an explanatory memorandum seeking to provisionally exempt imports of nylon tyre cord fabrics, exported by M/s Junma Tyre Cord Company Limited, People's Republic of China from anti-dumping duty.
 - (iii) G.S.R. 512 (E) published in Gazette of India dated the 29th August, 2006, together with an explanatory memorandum seeking to impose final anti-dumping duty on specified nylon filament yarn originating in or exported from the People's Republic of China, Chinese Taipei, Malaysia, Indonesia, Thailand and People's Republic of Korea.
 - (iv) G.S.R. 523 (E) published in Gazette of India dated the 31st August, 2006, together with an explanatory memorandum seeking to extend levy of anti-dumping duty up to the 5th day of September, 2007, on imports of Paracetamole originating in, or exported from, People's Republic of China.
 - (v) G.S.R. 539 (E) published in Gazette of India dated the 7th September, 2006, together with an explanatory memorandum making certain amendments in the Notification No. 120/2002-Cus., dated the 31st October, 2002.

- (vi) G.S.R. 540 (E) published in Gazette of India dated the 7th September, 2006, together with an explanatory memorandum seeking to impose final anti-dumping duty on imports of Cellophane Transparent Film, originating in or exported from China PR.
- (vii) G.S.R. 543 (E) published in Gazette of India dated the 8th September, 2006, together with an explanatory memorandum making certain amendments in the Notification No. 73/2003-Cus., dated the 1st May, 2003.
- (viii) G.S.R. 544 (E) published in Gazette of India dated the 8th September, 2006, together with an explanatory memorandum rescinding the Notification No. 102/2004-Cus., dated the 30th September, 2004.
- (ix) G.S.R. 550 (E) published in Gazette of India dated the 13th September, 2006, together with an explanatory memorandum seeking to impose final anti dumping duty on imports of Sodium Hydroxide originating in or exported from Saudi Arabia, Iran, Japan, USA and France, at the rates recommended by the designated authority.
- (x) G.S.R. 551 (E) published in Gazette of India dated the 13th September, 2006, together with an explanatory memorandum rescinding the Notification No. 69/2001-Cus., dated the 26th June, 2001.
- (xi) G.S.R. 603 (E) published in Gazette of India dated the 29th September, 2006, together with an explanatory memorandum seeking to modify anti-dumping duty on imports of D(-) Para Hydroxy Phenyl Glycine Base, originating in, or exported from, Singapore, at the rates recommended by the designated authority.
- (xii) G.S.R. 604 (E) published in Gazette of India dated the 29th September, 2006, together with an explanatory memorandum making certain amendments in the Notification No. 122/2002-Cus., dated the 31st October, 2002.
- (xiii) G.S.R. 605 (E) published in Gazette of India dated the 29th September, 2006, together with an explanatory memorandum seeking to modify anti-dumping duty on imports of D(-) Para Hydroxy Phenyl Glycine Methyl Potassium Dane Salt originating in, or exported from, Singapore, at the rates recommended by the designated authority.
- (xiv) G.S.R. 606 (E) published in Gazette of India dated the 29th September, 2006, together with an explanatory memorandum making certain amendments in the Notification No. 117/2003-Cus., dated the 24th July, 2003.
- (xv) G.S.R. 622 (E) published in Gazette of India dated the 6th October, 2006, together with an explanatory memorandum seeking to impose anti-dumping duty on imports of Compact disc-Recordables (CD-Rs) originating in or exported, to

India, from People's Republic of China, Hong kong, Singapore and Chinese Taipei.

- (xvi) G.S.R. 625 (E) published in Gazette of India dated the 9th October, 2006, together with an explanatory memorandum seeking to impose provisional anti-dumping duty on imports into India of bias tyres originating in, or exported from, China PR and Thailand.
- (xvii) G.S.R. 628 (E) published in Gazette of India dated the 10th October, 2006, together with an explanatory memorandum rescinding the Notification No. 68/2005-Cus., dated the 19th July, 2005.
- (xviii) G.S.R. 641 (E) published in Gazette of India dated the 16th October, 2006, together with an explanatory memorandum seeking to impose final anti-dumping duty on imports of Sodium Hydrosulphite, originating in or exported from the People's Republic of China, at the rates recommended by the designated authority.
- (xix) G.S.R. 642 (E) published in Gazette of India dated the 16th October, 2006, together with an explanatory memorandum rescinding the Notification No. 114/2001-Cus., dated the 2nd November, 2001.

(12) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31st March, 2006, together with Auditor's Report thereon:-

- (i) Ganga Yamuna Gramin Bank, Dehra Dun
- (ii) Samastipur Kshetriya Gramin Bank, Samastipur
- (iii) Shri Venkateswara Grameena Bank, Chittoor
- (iv) Mewar Aanchalik Gramin Bank, Udaipur
- (v) Lucknow Kshetriya Gramin Bank, Sitapur
- (vi) Koraput Panchabati Gramya Bank, Koraput
- (vii) Faridkot-Bathinda Kshetriya Gramin Bank, Bathinda
- (viii) Kalinga Gramya Bank, Cuttack
- (ix) Adhiyaman Grama Bank, Dharpuri
- (x) Manipur Rural Bank, Imphal
- (xi) Bastar Kshetriya Gramin Bank, Jagdalpur
- (xii) Ratlam-Mandsaur Kshetriya Gramin Bank, Mandsaur
- (xiii) Chikmagalur-Kodagu Grameena Bank, Chikmagalur
- (xiv) Nagaland Rural Bank, Kohima
- (xv) Uttar Bihar Kshetriya Gramin Bank, Muzaffarpur
- (xvi) Gwalior Datia Kshetriya Gramin Bank, Datia
- (xvii) Chambal Kshetriya Gramin Bank, Morena
- (xviii) Sharda Gramin Bank, Satna

- (xix) Vallalar Grama Bank, Cuddalore
- (xx) Mayurakshi Gramin Bank, Birbhum
- (xxi) Bolangir Anchalik Gramya Bank, Bolangir
- (xxii) Krishna Grameena Bank, Gulbarga
- (xxiii) Mallabhum Gramin Bank, Bankura
- (xxiv) Tripura Gramin Bank, Agartala
- (xxv) Sree Anantha Grameena Bank, Anantapur
- (xxvi) Cauvery Grameena Bank, Mysore
- (xxvii) Ka Bank Nongkyndong Ri Khasi Jaintia, Shillong
- (xxviii) Sagar Gramin Bank, Kolkata
- (xxix) Arunachal Pradesh Rural Bank, Itanagar
- (xxx) Bundelkhand Kshetriya Gramin Bank, Tikamgarh
- (xxxi) Jammu Rural Bank, Jammu
- (xxxii) Rayalaseema Grameena Bank, Kadapa
- (xxxiii) Durg Rajnandgaon Gramin Bank, Rajnandgaon
- (xxxiv) North Malabar Gramin Bank, Kannur
- (xxxv) Howrah Gramin Bank, Howrah
- (xxxvi) Kanakadurga Grameena Bank, Gudivada
- (xxxvii) Palamau Kshetriya Gramin Bank, Palamau
- (xxxviii) Jaipur Thar Gramin Bank, Jaipur
- (xxxix) Baroda Easter Uttar Pradesh Gramin Bank, Raebareli
- (xl) Saurashtra Gramin Bank, Rajkot
- (xli) Bardhaman Gramin Bank, Burdwan
- (xlii) Andhra Pradesh Grameena Vikas Bank, Warangal
- (xliii) Kamraz Rural Bank, Kashmir
- (xliv) Alaknanda Gramin Bank, Pauri
- (xlv) Ellaquai Dehati Bank, Srinagar
- (xlvi) Assam Gramin Vikash Bank, Guwahati
- (xlvii) Santhal Parganas Gramin Bank, Dumka
- (xlviii) Bihar Kshetriya Gramin Bank, Munger
- (xlix) Aurangabad-Jalna Gramin Bank, Aurangabad

(13) A copy of the Consolidated Review (Hindi and English versions) of the Regional Rural Banks for the year ended the 31st March 2006.

5. Reports of Standing Committee on Labour

Shri Suravaram Sudhakar Reddy presented the following Reports (Hindi and English versions) of the Standing Committee on Labour:-

- (1) Sixteenth Report on “The Apprentices (Amendment) Bill, 2006”.
- (2) Seventeenth Report on “The National Jute Board Bill, 2006”.

6. Reports of Standing Committee on Industry

Shri Rajnarayan Budholiya laid the following reports (Hindi and English versions) of Standing Committee on Industry: -

- (1) One Hundred Ninety Second report on The Dalmia Dadri Cement Limited (Acquisition and Transfer of Undertaking) Amendment Bill, 2006.
- (2) One Hundred Ninety Third report on Action Taken on the 178th report of the Committee on the Unlocking of surplus assets of CPSEs to generate resources for revival and the status of Ancillary Units of CPSEs: a case study of HMT Ltd.

7. Statement by Minister

The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 27th November, 2006.

12.13 P.M.

8. Submissions by Members

Regarding reported statement made by the Ambassador of China on Arunachal Pradesh.

The following members made submissions regarding reported statement made by the Ambassador of China on Arunachal Pradesh: -

- (1) Shri L.K. Advani
- (2) Shri Braja Kishore Tripathy
- (3) Shri Kiren Rijju
- (4) Dr. Arun Kumar Sarma
- (5) Shri Prabhunath Singh
- (6) Shri Tapir Gao
- (7) Prof. Vijay Kumar Malhotra
- (8) Shri Kirip Chaliha
- (9) Shri Gurudas Dasgupta
- (10) Shri Mohan Singh
- (11) Shri Mohammad Salim
- (12) Shri Ilyas Azmi
- (13) Shri Devendra Prasad Yadav

Shri Pranab Mukherjee responded.

(Lok Sabha adjourned at 1.25 P.M. and re-assembled at 2.24 P.M.)

2.24 P.M.

9. **Government Bill – Under consideration**

Time Allotted: 3 Hrs .
Time Taken: 1 Hr. 06 Mts.
Balance: 1 Hr. 54 Mts.

The Essential Commodities (Amendment) Bill, 2006, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri Sharad Pawar.

The following members took part in the debate:-

- (1) Prof. Mahadeorao Shiwankar
- (2) Shri L. Rajagopal
- (3) Shri Varkala Radhakrishnan
- (4) Shri Shailendra Kumar
- (5) Shri Ram Kripal Yadav
- (6) Shri Subodh Mohite
- (7) Shri Bhartruhari Mahtab

The discussion was not concluded.

3.30 P.M.

10. **Private Members' Bills – Introduced**

- (1) Constitution (Amendment) Bill, 2006 (Amendment of the Ninth Schedule) by Shri C.K. Chandrappan.
- (2) The Disaster Management (Amendment) Bill, 2006 (Amendment of section 2) by Shri C.K. Chandrappan.
- (3) The Rainwater (Compulsory Harvesting) Bill, 2006 by Smt. Krishna Tirath.
- (4) The Electoral Reforms Commission Bill, 2006 by Shri C.K. Chandrappan.
- (5) The Custodial Crimes (Prevention, Protection and Compensation) Bill, 2006 by Shri Mohan Singh.
- (6) The Criminal Law Amendment (Amending) Bill, 2006 (Omission of section 7, etc) by Shri Mohan Singh.
- (7) The Fruit and Vegetable Board Bill, 2006 by Shri Mohan Singh.

- (8) The Code of Criminal Procedure (Amendment) Bill, 2006 (Amendment of section 125) by Shri Bachi Singh Rawat.

3.36 P.M.

11. Private Member's Bill – Withdrawn

The Abolition of Capital Punishment Bill, 2004 by Shri C.K. Chandrappan.

Further discussion on the motion for consideration of the Bill moved by Shri C.K. Chandrappan on the 14th August, 2006, continued.

The following members took part in the debate: -

- (1) Shri K.S. Rao
- (2) Prof. Rasa Singh Rawat
- (3) Shri Hannan Mollah
- (4) Shri Ram Kripal Yadav
- (5) Shri Shailendra Kumar
- (6) Shri Bhartruhari Mahtab
- (7) Shri S.K. Kharventhan
- (8) Dr. Satyanarayan Jatiya
- (9) Smt. Ranjeet Ranjan
- (10) Prof. M. Ramadass
- (11) Shri Brahmananda Panda
- (12) Shri Francis Fanthome
- (13) Shri Shivraj V. Patil

Shri C.K. Chandrappan replied to the debate.

The Bill was withdrawn by leave of the House.

6.00 P.M.

12. Private Member's Bill – Under consideration

The Agricultural Workers Welfare Bill, 2005 by Shri Hannan Mollah.

The motion for consideration of the Bill was moved by Shri Hannan Mollah and his speech was not concluded.

The discussion was not concluded.

***13. Report of the Business Advisory Committee**

Shri B.K. Handique presented the Thirtieth Report of the Business Advisory Committee.

6.55 P.M

(Lok Sabha adjourned till 11 A.M. on Monday, the 27th November, 2006)

**P.D.T.
ACHARY,
Secretary-General.**

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* At 5.21 P.M.

From 6.01 P.M. to 6.55 P.M. members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Monday, November 27, 2006/Agrahayana 6, 1928 (Saka)

No. 194

11.03 A.M.

1. Starred Questions

Starred Question Nos. 61-65 were orally answered. Replies to Starred Question Nos. 66-80 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.670-836 were laid on the Table.

12 Noon

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Notification No. S.O. 1734 (E) (Hindi and English versions) published in Gazette of India dated the 9th October, 2006, containing Order indicating the supplies of Urea to be made by domestic manufacturers of Urea to States and Union Territories during Rabi season,2006-2007.
- (2) A copy each of the following Notification (Hindi and English versions) under sub-section (6) of section 3 of Essential Commodities Act, 1955:-
 - (i) S.O. 1258 (E) published in Gazette of India dated the 4th August, 2006 containing order notifying Neem Coated Urea as provisional fertilizer for two years for commercial trial under clause 20 A of the Fertilizer Control Order, 1985.
 - (ii) The Fertilizer (Control) (Second Amendment) Order 2006 published in Notification No. S.O. 1772 (E) in Gazette of India dated the 17th October, 2006.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (2) above.
- (4) A copy of the Notification No. 5-29/2005-CAU (Hindi and English version) published in Gazette of India dated the 21st July, 2006 making First amendment of Statutes of Central Agricultural University, Imphal, under section 26 of the Central Agricultural University Act, 1992.

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Navi Mumbai, for the year 2005-2006.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Navi Mumbai, for the year 2005-2006, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of State Cooperative Banks Limited, Navi Mumbai, for the year 2005-2006.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Co-operative Agriculture and Rural Development Banks' Federation Limited, Navi Mumbai, for the year 2005-2006.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Co-operative Agriculture And Rural Development Banks' Federation Limited, Navi Mumbai, for the year 2005-2006, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Co-operative Agriculture and Rural Development Banks' Federation Limited, Navi Mumbai, for the year 2005-2006.

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 36 of the Insecticides Act, 1968:-

- (i) The Insecticides (Amendment) Rules, 2006 published in Notification No. G.S.R. 548 (E) in Gazette of India dated the 12th September, 2006.
- (ii) The Insecticides (Second Amendment) Rules, 2006 published in Notification No. G.S.R. 692 (E) in Gazette of India dated the 7th November, 2006.

(8) A copy of the Import of Wheat (Stock Declaration) Order, 2006 (Hindi and English versions) published in Notification No. S.O. 1570 (E) in Gazette of India dated the 19th September, 2006, under sub-section (6) of section 3 of the Essential Commodity Act, 1955, together with a corrigendum thereto published in Notification No. S.O. 1735 (E) dated the 9th October, 2006.

4. Statements by Ministers

- (i) The Minister of Consumer Affairs, Food & Public Distribution made a statement regarding status of implementation of the recommendations contained in the 13th Report of the Standing Committee on Consumer Affairs, Food and Public Distribution.
- (ii) The Minister of Social Justice & Empowerment made a statement regarding institution of National Award for outstanding field work in eradicating untouchability and combating offences of atrocities against Scheduled Castes.

***12.06 P.M.**

5. Motion

Shri B.K. Handique moved the following motion:-

“That this House do agree with the Thirtieth Report of the Business Advisory Committee presented to the House on the 24th November, 2006.”
The motion was adopted.

(Due to interruptions in the House, Lok Sabha adjourned at 12.21 P.M. and re-assembled at 2. 01 P.M.)

2.02 P.M.

6. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under rule 377 as indicated against each: -

- (1) Dr. Karan Singh Yadav regarding need to set up a Trauma Centre at Behror (Alwar), Rajasthan with a view to provide immediate medical relief to victims of road accidents.
- (2) Shri D. Vittal Rao regarding need to provide more incentives and a suitable package for setting up a Fab City in Andhra Pradesh.
- (3) Shri Chandra Sekhar Dubey regarding need to conduct a CBI inquiry to ascertain the Status of sensitive Defence related technical data lying with BALCO, now taken over by Sterlite Company.
- (4) Ch. Lal Singh regarding need to look into the problems being faced by people living along the international Border.
- (5) Shri Madhusudan Mistry regarding need to construct an overbridge on National Highway No. 8 at Himmatnagar, District Sabarkantha, Gujarat.
- (6) Shri Surendra Prakash Goyal regarding need to permanently allot existing houses on Book Value to the factory workers of Modinagar, U. P.
- (7) Shri Ganesh Singh regarding need to set up an Indian Oil or Bharat Petroleum Depot in Village Vagha, Satna, Madhya Pradesh.
- (8) Smt. Neeta Pateriya regarding need to take steps to curb the increasing cases of female foeticide.

- (9) Shri Shrichand Kripalani regarding need to give relief package for the flood-affected region of Rajasthan.
- (10) Shri Jual Oram regarding need to take immediate steps to check the declining population of wild elephants due to rapidly decreasing forest area in Orissa.
- (11) Shri Santosh Gangwar regarding need to start work on pending railway projects in Bareilly, Uttar Pradesh.
- (12) Shri Santasri Chatterjee regarding need to halt sealing of shops and establishment in the capital.
- (13) Shri Shailendra Kumar regarding need to extend the route of Proposed 'Palace on Wheels' (Howrah to Allahabad) upto Bharwari and upgrade the status of Bharwari railway station.
- (14) Shri Chandra Bhushan Singh regarding need to procure rice from Uttar Pradesh to avoid the shortage of food grains in the godowns of FCI.
- (15) Shri Ram Kripal Yadav regarding need to set up an Indian Institute of Science for Education and Research (IISER) in Bihar.
- (16) Shri Brajesh Pathak regarding need to set up a gas based Power Plant in Unnao, Uttar Pradesh.
- (17) Adv. Tukaram Ganpatrao Renge Patil regarding need to run daily train service between Nanded and Pune.
- (18) Shri M. Appadurai regarding need to provide funds for revival of Hindustan Photo Films set up in Ooty, Tamil Nadu.
- (19) Shri S.D. Mandlik regarding need to encourage export of Sugar from the country.
- (20) Shri Suraj Singh regarding need to set up a petro-chemical unit in Barauni Refinery, Bihar.

2.05 P.M.

7. Discussion under Rule 193

Time Taken: 4 hrs. 14 mts.

Shri Rajiv Ranjan 'Lalan' Singh raised a discussion regarding situation arising out of the ongoing sealing drive in Delhi.

The following members took part in the debate: -

- (1) Shri Sajjan Kumar
- (2) Prof. Vijay Kumar Malhotra
- (3) Shri Hannan Mollah
- (4) Shri Rewati Raman Singh
- (5) Shri Devendra Prasad Yadav
- (6) Shri Braja Kishore Tripathy

- (7) Shri Jagdish Tytler
- (8) Shri Syed Shah Nawaz Hussain
- (9) Shri Anant Gangaram Geete
- (10) Shri Bhubneshwar Prasad Mehta
- (11) Shri Kapil Sibal
- (12) Shri Vijayendra Pal Singh
- (13) Shri Sandeep Dikshit
- (14) Smt. Krishna Tirath

Shri S. Jaipal Reddy replied to the debate.

The discussion was concluded.

6.55 P.M

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 28th November, 2006)

P.D.T.
ACHARY,
Secretary-General.

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* From 12.06 P.M. to 12.21 P.M. members raised matters of urgent public importance.

From 6.19 P.M. to 6.55 P.M. members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Tuesday, November 28, 2006/Agrahayana 7, 1928 (Saka)

No. 195

11.06 A.M.

1. Starred Questions

Starred Question Nos. 81, 82, 84 and 85 were orally answered. Replies to Starred Question Nos. 83 and 86-101 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 837-1066 were laid on the Table.

12 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Special Order (Hindi and English versions) authorizing Governor of Goa for additional expenses under 'Tour Expenses' of Schedule - II to the Governors (Allowances and Privileges) Rules, 1987, under sub-section (3) of section 12 of the Governors (Emoluments, Allowances and Privileges) Act, 1982.

(2) A copy of the Annual Accounts (Hindi and English versions) of the National Human Rights Commission, New Delhi, for the year 2004-2005, together with Audit Report thereon, under sub-section (4) of section 34 of the Protection of Human Rights Act, 1993.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) A copy each of the following Notifications (Hindi and English versions) issued under Citizenship Act, 1955:-

(i) G.S.R. 695 (E) published in Gazette of India dated the 8th November, 2006, containing corrigendum to the Notification No. G.S.R. 225 (E) dated the 11th

April, 2005.

(ii) G.S.R. 698 (E) published in Gazette of India dated the 13th November, 2006, containing corrigendum to the Notification No. G.S.R. 484 (E) dated the 20th July, 2005.

(iii) G.S.R. 514 (E) published in Gazette of India dated the 31st August, 2006, containing corrigendum to the Notification No. G.S.R. 702 (E) dated the 2nd December, 2005.

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 43 of the Maulana Azad National Urdu University Act, 1996:-

(i) Notification No. 29 published in Gazette of India dated the 17th July 2004 containing No Objection to the framing of the three Ordinances mentioned therein.

(ii) Notification No. 25 published in Gazette of India dated the 22nd June, 2002 making Amendments and Additions to the Statute 39 of the Statutes of Maulana Azad National Urdu University Act, 1996.

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 24 of the National Commission for Minority Educational Institutions Act, 2004:-

(i) The National Commission for Minority Educational Institutions (Procedure for Appeal) Rules 2006, published in Notification No. G.S.R. 553 (E) in Gazette of India dated the 14th September, 2006.

(ii) The National Commission for Minority Educational Institutions (Annual Statement and Accounts) Amendment Rules 2006, published in Notification No. G.S.R. 554 (E) in Gazette of India dated the 14th September, 2006.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hindi (Kendriya Hindi Shikshan Mandal), Agra, for the year 2004-2005.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Hindi (Kendriya Hindi Shikshan Mandal), Agra, for the year 2004-2005.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) (i) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Hindi Shikshan Mandal, Agra, for the year 2004-2005, together with Audit Report thereon.

(ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Kendriya Hindi Shikshan Mandal, Agra, for the year 2004-2005.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Book Trust, India, New Delhi, for the year 2004-2005, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) of the National Book Trust, India, New Delhi, for the year 2004-2005.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy each of the following Notifications (Hindi and English versions) section 77 of the Disaster Management Act, 2005:-
- (i) The Disaster Management National Executive Committee (Procedures and Allowances) Rules, 2006 published in Notification No. G.S.R.597 (E) in Gazette of India dated the 27th September, 2006.
- (ii) The Disaster Management (Term of Office and Conditions of Service of Members of the National Authority and Payment of Allowances to Members of Advisory Committee) Rules, 2006 published in Notification No. G.S.R.598 (E) in Gazette of India dated the 27th September, 2006.
- (iii) The Disaster Management (National Institute of Disaster Management) Rules, 2006 published in Notification No. G.S.R.680 (E) in Gazette of India dated the 31st October, 2006.
- (iv) The National Institute of Disaster Management Regulations, 2006 published in Notification No. G.S.R.681 (E) in Gazette of India dated the 31st October, 2006.
- (v) The Disaster Management (Annual Report of National Authority) Rules, 2006, published in Notification No. G.S.R. 682 (E) in Gazette of India dated the 31st October, 2006.
- (14) A copy of the Disaster Management (Removal of Difficulties) Orders, 2006 (Hindi and English versions) published in Notification No. S.O. 1619 (E) in Gazette of India dated the 27th September, 2006, under sub-section (2) of section 79 of the Disaster Management Act, 2005.
- (15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the British India Corporation Limited and its subsidiaries, Kanpur, for the year 2004-2005.
- (ii) Annual Report of the British India Corporation Limited and its subsidiaries, Kanpur, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the

papers mentioned at (15) above.

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Rayon Textiles Export Promotion Council, Mumbai, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic and Rayon Textiles Export Promotion Council, Mumbai, for the year 2005-2006.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Apparel Export Promotion Council, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Apparel Export Promotion Council, New Delhi, for the year 2005-2006.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Fashion Technology, New Delhi, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Fashion Technology, New Delhi, for the year 2004-2005.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A copy of the Indian Boiler (Second Amendment) Regulations, 2006 (Hindi and English versions) published in Notification No. G.S.R. 201 in Gazette of India dated 12th August, 2006 under sub-section (2) of section 28 of the Indian Boilers Act, 1923
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pulp and Paper Research Institute, Saharanpur, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pulp and Paper Research Institute, Saharanpur, for the year 2005-2006
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cement and Building Materials, New Delhi, for the year 2004-2005, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council for Cement and Building Materials, New Delhi, for the year 2004-2005.
- (24) A copy of the Special Economic Zones (Amendment) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 470 (E) in Gazette of India dated the 10th August, 2006 under sub-section (3) of section 55 of the Special Economic Zones Act, 2005, together with Explanatory Notes, statement of objects and reasons.

*(25) A copy of the Notification No. 46/2006-CE. (Hindi and English versions) published in Gazette of India dated the 28th November, 2006, together with an explanatory memorandum seeking to reduce Central Excise duty on Heat set web offset rotary printing machines with a minimum speed of 70,000 copies per hour from 16% to 8%, under sub-section (2) of section 38 of Central Excise Act, 1944.

*(26) A copy of the Notification No. 114/2006-Cus., (Hindi and English versions) published in Gazette of India dated the 28th November, 2006, together with an explanatory memorandum seeking to reduce basic Customs duty on Heat set web offset rotary printing machines with a minimum speed of 70,000 copies per hour from 12.5% to 5%, under section 159 of the Customs Act, 1962.

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*At 3.52 P.M.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on 27th November, 2006, Rajya Sabha passed the Constitution (Scheduled Tribes) Order Amendment Bill, 2006.

5. Bill as passed by Rajya Sabha – Laid on the Table

The Constitution (Scheduled Tribes) Order Amendment Bill, 2006.

12.02 P.M.

6. Observation by the Speaker

The Speaker made an Observation regarding the business transacted by the House during the week ending on 24 November, 2006.

12.05 P.M.

7. Report of Standing Committee on Agriculture

Prof. Ram Gopal Yadav presented the Twenty-second Report (Hindi and English Versions) of the Standing Committee on Agriculture on 'The Seeds Bill, 2004'.

8. Report of Standing Committee on Petroleum and Natural Gas

Shri Sukdeo Paswan presented the Twelfth Report (Hindi and English versions) of the Standing Committee on Petroleum & Natural Gas (2006-07) on 'Activities of Directorate General of Hydrocarbons – A Review'.

9. Reports of Standing Committee on Finance

Shri Bhartruhari Mahtab presented the following Reports (Hindi and English versions) of the Standing Committee on Finance:-

- (1) Forty-first Report on the Introduction of New Income Tax Return Forms.
- (2) Forty-second Report on the action taken by the Government on the recommendations contained in the Thirty-third Report on the subject 'Widening of Tax Base and Evasion of Tax'.
- (3) Forty-third Report on Efficacy of Reform Process in the Capital Market – Recent IPO Scam.

10. Reports of Standing Committee on Railways

Shri Basudeb Acharia presented the following Reports (Hindi and English versions) of the Standing Committee on Railways:-

- (1) 24th Report on 'Land Management.'
- (2) 25th Report on Action Taken by the Government on the recommendations/observations contained in their 13th Report (Fourteenth Lok Sabha) on 'Procurement of Wagons.'

11. Report of Standing Committee on Urban Development

Shri Mohd. Salim presented the Seventeenth Report (Hindi and English versions) of the Standing Committee on Urban Development (2006-2007) on the subject 'Central Public Works Department'.

12. Calling Attention

- (i) Shri G. Karunakara Reddy called the attention of the Minister of Law and Justice to the situation arising out of a large number of cases pending in various courts of the country for a long time and steps taken by the Government in this regard.

The Minister of Law and Justice made a statement in regard thereto.

12.41 P.M.

- (ii) Shri Basudeb Acharia called the attention of the Minister of Power to the situation arising out of handing over of some hydel projects in Arunachal Pradesh to private parties for which investment has already been made by the National Hydel Power Corporation and steps taken by the Government in regard thereto.

The Minister of Power made a statement in regard thereto.

(Lok Sabha adjourned at 1.35 P.M. and re-assembled at 2.30 P.M.)

2.32 P.M.

13. Statement by Minister

The Minister of External Affairs made a statement regarding the visit of President of China to India.

***3.53 P.M.**

14. Matters under Rule 377

- (1) Shri K. C. Singh 'Baba' raised a matter regarding need to check deforestation between Kashipur and Ramnagar in Aampokhra Tarai, Uttaranchal.
- (2) Shri Francis Fanthome raised a matter regarding need to take steps to check the spread of encephalitis in the eastern parts of the country.
- (3) Shri Harin Pathak raised a matter regarding need for early clearance of the Gujarat Control of Organised Crime Bill, 2003.
- (4) Shri Bhanu Pratap Singh Verma raised a matter regarding need to change the route of few trains running between Delhi-Howrah via Jhansi-Jaunpur and Allahabad.
- (5) Shri Kailash Meghwal raised a matter regarding need to clear pending projects under 'Rajiv Gandhi Gramin Vidyutikaran Yojana' in Rajasthan.
- (6) Shri Dharmendra Pradhan raised a matter regarding need to revise the rates of royalty on coal and other major minerals on Ad Valorem basis.
- (7) Dr. K. S. Manoj raised a matter regarding need to expedite the functioning of M. S. Swaminathan Committee with a view to provide relief to the farmers affected due to debt trap in Kerala.
- (8) Shri Ramjilal Suman raised a matter regarding need to ensure that fertilizers are made available to Uttar Pradesh as per the quota earmarked for it.
- (9) Shri Devendra Prasad Yadav raised a matter regarding need to declare Balirajgarh in Madhubani district of Bihar as a National Tourist Spot.
- (10) Shri D. Venugopal raised a matter regarding need to set up Kendriya Vidyalayas in Vellore and Thiruvannamalai districts of Tamil Nadu.

*** From 2.48 P.M. to 3.53 P.M. members raised matters of urgent public importance.**

- (11) Shri Bhartruhari Mahtab raised a matter regarding need to allow state Government of Orissa to levy duty on Power generated from the State.
- (12) Shri Prabhunath Singh raised a matter regarding need to conduct classes in the recently set up Kendriya Vidyalaya in Maharajganj, Bihar.
- (13) Shri S. Ravichandran raised a matter regarding need to reopen the closed Post Offices and restore the two time delivery services in Kovilpatti Town Post Office, Tamil Nadu.
- (14) Shri L. Rajagopal raised a matter regarding need to ensure that arrest of persons in

connection with political agitations may not be a ground for denial of passports.

4.16 P.M.

Government Bill – Passed

Time Taken: 3 hrs. 11 mts.

The Essential Commodities (Amendment) Bill, 2006, as passed by Rajya Sabha.

Discussion on the motion for consideration of the Bill moved by Shri Sharad Pawar on 24 November, 2006, continued.

The following members took part in the debate: -

- (1) Shri Bhartruhari Mahtab
- (2) Kunwar Manvendra Singh (Mathura)
- (3) Prof. Rasa Singh Rawat
- (4) Shri Alakesh Das
- (5) Shri Suravaram Sudhakar Reddy
- (6) Prof. M. Ramadass
- (7) *Shri Naveen Jindal
- (8) Prof. Chander Kumar
- (9) Shri Girdhari Lal Bhargava
- (10) Dr. Rajesh Kumar Mishra
- (11) Shri P.C. Thomas
- (12) Shri Suresh Prabhu
- (13) *Shri S. Mallikarjuniah

Shri Sharad Pawar replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Sharad Pawar.

The motion was adopted and the Bill was passed.

6.21 P.M

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 29th November, 2006)

P.D.T.
ACHARY,
Secretary-General.

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*Written speeches were laid on the Table.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Wednesday, November 29, 2006/Agrahayana 8, 1928 (Saka)

No. 196

11.00 A.M.

1. Reference by the Speaker

The Speaker on behalf of the House congratulated the Scientists of DRDO for successfully carrying out first ever surface to surface missile interception test on 27 November, 2006.

He also congratulated Ms. M.C. Mary Kom for winning a gold medal in World Women Boxing Championship held at New Delhi.

(Due to interruptions in the House, Lok Sabha adjourned at 11.26 A.M. and re-assembled at 12 Noon)

2. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 102-121 put down in the order paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 1067-1076 and 1078-1260 would be printed in the official report of the day.

12 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Notification No. G.S.R. 673 (E) (Hindi and English versions) approving the Tuticorin Port Trust (Issue of Entry Permit for Vehicles, Equipment and Persons) Regulations, 2005 published in Gazette of India dated the 26th October, 2006 under sub-section (4) of section 124 of the Major Port Trusts Act, 1963.

(2) (i) A copy of the Annual Administrative Report (Hindi and English versions) of the Visakhapatnam Dock Labour Board, Visakhapatnam for the year 2005-2006, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of

the working of the Visakhapatnam Dock Labour Board, Visakhapatnam for the year 2005-2006.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Cancer Centre, Thiruvananthapuram, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Cancer Centre, Thiruvananthapuram, for the year 2004-2005.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 2004-2005.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Arogya Nidhi, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Telecom Regulatory Authority of India, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Telecom Regulatory Authority of India, New Delhi, for the year 2005-2006.
- (9) A copy each of the following Notifications (Hindi and English versions) under section 37 of the Telecom Regulatory Authority of India Act, 1997 :-
 - (i) The Standards of Quality of service (Broadcasting and Cable Services) (Cable Television – CAS Areas) Regulation, 2006 published in Notification No. 16-2/2006-B and CS in Gazette of India dated 23rd August, 2006.
 - (ii) The Telecommunication (Broadcasting and Cable Services) Interconnection) (Second Amendment) Regulation, 2006 (9 of 2006) published in Notification No. F.No.11-13/2006-B and CS in Gazette of India dated 24th August, 2006.
 - (iii) The Telecommunication (Broadcasting and Cable Services) Interconnection (Third Amendment) Regulation, 2006 (10 of 2006) published in Notification No. F. No. 6-4/2006-B and CS in Gazette of India dated 4th September, 2006.

- (iv) The Telecom Regulatory Authority of India (Officers and Staff Appointment) (6th Amendment) Regulations, 2006 (12 of 2006) published in Notification No. 5-4/2000-A and P (Vol.II) in Gazette of India dated 10th October, 2006.
- (10) A copy of the Indian Post Office (Third Amendment) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 487 (E) in Gazette of India dated the 18th August, 2006 under sub-section (4) of section 74 of the Indian Post Office Act, 1898.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Economic Growth (Development Planning Centre), Delhi for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Economic Growth (Development Planning Centre), Delhi for the year 2005-2006.

4. Report of Committee on Private Members' Bills and Resolutions

Shri Charnjit Singh Atwal presented the Twenty-third Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Ratilal Kalidas Varma presented the following reports:-

- (1) Fifteenth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Civil Aviation on "Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Airports Authority of India (AAI)".
- (2) Sixteenth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Social Justice and Empowerment, Ministry of Tribal Affairs, Ministry of Finance (Department of Disinvestment), Ministry of Heavy Industries and Public Enterprises (Department of Public Enterprises) and Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training) on Action Taken by the Government on the recommendations contained in the Twenty-second Report (13th Lok Sabha) of the Committee on "Fair Employment Policy for Scheduled Castes and Scheduled Tribes in Public and Private Sector – a review of position following globalisation and other reform measures".
- (3) Seventeenth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Railways (Railway Board) on

“Reservation for
and Employment of Scheduled Castes and Scheduled Tribes in North Eastern
Railway (NER)”.

12.06 P.M.

6. Adjournment Motion

The Speaker gave his consent to the moving of adjournment motion regarding the failure of the Government to maintain internal security and in particular to deal with alarming growth of terrorist menace in the country given notices by Sarvashri Braja Kishore Tripathy, Prabhunath Singh, L.K. Advani and Subodh Mohite.

Shri L.K. Advani who secured first place in the ballot, then asked for leave of the House to the moving of the motion. As the leave was opposed, the Speaker asked those members who were in favour of leave being granted to rise in their places. As not less than fifty members rose, the Speaker informed that the leave was granted and directed that the motion would be taken up at 2.00 P.M.

12.08 P.M.

7. Submission by Members

Regarding the conviction and arrest of Shri Shibu Soren

The following members made submissions regarding the conviction and arrest of Shri Shibu Soren: -

- (1) Shri L.K. Advani
- (2) Shri Prabhunath Singh
- (3) Shri Basudeb Acharia
- (4) Shri Mohan Singh
- (5) Shri Devendra Prasad Yadav
- (6) Shri Gurudas Dasgupta

Shri Priya Ranjan Dasmunsi responded.

(Due to interruptions in the House, Lok Sabha adjourned at 12.48 P.M. and re-assembled at 2.00 P.M.)

2.14 P.M.

8. Adjournment Motion

Time Taken: 5 hrs. 27 mts.

Shri L.K. Advani moved the following motion:-

“That the House do now adjourn”.

The following members took part in the debate:-

- (1) Shri Priya Ranjan Dasmunsi
 - (2) Shri Bajju Ban Riyan
 - (3) Shri Mohan Singh
 - (4) Shri Devendra Prasad Yadav
 - (5) Shri A. Krishnaswamy
 - (6) Shri Subodh Mohite
 - (7) Shri Braja Kishore Tripathy
 - (8) Shri Gurudas Dasgupta
 - (9) Shri Ilyas Azmi
 - (10) Dr. Rattan Singh Ajnala
 - (11) Shri Syed Shah Nawaz Hussain
 - (12) Dr. Rajesh Kumar Mishra
 - (13) Shri Prabhunath Singh
 - (14) Prof. M. Ramadass
 - (15) Shri Yogi Aditya Nath
 - (16) Shri Sarbananda Sonowal
 - (17) Dr. Arun Kumar Sarma (Associated)
 - (18) Shri Subrata Bose
 - (19) Shri Abdul Rashid Shaheen
 - (20) Shri Ramdas Athawale
 - (21) Shri Adhir Chowdhury
 - (22) Shri Tapir Gao
 - (23) Shri Kiren Rijiju (Associated)
 - (24) Shri Shivraj V. Patil
- Shri L.K. Advani replied to the debate.

The Motion was negatived.

7. 42 P.M.

9. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri N.S.V. Chitthan regarding need to take step to check the increasing cases of diabetes in the country.
- (2) Shri Jivabhai A. Patel regarding need to share the profit made by ONGC with

- the farmers whose land was acquired by the ONGC for oil and gas exploration in Mehsana, Gujarat.
- (3) Shri S. K. Kharventhan regarding need to open Regional Passport Offices at Coimbatore and Madurai in Tamil Nadu.
 - (4) Shri Jasubhai Dhanabhai Barad regarding need to restore land ownership rights to the Villagers of Junagarh District which was acquired by the forest Department of Gujarat.
 - (5) Shri Manoranjan Bhakta regarding need to provide subsidised ration to the farmers of Andaman and Nicobar Islands through Public Distribution System.
 - (6) Dr. Col. Dhani Ram Shandil regarding need to include Himachali language in the Eighth Schedule to the Constitution.
 - (7) Smt. Sangeeta Kumari Singh Deo regarding need to rehabilitate the persons displaced due to acquisition of land by Mahanadi Coal field Ltd for mining operations in Orissa.
 - (8) Shri Haribhau Rathod regarding need to instruct the banks/local authorities not to deduct the outstanding loan while disbursing new crop loan to the farmers in Vidharbha region of Maharashtra.
 - (9) Shri Manjunath Kunnur regarding shortage of LPG in Haveri district, Karnataka.
 - (10) Shri Avinash Rai Khanna regarding need to provide special financial package for over all development of Hoshiarpur, Ropar and Gurudaspur districts in Punjab.
 - (11) Prof. Rasa Singh Rawat regarding need to include Ajmer district of Rajasthan under National Rural Employment Guarantee Scheme.
 - (12) Shri Sunil Khan regarding need to revive the closed plants of HFCL, FCL and PPCL.
 - (13) Shri P. Karunakaran regarding need to extend Matsyagandhi Express train No. 2619/2620 from Mangalore to Kannur.
 - (14) Shri Rewati Raman Singh regarding need to instruct the D.D.A and the Registrar of Cooperative Societies to start the process of allotment of flats of Cooperative Societies not involved in any scam.
 - (15) Shri Raghuraj Singh Shakya regarding need to conduct an inquiry into the quality of material being used for construction of National Highway No 2 between Agra and Auraiya, Uttar Pradesh.
 - (16) Shri Sitaram Yadav regarding need to create posts of T.D.M. for Sitamarhi and Sheohar districts in Bihar.
 - (17) Shri Subrata Bose regarding need to look into the functioning of Senior Citizens Home, Sandhya in Netaji Nagar, New Delhi.
 - (18) Shri Sanat Kumar Mandal regarding need to upgrade the services of BSNL in Sunderban region of West Bengal.
 - (19) Shri Francis K. George regarding need to introduce Central Agricultural Debt

Relief legislation for providing debt relief to farmers.

10. Statement by Minister

The Minister of Petroleum and Natural Gas laid a statement (Hindi and English versions) regarding prices of petroleum products.

7. 43 P.M

(Lok Sabha adjourned till 11 A.M. on Thursday, the 30th November, 2006)

**P.D.T.
ACHARY,
Secretary-General.**

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Thursday, November 30, 2006/Agrahayana 9, 1928 (Saka)

No. 197

11.00 A.M.

1. Starred Questions

Starred Question Nos. 123-127 were orally answered. Replies to Starred Question Nos. 122 and 128-141 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1261-1490 were laid on the Table.

12 Noon

3. Reference by the Speaker

The Speaker on behalf of the House congratulated three Women Pugilists Jenny RL, Lekha KC and Sarita Devi for winning gold medals in World Women Boxing Championship held at New Delhi.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
 - (a) (i) Review by the Government of the working of the Bharat Earth Movers Limited, Bangalore, for the year 2005-2006.
 - (ii) Annual Report of the Bharat Earth Movers Limited, Bangalore, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Mazagon Dock Limited, Mumbai, for the year 2005-2006,
 - (ii) Annual Report of the Mazagon Dock Limited, Mumbai, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the Garden Reach

Shipbuilders and Engineers Limited, Kolkata, for the year 2005-2006.

- (ii) Annual Report of the Garden Reach Shipbuilders and Engineers Limited, Kolkata, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of Goa Shipyard Limited, Goa, for the year 2005-2006
- (ii) Annual Report of the Goa Shipyard Limited, Goa, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A copy each of the following papers:-

- (1) Report of the Prime Minister's High Level Committee on Social, Economic and Educational Status of the Muslim Community of India (English version only).
- (2) Statement (Hindi and English versions) showing reasons for not laying simultaneously the Hindi version of the report mentioned at (1) above.

(3) A copy each of the following Notifications (Hindi and English versions) under section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006:-

- (1) The Petroleum and Natural Gas Regulatory Board (Salaries, Allowances and other Conditions of Service of Chairperson and Members) Rules, 2006 published in Notification No. G.S.R. 570 (E) in Gazette of India dated the 18th September, 2006.
- (2) The Petroleum and Natural Gas Regulatory Board (Salary, Allowances and other Conditions of Service of Secretary) Rules, 2006 published in Notification No. G.S.R. 571 (E) in Gazette of India dated the 18th September, 2006.
- (3) The Petroleum and Natural Gas Regulatory Board (Annual Report) Rules, 2006 published in Notification No. G.S.R. 572(E) in Gazette of India dated the 18th September, 2006.
- (4) The Petroleum and Natural Gas Regulatory Board (Payment of Compensation) Rules, 2006 published in Notification No. G.S.R. 573(E) in Gazette of India dated the 18th September, 2006.
- (5) The Petroleum and Natural Gas Regulatory Board (Procedure for Appointment of a Person or Constitution of an Authority for Conducting Inquiry against Chairperson or a Member) Rules, 2006 published in Notification No. G.S.R.574 (E) in Gazette of India dated the 18th September, 2006.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Indira

Gandhi National Centre for the Arts, New Delhi, for the years 1995-1996 to 1998-1999.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Centre for the Arts, New Delhi, for the years 1995-1996 to 1998-1999, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Centre for the Arts, New Delhi, for the years 1995-1996 to 1998-1999.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 1999-2000.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 1999-2000, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 1999-2000.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2000-2001.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2000-2001, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2000-2001.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the West Zone Cultural Centre, Udaipur, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the West Zone Cultural Centre, Udaipur, for the year 2004-2005.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the North Zone Cultural Centre, Datia, for the year 2004-2005, alongwith Audited

Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Zone Cultural Centre, Datia, for the year 2004-2005.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Lalit Kala Akademi, New Delhi, for the year 2004-2005, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lalit Kala Akademi, New Delhi, for the year 2004-2005.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Sangeet Natak Akademi, New Delhi, for the year 2004-2005, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of Sangeet Natak Akademi, New Delhi, for the year 2004-2005.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Airlines Limited and the Ministry of Civil Aviation for the year 2006-2007.
- (19) A copy of the Indian Railways (permission for operators to move container trains on Indian Railways) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. No. 593(E) in Gazette of India dated the 26th September, 2006, under section 199 of the Railways Act, 1989.
- (20) A copy of the Railway Claims Tribunal (Procedure) Amendment Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 498(E) in Gazette of India dated the 23rd August, 2006, under sub-section (3) of Section 30 of the Railway Claims Tribunal Act, 1987.
- (21) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
 - (a) (i) Review by the Government of the working of the RITES Limited, Gurgaon, for the year 2005-2006.
(ii) Annual Report of the RITES Limited, Gurgaon, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year

2005-2006.

- (ii) Annual Report of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the Railtel Corporation of India Limited, New Delhi, for the year 2005-2006.
 - (ii) Annual Report of the Railtel Corporation of India Limited, New Delhi, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Railway Welfare Organisation, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Railway Welfare Organisation, New Delhi, for the year 2005-2006,.
- (23) A copy each of the following papers (Hindi and English versions): -
- (24) A copy of the Annual Report of the Office of the Chief Commissioner for Persons with Disabilities, New Delhi, for the year 2004-2005 under sub-section (2) of Section 64 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995.
- (25) Action Taken Report on the Report mentioned at (24) above.

5. Report of Standing Committee on Energy

Shri Gurudas Kamat presented the Seventeenth Report (Hindi and English versions) of the Standing Committee on Energy on Action Taken on the recommendations contained in Thirteenth Report of the Committee on Demands for Grants of the Ministry of New and Renewable Energy for the year 2006-07.

6. Report of Standing Committee on Social Justice and Empowerment

Shrimati Sumitra Mahajan presented the Nineteenth Report (Hindi and English versions) on Action taken by the Government on the Recommendations/Observations contained in the Tenth Report of the Standing Committee on Social Justice and Empowerment (Fourteenth Lok Sabha) on the subject "Grants-in-aid to State Tribal Development Cooperative Corporations (STDCCs) for Minor Forest Produce (MFP) Operations" of the Ministry of Tribal Affairs

7. Statement of Standing Committee on Social Justice and Empowerment

Shrimati Sumitra Mahajan laid a Statement (Hindi and English versions) showing further Action Taken by the Government on the recommendations contained in Thirteenth Action Taken Report of the Standing Committee on Social Justice and Empowerment (2005-2006) (Fourteenth Lok Sabha) on the recommendations contained in Eighth Report (Fourteenth Lok Sabha) on Demands for Grants (2005-2006) – Ministry of Tribal Affairs.

8. Reports of Standing Committee on Human Resource Development

Shri Basudeb Barman laid on the Table the following Reports (Hindi and English versions) of Standing Committee on Human Resource Development:-

- (1) One Hundred Eighty-third Report on ‘Major issues concerning Kendriya Vidyalayas’;
- (2) One Hundred Eighty-fourth Report on ‘Major issues concerning Navodaya Vidyalayas’; and
- (3) One Hundred Eighty-fifth Report on ‘Promotion of Sports in India’.

9. Motion for Election to the National Board for Micro, Small and Medium Enterprises.

Shri Mahabir Prasad moved the following motion:-

“That in pursuance of clause (d) of sub-section (3) of section 3 of the Micro, Small and Medium Enterprises Development Act, 2006, read with rule 3 (i) of the National Board for Micro, Small and Medium Enterprises Rules, 2006 the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the National Board for Micro, Small and Medium Enterprises, for a period of two years, subject to other provisions of the said Act and the rules made thereunder.”

The motion was adopted.

10. Statement by the Minister

The Minister of Heavy Industries and Public Enterprises laid a statement (Hindi and English versions) regarding constitution of a Pay Revision Committee for the Executives of Central Public Sector Enterprises (CPSEs).

11. Submissions by Members

12.09 P.M.

- (i) **Regarding a news item published in Urdu edition of Hindustan Express dated 28.11.2006 tarnishing secular image of India.**

The following members made submissions regarding a news item published in Urdu edition of Hindustan Express dated 28.11.2006 tarnishing secular image of India: -

- (1) Shri Ram Kripal Yadav
- (2) Shri Mohan Singh

Shri Lalu Prasad responded.

12.45 P.M.

- (ii) To the submission made by Shri Sandeep Dikshit regarding arbitrary sealing drive being undertaken in East Delhi, Shri B.K. Handique responded.**

(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.04 P.M.)

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12. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri Lalit Mohan Suklabaidya regarding need to develop the alternative route from Silchar to Guwahati for the people of Barak Valley, Assam.
- (2) Dr. Rajesh Mishra regarding need for early implementation of the agreement entered into between Government of India and Japan Bank on checking the pollution caused in river Ganga.
- (3) Shri V. K. Thummar regarding need to implement Drip Irrigation Scheme in drought prone area of Amreli, Gujarat.
- (4) Dr. Tushar A. Chaudhary regarding need to complete the ongoing construction work of bridge on river Tapti at National Highway No. 8 in village Kathore, Gujarat.
- (5) Shri Atma Singh Gill regarding need to bring transparency in the working of Social Welfare Boards of States.
- (6) Shri Vijaykumar Khandelwal regarding need to reconstruct National Highway No. 59 (A) from Chichouli Village in Baitul district to Dekna Village in Hoshangabad district.
- (7) Dr. Satyanarayan Jatiya regarding need to provide adequate power to Madhya Pradesh.
- (8) Smt. Kiran Maheshwari regarding need to provide financial assistance of Rs. 3200 crore to the Government of Rajasthan for rehabilitation works in the flood affected areas of the state.
- (9) Shri P.S. Gadhavi regarding need to extend the time limit on excise duty exemption for setting up industries in the earthquake affected Kutch district of

- Gujarat.
- (10) Smt. Manorama Madhvaraj regarding need to implement the recommendations of Murari Committee with a view to address the problems being faced by the fishermen community.
 - (11) Shri Khagen Das regarding need to extend Tripura–Manu-Agartala railway line upto Subroom, with a view to promote trade and commerce in the North-Eastern region of the country.
 - (12) Dr. Babu Rao Mediyam regarding need to set up an Indian Institute of Technology (IIT) at Basara, district Adilabad, Andhra Pradesh.
 - (13) Shri Ravi Prakash Verma regarding need to fix market price of non-PDS Kerosene.
 - (14) Shri Suresh Prabhakar Prabhu regarding need to accord clearance to the Detailed Project Reports submitted by the Government of Maharashtra under the Urban Infrastructure Development Scheme.
 - (15) Shri Shrinivas Patil regarding need to construct a fly-over on the crossing of Lonand State Highway on Pune-Satara section in Maharashtra.
 - (16) Shri Kailash Baitha regarding need for reconstruction of National Highway No 28 from Chapva, Bihar to Uttar Pradesh border.
 - (17) Dr. Arun Kumar Sarma regarding need to expedite implementation of inter state infrastructural projects taken up during the 9th and 10th Plan period by N.E.C.

2.05 P.M.

13. Government Bill – Passed

Time Taken: 1 hr. 12 mts.

The Jallianwala Bagh National Memorial (Amendment) Bill, 2006.

The motion for consideration of the Bill was moved by Smt. Ambika Soni.

The following members took part in the debate:-

- (1) Prof. Rasa Singh Rawat
- (2) Smt. Preneet Kaur
- (3) Dr. Sujan Chakraborty
- (4) Dr. Rattan Singh Ajnala
- (5) Shri Shailendra Kumar
- (6) Shri Ganesh Prasad Singh
- (7) Prof. K.M. Kadermohideen
- (8) Shri Prasanna Acharya

Smt. Ambika Soni replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Ambika Soni.

The motion was adopted and the Bill was passed.

3.18 P.M.

14. Discussion under Rule 193

**Time Allotted: 4 hrs.
Time Taken: 2 hrs. 52 mts.
Balance: 1 hr. 08 mts.**

Dr. Chinta Mohan raised a discussion regarding rise in the prices of essential commodities.

The following members took part in the debate:-

- (1) Shri Anant Kumar
- (2) Shri P. Karunakaran
- (3) Shri Shailendra Kumar
- (4) Shri Raghunath Jha
- (5) Smt. M.S.K. Bhavani Rajenthiran
- (6) Shri Suresh Prabhu
- (7) Shri Tathagata Satpathy
- (8) Shri Ajoy Chakraborty
- (9) Smt. Paramjit Kaur Gulshan
- (10) *Dr. Sebastian Paul
- (11) Shri S.K. Kharventhan
- (12) Smt. Sumitra Mahajan
- (13) Shri Shrinivas Patil

The discussion was not concluded.

#6. 32 P.M

(Lok Sabha adjourned till 11 A.M. on Friday, the 1st December, 2006)

**P.D.T.
ACHARY,
Secretary-General.**

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*Written speech was laid on the Table.

#From 6.10 P.M to 6.32 P.M. members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Friday, December 1, 2006/Agrahayana 10, 1928 (Saka)

No. 198

11.03 A.M.

(Due to interruptions in the House, Lok Sabha adjourned at 11.12 A.M. and re-assembled at 11.30 A.M.)

11.30 A.M.

1. Reference by Speaker

Speaker made a reference on the occasion of World AIDS Day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.38 A.M. and re-assembled at 12 Noon)

(Due to continued interruptions in the House, Lok Sabha adjourned at 12.02 P.M. and re-assembled at 2.00 P.M.)

2. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 142-161 put down in the order paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos.1491-1664 would be printed in the official report of the day.

2.01 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Narmada Hydroelectric Development Corporation Limited, Bhopal, for the year 2005-2006.
- (ii) Annual Report of the Narmada Hydroelectric Development Corporation Limited, Bhopal, for the year 2005-2006, alongwith

- Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Power Grid Corporation of India Limited, New Delhi, for the year 2005-2006.
 - (ii) Annual Report of the Power Grid Corporation of India Limited, New Delhi, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the National Hydroelectric Power Corporation Limited, Faridabad, for the year 2005-2006.
 - (ii) Annual Report of the National Hydroelectric Power Corporation Limited, Faridabad, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review by the Government of the working of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2005-2006.
 - (ii) Annual Report of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (e) (i) Review by the Government of the working of the NTPC, New Delhi, for the year 2005-2006.
 - (ii) Annual Report of the NTPC, New Delhi, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation, Kolkata, for the year 2004-2005, under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Damodar Valley Corporation, Kolkata, for the year 2004-2005.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Annual Administration Report (Hindi and English versions) of the Delhi Development Authority, Delhi, for the year 2005-2006.
- (5) A copy each of the following Notifications (Hindi and English versions) under Section 58 of the Delhi Development Authority Act, 1957:-
- (i) The Recruitment Regulations of Director (Finance) in Delhi Development Authority-2006 (Revised) published in Notification No. G.S.R. 538(E) in Gazette of India dated the 7th September, 2006.

- (ii) The Recruitment Regulations of Dy. Chief Accounts Officer/Dy.FA(H) in Delhi Development Authority-2006 (Revised) published in Notification No. G.S.R. 685(E) in Gazette of India dated the 1st November, 2006.
- (6) A copy of the Notification No. G.S.R. 485 (E) (Hindi and English versions) published in Gazette of India dated the 18th August, 2006 containing Corrigendum to the Notification No. 502 dated 8th December, 2005, under Delhi Development Authority Act, 1957.
- (7) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2005-2006, together with Audit Report thereon.
- (8) A copy of the Notification No. G.S.R. 509 (E) (Hindi and English versions) published in Gazette of India dated the 29th August, 2006, containing Corrigendum to the Notification No. G.S.R. 706 (E) dated 22nd October, 1999 issued under Delhi Development Act, 1957.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 2005-2006.
 - (ii) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) A copy each of the following Notifications (Hindi and English versions) under Section 296 of the Income Tax Act, 1961 :-
- (i) The Income-tax (Ninth Amendment) Rules, 2006 published in Notification No. S.O. 1287 (E) in Gazette of India dated the 10th August, 2006, together with an explanatory memorandum.
 - (ii) The Electronic Filing of Returns of Tax Deducted at Source (Amendment) Scheme, 2006, published in Notification No. S.O. 1300 (E) in Gazette of India dated 11th August, 2006, together with an explanatory memorandum.
 - (iii) The Electronic Filing of Returns of Tax Collected at Source (Amendment) Scheme, 2006, published in Notification No. S.O. 1301 (E) in Gazette of India dated 11th August, 2006, together with an explanatory memorandum.
 - (iv) The Income-tax (Tenth Amendment) Rules, 2006 published in Notification No. S.O. 1532 (E) in Gazette of India dated the 14th September, 2006, together with an explanatory memorandum.
 - (v) S.O. 1661 (E) published in Gazette of India dated 3rd October, 2006, together with an explanatory memorandum making certain amendments in the Notification No. S.O.741 (E) dated the 28th June, 2004.

- (vi) The Income-tax (Twelfth Amendment) Rules, 2006 published in Notification No. S.O. 1856(E) in Gazette of India dated the 30th October, 2006, together with an explanatory memorandum.
- (11) A copy of the Notaries (Second Amendment) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 501 (E) in Gazette of India dated the 24th August, 2006 under sub-section (3) of section 15 of the Notaries Act, 1952.
- (12) A copy each of the following Notifications (Hindi and English versions) under section 30B of the Chartered Accountants Act, 1949:-
- (i) The Chartered Accountants (Election to the Council) Rules, 2006 published in Notification No. G.S.R. 534 (E) in Gazette of India dated 5th September, 2006.
 - (ii) The Chartered Accountants (Nomination of Members to the Council) Rules, 2006 published in Notification No. G.S.R. 490 (E) in Gazette of India dated 19th August, 2006.
 - (iii) The Chartered Accountants (Amendment) Regulations, 2006 published in Notification No. 1-CA(7)/92/2006 in Gazette of India dated 13th September, 2006.
- (13) A copy of the Cost and Works Accountants (Nomination of Members to the Council) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 488 (E) in Gazette of India dated the 19th August, 2006, under sub-section (5) of Section 39 of the Cost and Works Accountants Act, 1959.
- (14) A copy of each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 39 of the Company Secretaries Act, 1980:-
- (i) The Company Secretaries (Nomination of Members to the Council) Rules, 2006 published in Notification No. G.S.R. 489 (E) in Gazette of India dated the 19th August, 2006.
 - (ii) The Company Secretaries (Election to the Council) Rules, 2006 published in Notification No. G.S.R. 533 (E) in Gazette of India dated the 5th September, 2006.
- (15) A copy each of the following Notifications issued under Companies Act, 1956:-
- (i) G.S.R.525 (E) published in Gazette of India dated the 31st August, 2006, containing Corrigendum to the Notification No. G.S.R. 148 (E) dated the 8th March, 2006 (in Hindi version only).
 - (ii) G.S.R.526 (E) published in Gazette of India dated the 31st August, 2006, containing Corrigendum to the Notification No. S.O. 147 (E) dated the 8th March, 2006 (in English version only).
- (16) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:-
- (i) The Companies (Central Government's) General Rules and Forms (Second Amendment) Rules, 2006, published in Notification No. G.S.R.555 (E) in Gazette of India dated the 14th September, 2006.

- (ii) The Companies (Electronic Filing and Authentication of Documents) Rules, 2006, published in Notification No. G.S.R.557 (E) in Gazette of India dated the 14th September, 2006.
- (iii) The Companies (Director Identification Number) Rules, 2006, published in Notification No. G.S.R.649 (E) in Gazette of India dated the 19th October, 2006.
- (iv) The Scheme for Filing of Statutory Documents and Other Transactions by Companies in Electronic Mode published in Notification No. S.O. 1844 (E) in Gazette of India dated the 27th October, 2006.

(17) A copy of the Notification No. G.S.R. 650 (E) (Hindi and English versions) published in Gazette of India dated 19th October, 2006 delegating the powers to the officers mentioned therein posted in the Office of the Regional Director(Northern Region), under Companies (Amendment) Act, 2006.

(18) A copy each of the following Notifications (Hindi and English versions) issued under section 1 of the Companies (Amendment) Act, 2006:-

- (i) G.S.R. 648 (E) in published in Gazette of India dated the 19th October, 2006, appointing the 1st day of November, 2006, as the date on which the provisions of sections 2 and 3 of the Companies (Amendment) Act, 2006, shall come into force.
- (ii) S.O. 1529 (E) in published in Gazette of India dated the 14th September, 2006, appointing the 16th day of September, 2006, as the date on which the provisions of section 4 of the Companies (Amendment) Act, 2006, shall come into force.

(19) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 30 of the Regional Rural Banks Act, 1976:-

- (i) The Uttar Pradesh Gramin Bank (Officers and Employees) Service Regulations, 2006 published in Notification No. 71 in Gazette of India dated the 29th April, 2006.
- (ii) The Bihar Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2005 published in Notification No. 43 in Gazette of India dated 23rd March, 2006.
- (iii) The Jaipur Thar Gramin Bank (Officers and Employees) Service Regulations, 2006 published in Notification No. 34 in Gazette of India dated 10th March, 2006.
- (iv) The Deccan Gramin Bank (Officers and Employees) Service Regulations, 2006 published in Notification No. Gr.V/F/479/2006-07 in Gazette of India dated 3rd August, 2006.

(20) Three Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i to iii) of (1) above.

(21) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992 :-

- (i) The Securities and Exchange Board of India (Custodian of Securities) (Second Amendment) Regulations, 2006, published in Notification No. S.O. 1860 (E) in

Gazette of India dated the 31st October, 2006.

- (ii) The Securities and Exchange Board of India (Central Listing Authority) (Amendment) Regulations, 2006, published in Notification No. S.O. 1329 (E) in Gazette of India dated the 21st August, 2006.
- (iii) The Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) (Second Amendment) Regulations, 2006, published in Notification No. S.O. 1330 (E) in Gazette of India dated the 21st August, 2006.
- (iv) The Securities and Exchange Board of India (Buy-Back of Securities) (Amendment) Regulations, 2006, published in Notification No. S.O. 1331 (E) in Gazette of India dated the 21st August, 2006.
- (v) The Securities and Exchange Board of India (Foreign Institutional Investors) (Second Amendment) Regulations, 2006, published in Notification No. S.O. 1332 (E) in Gazette of India dated the 21st August, 2006.
- (vi) S.O. 1333 (E) published in Gazette of India dated the 21st August, 2006, containing Corrigendum to the three Notifications mentioned therein.
- (vii) The Securities and Exchange Board of India (Procedure for Holding Enquiry by Enquiry Officer and Imposing Penalty) (Amendment) Regulations, 2006, published in Notification No. S.O. 1348 (E) in Gazette of India dated the 23rd August, 2006.
- (viii) The Securities and Exchange Board of India (Foreign Venture Capital Investors) (Amendment) Regulations, 2006, published in Notification No. S.O. 1443 (E) in Gazette of India dated the 6th September, 2006.
- (ix) The Securities and Exchange Board of India (Venture Capital Funds) (Second Amendment) Regulations, 2006, published in Notification No. S.O. 1444 (E) in Gazette of India dated the 6th September, 2006.
- (x) The Securities and Exchange Board of India (Stock Brokers and Sub-brokers) (Second Amendment) Regulations, 2006, published in Notification No. S.O. 1447 (E) in Gazette of India dated the 7th September, 2006.
- (xi) The Securities and Exchange Board of India (Merchant Bankers) (Third Amendment) Regulations, 2006, published in Notification No. S.O. 1448 (E) in Gazette of India dated the 7th September, 2006.
- (xii) The Securities and Exchange Board of India (Underwriters) (Amendment) Regulations, 2006, published in Notification No. S.O. 1449 (E) in Gazette of India dated the 7th September, 2006.
- (xiii) The Securities and Exchange Board of India (Portfolio Managers) (Second Amendment) Regulations, 2006, published in Notification No. S.O. 1450 (E) in Gazette of India dated the 7th September, 2006.

- (xiv) The Securities and Exchange Board of India (Debenture Trustees) (Amendment) Regulations, 2006, published in Notification No. S.O. 1451 (E) in Gazette of India dated the 7th September, 2006.
 - (xv) The Securities and Exchange Board of India (Registrars to an Issue and Share Transfer Agents) (Amendment) Regulations, 2006, published in Notification No. S.O. 1452 (E) in Gazette of India dated the 7th September, 2006.
 - (xvi) The Securities and Exchange Board of India (Bankers to an Issue) (Amendment) Regulations, 2006, published in Notification No. S.O. 1453 (E) in Gazette of India dated the 7th September, 2006.
 - (xvii) The Securities and Exchange Board of India (Credit Rating Agencies) (Amendment) Regulations, 2006, published in Notification No. S.O. 1454 (E) in Gazette of India dated the 7th September, 2006.
 - (xviii) The Securities and Exchange Board of India (Stock Brokers and Sub-brokers) (Third Amendment) Regulations, 2006, published in Notification No. S.O. 1600 (E) in Gazette of India dated the 25th September, 2006.
 - (xix) The Securities and Exchange Board of India (Ombudsman) (Amendment) Regulations, 2006, published in Notification No. S.O. 1935 (E) in Gazette of India dated the 9th November, 2006.
- (22) A copy of the Notification No. S.O. 1455 (E) (Hindi and English versions) published in Gazette of India dated 7th September, 2006 rescinding seven Notifications mentioned therein with effect from the 7th September, 2006 issued under section 29 of the Securities and Exchange Board of India Act, 1992.
- (23) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
- (i) S.O. 1228 (E) published in Gazette of India dated the 31st July, 2006 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated the 3rd August, 2001.
 - (ii) S.O. 1305 (E) published in Gazette of India dated the 14th August, 2006 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated the 3rd August, 2001.
 - (iii) S.O. 1362 (E) published in Gazette of India dated the 28th August, 2006 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purpose of assessment of import.
 - (iv) S.O. 1363 (E) published in Gazette of India dated the 28th August, 2006 together with an explanatory memorandum regarding revised rate of exchange for

conversion of certain foreign currencies into Indian currency or vice-versa for purpose of assessment of export.

- (v) S.O. 1606 (E) published in Gazette of India dated the 26th September, 2006 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purpose of assessment of import.
 - (vi) S.O. 1607 (E) published in Gazette of India dated the 26th September, 2006 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purpose of assessment of export.
 - (vii) S.O. 1842 (E) published in Gazette of India dated the 26th October, 2006 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purpose of assessment of import.
 - (viii) S.O. 1843 (E) published in Gazette of India dated the 26th October, 2006 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purpose of assessment of export.
 - (ix) G.S.R. 705 (E) published in Gazette of India dated the 16th November, 2006, together with an explanatory memorandum making certain amendments in the Notification No. 39/1996-Cus., dated the 23rd July, 1996.
- (24) A copy each of the following Notifications (Hindi and English versions) under Section 296 of the Income Tax Act, 1961 :-
- (i) S.O. 2850 published in Gazette of India dated 29th July, 2006 regarding exemption to the “Vivekananda Rock Memorial and Vivekananda Kendra, Chennai”, under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2005-2006 to 2007-2008, subject to certain conditions.
 - (ii) S.O. 2851 published in Gazette of India dated 29th July, 2006 regarding exemption to the “Association of Tribal Welfare Development, Nagaland” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2005-2006 to 2007-2008, subject to certain conditions.
 - (iii) S.O. 2852 published in Gazette of India dated 29th July, 2006 regarding exemption to the “Gujarat Pollution Control Board, Gandhinagar” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1999-2000 to 2001-2002, subject to certain conditions.
 - (iv) S.O. 2853 published in Gazette of India dated 29th July, 2006 regarding exemption to the “Gujarat Pollution Control Board, Gandhinagar” under section 10(23C) of the Income-Tax

- Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.
- (v) S.O. 3759 published in Gazette of India dated 23rd September, 2006 regarding exemption to the “Centre for Science and Environment, New Delhi” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2003-2004 to 2005-2006, subject to certain conditions.
 - (vi) S.O. 3760 published in Gazette of India dated 23rd September, 2006 regarding exemption to the “Jaytirmath Badrikashram Himalaya, Kolkata” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2005-2006 to 2007-2008, subject to certain conditions.
 - (vii) S.O. 3761 published in Gazette of India dated 23rd September, 2006 regarding exemption to the “Centre for Development and Human Rights, New Delhi” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.
 - (viii) S.O. 3762 published in Gazette of India dated 23rd September, 2006 regarding exemption to the “National Highways Authority of India, New Delhi” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.
 - (ix) S.O. 3763 published in Gazette of India dated 23rd September, 2006 regarding exemption to the “Export Promotion Council for Handicraft, New Delhi” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2005-2006 to 2007-2008, subject to certain conditions.
 - (x) S.O. 3764 published in Gazette of India dated 23rd September, 2006 regarding exemption to the “Defence Civilian Medical Aid Fund, New Delhi” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1999-2000 to 2001-2002, subject to certain conditions.
 - (xi) S.O. 3765 published in Gazette of India dated 23rd September, 2006 regarding exemption to the “National Horticulture Board, Gurgaon” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2005-2006 to 2007-2008, subject to certain conditions.
 - (xii) S.O. 4174 published in Gazette of India dated 28th October, 2006 regarding exemption to the “Sri Ramkrishna Ashram, West Bengal” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2004-2005 to 2006-2007, subject to certain conditions.
 - (xiii) S.O. 4175 published in Gazette of India dated 28th October, 2006 regarding exemption to the “Leishiphung Christian Hospital Association, Manipur” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2006-2007 to 2008-2009, subject to certain conditions.

- (xiv) S.O. 4176 published in Gazette of India dated 28th October, 2006 regarding exemption to the “Chief Minister’s Relief Fund, Mumbai” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2005-2006 to 2007-2008, subject to certain conditions.
- (xv) S.O. 4177 published in Gazette of India dated 28th October, 2006 regarding exemption to the “Organization of Pharmaceutical Producers of India, Mumbai” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2001-2002 to 2003-2004, subject to certain conditions.
- (xvi) S.O. 4178 published in Gazette of India dated 28th October, 2006 regarding exemption to the “Tamilnadu Trade Promotion Organisation, Chennai” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2004-2005 to 2006-2007, subject to certain conditions.
- (25) A copy of the Smugglers and Foreign Exchange Manipulators (Receipt, Management and Disposal of Forfeited Property) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R.654 (E) in Gazette of India dated 20th October, 2006, under sub-section (3) of section 26 of the Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act, 1976, together with an explanatory memorandum.
- (26) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 21 of the Coinage Act, 1906:-
- (i) The coinage of the Fifty Rupees and Five Rupees coined to commemorate the occasion of “Golden Jubilee Celebration of ONGC on the 14th August, 2006” published in Notification No. G.S.R.465 (E) in Gazette of India dated the 8th August, 2006.
- (ii) The coinage of the One Hundred Rupees and Five Rupees coined in commemoration of “Jagath Guru Sree Narayana Gurudev” Rules, 2006” published in Notification No. G.S.R.500 (E) in Gazette of India dated the 24th August, 2006.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2005-2006, alongwith Audited Accounts, under sub-section (5) of section 48 of the National Bank for Agriculture and Rural Development Act, 1981.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2005-2006.

4. Report of Standing Committee on Human Resource Development

Dr. Thokchom Meinya laid on the Table the One Hundred Eighty-sixth Report (Hindi and English versions) of the Standing Committee on Human Resource Development on “The Central Educational Institutions (Reservation in Admission) Bill, 2006”.

5. Statement by the Minister

Shri B. K. Handique laid a statement regarding Government Business for the week commencing the 4th December, 2006.

(Due to interruptions in the House, Lok Sabha adjourned at 2.04 P.M. and re-assembled at 3.36 P.M.)

3.37 P.M.

6. Motion regarding Twenty-third Report of the Committee on Private Members' Bills and Resolutions

Smt. Archana Nayak moved the following motion:-

“That this House do agree with the Twenty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 29th November, 2006”.

The motion was adopted.

7. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 30th November, 2006, Rajya Sabha passed the Indian Rifles (Repeal) Bill, 2006.

8. Bill as passed by Rajya Sabha - Laid on the Table

The Indian Rifles (Repeal) Bill, 2006.

(For want of Quorum, Lok Sabha adjourned for the day)

3.43 P.M

(Lok Sabha adjourned till 11 A.M. on Monday, the 4th December, 2006)

P.D.T.
ACHARY,
Secretary-General.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Monday, December 4, 2006/Agrahayana 13, 1928 (Saka)

No. 199

11.00 A.M.

1. Reference by Speaker

Speaker made a reference to the mishap that took place at Bhagalpur on 2 December, 2006 involving Howrah-Jamalpur Express (Train No.3071) which resulted in death of 35 persons.

He also made a reference to the mishap on 2 December, 2006 when a bus from Delhi to Shimla plunged into a gorge resulting in death of 14 persons.

He further made a reference to a land mine blast on the same day killing 14 police personnel at Kanchkir, in Bokaro district of Jharkhand.

As a mark of respect to the memory of the departed, members stood in silence for a short while.

11.03 A.M.

2. Starred Questions

Starred Question Nos. 163-166 were orally answered. Replies to Starred Question Nos. 162 and 167-181 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos.1665-1837 were laid on the Table.

12 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Cable Television Networks (Amendment) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 469 (E) in Gazette of India dated the 10th August, 2006 under sub-section (3) of Section 22 of the Cable Television Networks (Regulation) Act, 1995.

(2) A copy of the Annual Report (Hindi and English versions) of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 2005-2006, alongwith Audited Accounts.

(3) A copy of the Review (Hindi and English versions) by the Government of the working of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 2005-2006.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the National Dairy Development Board, Anand, for the year 2005-2006, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Dairy Development Board, Anand, for the year 2005-2006.

(5) A copy each of the following Notifications (Hindi and English versions) under section 50 of the National Dairy Development Board Act, 1987:-

(i) The National Dairy Development Board Workmen (Appointment, Pay and Allowances) (Workmen) Regulations, 2006 published in Notification No. DEL:NDDDB in Gazette of India dated the 4th May, 2006, together a Corrigendum thereto published in the Notification No. 101 dated the 24th June, 2006.

(ii) The National Dairy Development Board Officers (Appointment, Pay and Allowances) (Amendment) Regulations, 2006 published in Notification No. DEL:NDDDB in Gazette of India dated the 4th May, 2006.

(6) A copy of the Environment (Protection) Second Amendment Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 640 (E) in Gazette of India dated the 16th October, 2006 under section 26 of the Environment (Protection) Act, 1986.

(7) A copy of the Breeding of and Experiments on Animals (Control and Supervision) Amendment Rules, 2006 (Hindi and English versions) published in Notification No. S.O. 1818(E) in Gazette of India dated the 25th October, 2006 under section 38 of the Prevention of Cruelty to Animals Act, 1960.

(8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 2004-2005.

(ii) Annual Report of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the

year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :-
- (i) The Sugarcane (Control) (Amendment) Order, 2006 published in Notification No. S.O. 1940 (E) in Gazette of India dated the 10th November, 2006.
 - (ii) The Sugarcane Press-mud (Control) (Repeal) Order, 2006 published in Notification No. S.O. 1457 (E) in Gazette of India dated the 7th September, 2006.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation, New Delhi, for the year 2005-2006, alongwith Audited Accounts, under sub-section (11) of section 31 of the Warehousing Corporation Act, 1962.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Warehousing Corporation, New Delhi, for the year 2005-2006.

12.01 P.M.

5. Resignation from Membership of Lok Sabha

The Speaker informed the House that he had received a letter dated 2 December, 2006 from Shri Navjot Singh Sidhu, an elected member from Amritsar Parliamentary Constituency of Punjab resigning from the membership of Lok Sabha with immediate effect and that he had accepted his resignation with effect 4 December, 2006.

6. Statements by Ministers

12.02 P.M.

- (i) The Minister of Railways made a statement regarding accident due to trapping of passengers of 3017 Up Howrah – Jamalpur Express under the debris of ‘Ulta Pul’ being dismantled near Bhagalpur on 2.12.2006.
- (ii) The Minister of State in the Ministry of Agriculture and Minister of State in the Ministry of Consumer Affairs, Food & Public Distribution made a statement (i) correcting Hindi version of the reply given on August 14, 2006 to Starred Question No. 294 by Dr. Rajesh Mishra and Shri Avtar Singh

Bhadana, M.Ps regarding Procurement of Poor Quality of Foodgrains; and (ii) giving reasons for delay in correcting the reply.

@12.08 P.M.

7. Government Bill - Introduced

The Uttaranchal (Alteration of Name) Bill, 2006

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@ From 12.10 P.M. to 12.31 P.M. Members raised matters of urgent public importance. 12.33 P.M.

8. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under rule 377 as indicated against each: -

- (1) Shri D. Vittal Rao regarding need to appoint a Statutory Regulator for pricing of domestically produced natural gas.
- (2) Shri K.C. Singh 'Baba' regarding need to include 'Oad Rajput' community in the list of Scheduled Castes.
- (3) Shri Jasubhai D. Barad regarding need to provide remunerative price to Kesar mango growers in Gujarat and also set up Agro based industries there.
- (4) Shri Vikrambai Arjanbhai Madam regarding need to run a super-fast train between Jamnagar and New Delhi.
- (5) Dr. Rameshwar Oraon regarding need to include 'Kudukh' language to the Eighth Schedule of the Constitution.
- (6) Shri V. K. Thummar regarding need to convert metre gauge line into broad gauge between Jetalsar to Dhasa in Gujarat.
- (7) Shri Bachi Singh Rawat regarding need to provide employment and other benefits to youths of Uttaranchal who had been given training in Guerilla Warfare after the 1962 Chinese Aggression.
- (8) Shri Hansraj G. Ahir regarding need to establish Super Speciality Hospital in Nagpur on the pattern of AIIMS.
- (9) Dr. Satyanarayan Jatiya regarding need to take special measures to provide employment to unemployed youths and make provision of unemployment allowances to eligible persons.
- (10) Shri Pankaj Choudhary regarding need to make available BSNL pre-paid SIM cards in Maharajganj, Uttar Pradesh.
- (11) Smt. Neeta Pateria regarding need to provide adequate fertilizers to farmers of Madhya Pradesh.
- (12) Shri T. K. Hamza regarding need to reduce the fee being charged by the Indian Mission abroad particularly in Gulf countries for issuance of death certificates.

- (13) Shri P. Karunakaran regarding need to revive the tea and coffee estate in Kerala and to pay pending wages to the workers.
- (14) Shri Parasnath Yadav regarding need to make Jaunpur railway station functional and make provisions for stoppage of trains.
- (15) Shri Rewati Raman Singh regarding need to look into the working of C.G.H.S. dispensaries in the country.
- (16) Shri Ram Kripal Yadav regarding need to construct a railway bridge on the track between Jamaluddin Mazar and Jamaluddin Chak in Danapur, Bihar.
- (17) Shri Mitrasen Yadav regarding need for effective implementation of Centrally Sponsored Development and Poverty Alleviation Programmes being under taken in Uttar Pradesh.
- (18) Adv. Tukaram Ganpatrao Renge Patil regarding need to establish cotton based industries in Marathwada region of Maharashtra.
- (19) Shri S. Sudhakar Reddy regarding need to withdraw the proposal to establish Field Firing Range in Rachakonda in Andhra Pradesh.
- (20) Shri K. Yerrannaidu regarding need to look into the health related problems being faced by people living in rural areas of Srikakulam district, Andhra Pradesh.

12.34 P.M.

9. Discussion under Rule 193

Time Taken: 3 hrs. 12 mts.

Further discussion regarding rise in the prices of essential commodities raised by Dr. Chinta Mohan on the 30th November, 2006.

Ch. Lal Singh took part in the debate.

Shri Sharad Pawar replied to the debate.

The discussion was concluded.

***10. Supplementary Demand for Grant (Railways) – 2006-07**

Shri Lalu Prasad presented a statement (Hindi and English versions) showing the Supplementary Demand for Grant in respect of the Budget (Railways) for 2006-07.

***11. Demands for Excess Grants (Railways) – 2004-05**

Shri Lalu Prasad presented a statement (Hindi and English versions) showing the Demands for Excess Grants in respect of the Budget (Railways) for 2004-05.

(Lok Sabha adjourned at 12.55 P.M. and re-assembled at 2.03 P.M.)

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*At 12.39 P.M.

2.05 P.M.

12. Government Bill – Passed

Time Taken: 11 mts.

The Constitution (Scheduled Tribes) Order Amendment Bill, 2006, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri P.R. Kyndiah.

The following members took part in the debate: -

- (1) Dr. Thokchom Meinya
- (2) Shri Shailendra Kumar

Shri P.R. Kyndiah replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P.R. Kyndiah.

The motion was adopted and the Bill was passed.

2.18 P.M.

13. Discussion under Rule 193

Time Taken: 4 hrs. 18 mts.

Shri Basudeb Acharia raised a discussion regarding Report on the state of Panchayats – A Mid-Term Review and Appraisal-2006, laid on the Table of Lok Sabha on 23.11.2006.

The following members took part in the debate:-

- (1) Kunwar Manvendra Singh (Mathura)
- (2) Shri Shailendra Kumar
- (3) Shri Ganesh Prasad Singh

- (4) Prof. M. Ramadass
- (5) Shri Mitrasen Yadav
- (6) Shri Prabodh Panda
- (7) Shri Jaiprakash
- (8) Smt. M.S.K. Bhavani Rajenthiran
- (9) Smt. C.S. Sujatha
- (10) Dr. Karan Singh Yadav
- (11) Shri Rewati Raman Singh
- (12) Shri Raghunath Jha
- (13) Shri Adhir Chowdhury
- (14) Dr. Thokchom Meinya
- (15) Shri Ram Kripal Yadav
- (16) Shri Bapu Hari Chaure
- (17) Shri Varkala Radhakrishnan
- (18) Shri L. Rajagopal
- (19) Ch. Lal Singh
- (20) Shri Francis K. George
- (21) Shri Dahyabhai Vallabhbhai Patel
- (22) *Shri S.K. Kharventhan
- (23) *Dr. Arvind Sharma
- (24) Shri A.V. Bellarmin

The discussion was not concluded.

#6.45 P.M

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 5th December, 2006)

P.D.T.
ACHARY,
Secretary-General.

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***Written speeches were laid on the Table.**

#From 6.36 P.M. to 6.45 P.M. Members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Tuesday, December 5, 2006/Agrahayana 14, 1928 (Saka)

No. 200

11.00 A.M.

1. Reference by Speaker

Speaker on behalf of the House congratulated Ms. Koneru Humpy for winning a gold medal in the Women's rapid format chess event in the ongoing Asian Games at Doha, Qatar.

11.03 A.M.

2. Starred Questions

Starred Question Nos. 182, 183, 184 and 186 were orally answered. Replies to Starred Question Nos. 185 and 187-201 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1838-2013 were laid on the Table.

12 Noon

4. Papers laid on the Table

The following papers were laid on the Table: -

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Tool Room and Training Centre, Guwahati, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Tool Room and Training Centre, Guwahati, for the year 2005-2006.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indo-German Tool Room, Ahmedabad, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the

- Government of the working of the Indo-German Tool Room, Ahmedabad, for the year 2005-2006.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room and Training Centre, Kolkata, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Tool Room and Training Centre, Kolkata, for the year 2005-2006.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indo-Danish Tool Room, Jamshedpur, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indo-Danish Tool Room, Jamshedpur, for the year 2005-2006.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Footwear Training Institute, Agra, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Footwear Training Institute, Agra, for the year 2005-2006.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room and Training Centre, Bhubaneswar, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Tool Room and Training Centre, Bhubaneswar, for the year 2005-2006.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Process and Product Development Centre, Agra, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Process and Product Development Centre, Agra, for the year 2005-2006.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Process cum Product Development Centre, Meerut, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Process cum Product Development Centre, Meerut, for the year 2005-2006.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Fragrance and Flavour Development Centre, Kannauj, for the year 2005-2006, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Fragrance and Flavour Development Centre, Kannauj, for the year 2005-2006.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Indo German Tool Room, Aurangabad, for the year 2005-2006, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indo German Tool Room, Aurangabad, for the year 2005-2006.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hand Tools, Jalandhar, for the year 2005-2006, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Institute of Hand Tools, Jalandhar, for the year 2005-2006.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Indo-German Tool Room, Indore, for the year 2005-2006, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indo-German Tool Room, Indore, for the year 2005-2006.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room, Ludhiana, for the year 2005-2006, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Tool Room, Ludhiana, for the year 2005-2006.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for the Development of Glass Industry, Firozabad, for the year 2005-2006, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for the Development of Glass Industry, Firozabad, for the year 2005-2006.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Design of Electrical Measuring Instruments, Mumbai, Firozabad, for the year 2005-2006, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Design of Electrical Measuring Instruments, Mumbai, for the year 2005-2006.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Tool Design, Hyderabad, for the year 2005-2006, alongwith

Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Institute of Tool Design, Hyderabad, for the year 2005-2006.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics Service and Training Centre, Nainital, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Electronics Service and Training Centre, Nainital, for the year 2005-2006.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Central Footwear Training Institute, Chennai, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Footwear Training Institute, Chennai, for the year 2005-2006.
- (19) A copy of the National Board for Micro, Small and Medium Enterprises Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 596 (E) in Gazette of India dated the 26th September, 2006 under sub-section (3) of section 29 of the Micro, Small and Medium Enterprises Development Act, 2006.
- (20) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 2005-2006.
 - (ii) Annual Report of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (21) A copy of the National Commission for Protection of Child Rights Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 450(E) in Gazette of India dated the 31st July, 2006 under sub-section (3) of section 35 of the Commissions for Protection of Child Rights Act, 2005.
- (22) A copy of the Protection of Women from Domestic Violence Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 644(E) in Gazette of India dated the 17th October, 2006 under sub-section (3) of Section 37 of the Protection of Women from Domestic Violence Act, 2005.
- (23) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Rehabilitation Plantations Limited, Punalur, for the year 2005-2006.
 - (ii) Annual Report of the Rehabilitation Plantations Limited, Punalur, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Repatriates Cooperative Finance and Development Bank Limited (REPCO Bank), Chennai, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Repatriates Cooperative Finance and Development Bank Limited (REPCO Bank), Chennai, for the year 2005-2006.
- (25) A copy of the Annual Report (Hindi and English versions) of the National Foundation for Communal Harmony. New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (26) Statement regarding Review (Hindi and English versions) by the Government of the working of National Foundation for Communal Harmony, New Delhi, for the year 2005-2006.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for Handicrafts, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for Handicrafts, New Delhi, for the year 2005-2006.
- (28) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
 - (a) (i) Review by the Government of the working of the Cotton Corporation of India Limited, Mumbai, for the year 2005-2006.
 - (ii) Annual Report of the Cotton Corporation of India Limited, Mumbai, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the National Jute Manufactures Corporation Limited, Kolkata, for the year 2004-2005.
 - (ii) Annual Report of the National Jute Manufactures Corporation Limited, Kolkata, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (b) of (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 2005-2006, alongwith

Audited Accounts.

- (ii) Statement regarding (Hindi and English versions) by the Government of the working of the National Institute of Design, Ahmedabad, for the year 2005-2006.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Rubber Manufacturers Research Association, Thane, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding (Hindi and English versions) by the Government of the working of the Indian Rubber Manufacturers Research Association, Thane, for the year 2005-2006.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Central Manufacturing Technology Institute, Banglore, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding (Hindi and English versions) by the Government of the working of the Central Manufacturing Technology Institute, Banglore, for the year 2005-2006.
- (33) A copy of the intellectual Property Appellate Board (Group 'C' and Group 'D' Posts) Recruitment Rules, 2006 (Hindi and English Versions) published in Notification No. G.S.R. 647 (E) in Gazette of India dated the 19th October, 2006 under sub-section (4) of section 157 of the Trade Marks Act, 1999.

(34)

A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the MMTC Limited, New Delhi, for the year 2005-2006.

(ii) Annual Report of the MMTC Limited, New Delhi, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and

Auditor General thereon.

(b) (i) Review by the Government of the working of the State Trading Corporation of India Limited, New Delhi, for the year 2005-2006.

(ii) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government of the working of the PEC Limited, New Delhi, for the year 2005-2006.

(ii) Annual Report of the PEC Limited, New Delhi, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(35) (i)

A copy of the Annual Report (Hindi and English versions) of the Basic

Chemicals,
Pharmaceuticals and
Cosmetics Export
Promotion Council
(CHEMEXCIL), Mumbai,
for the year 2005-2006,
alongwith Audited
Accounts.

(ii)

A copy of the Review
(Hindi and English
versions) by the
Government of the
working of the Basic
Chemicals,
Pharmaceuticals and
Cosmetics Export
Promotion Council
(CHEMEXCIL), Mumbai,
for the year 2005-2006.

(36) (i)

A copy of the Annual
Report (Hindi and English
versions) of the Capexil,
Kolkata, for the year 2005-
2006, alongwith Audited
Accounts.

(ii)

A copy of the Review
(Hindi and English
versions) by the
Government of the
working of the Capexil,
Kolkata, for the year 2005-
2006.

(37) (i)

A copy of the Annual
Report (Hindi and English
versions) of the
Pharmaceuticals Export
Promotion Council
(Pharmexcil), Hyderabad,
for the year 2005-2006,
alongwith Audited
Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmaceuticals Export Promotion Council (Pharmexcil), Hyderabad, for the year 2005-2006.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Plastics Export Promotion Council (Plexconcil), Mumbai, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Plastics Export Promotion Council (Plexconcil), Mumbai, for the year 2005-2006.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Patna, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Patna, for the year 2003-2004.
- (40) Statement (Hindi and English versions) showing

reasons for delay in laying the papers mentioned at (39) above.

(41)

A copy of the Annual Accounts (Hindi and English versions) of the Nagaland University, Kohima, for the year 2000-2001, together with Audit Report thereon.

(42)

Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.

(43)

A copy of the Annual Accounts (Hindi and English versions) of the Nagaland University, Kohima, for the year 2001-2002, together with Audit Report thereon.

(44)

Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.

(45)

A copy of the Annual Accounts (Hindi and English versions) of the Nagaland University, Kohima, for the year 2002-2003, together with Audit Report thereon.

(46)

Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.

(47)

A copy of the Annual Accounts (Hindi and

English versions) of the North-Eastern Hill University, Shillong, for the year 2004-2005, together with Audit Report thereon.

- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) A copy of the Annual Accounts (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 2005-2006, together with Audit Report thereon.
- (50) A copy of the Annual Accounts (Hindi and English versions) of the University of Delhi, Delhi, for the year 2002-2003, together with Audit Report thereon.
- (51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.
- (52) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Allahabad, for the year 2004-2005.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Allahabad, for the year 2004-2005, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Allahabad, for the year 2004-2005.
- (53) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (52) above.
- (54) (i) A copy of the Annual Report (Hindi and English versions) of the Banaras Hindu University, Varanasi for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Banaras Hindu University, Varanasi for the year 2004-2005.
- (55) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (54) above.
- (56) (i) A copy of the Annual Report (Hindi and English versions) of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2001-2002.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2001-2002.
- (57) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (56) above.
- (58) (i) A copy of the Annual Report (Hindi and English versions) of the Mizoram University, Aizawl, for the years 2003-2004 and 2004-2005.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mizoram University, Aizawl, for the years 2003-2004 and 2004-2005.
- (59) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (58) above.

12.02 P.M.

5. Observation by the Speaker

The Speaker made an Observation regarding the business transacted by the House during the week ending on 1 December, 2006.

12.04 P.M.

6. Report of Standing Committee on Personnel, Public Grievances, Law and Justice

Shri Shailendra Kumar laid on the Table the Seventeenth Report (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice on the Administrative Tribunals (Amendment) Bill, 2006.

7. Statement by Minister

The Minister of Textiles laid a statement (Hindi and English versions) regarding status of implementation of the recommendations contained in the 14th report of the Standing Committee on Labour on Demands for Grants (2006-07) pertaining to the Ministry of Textiles.

12.20 P.M.

8. Calling Attention

Shri Braja Kishore Tripathy called the attention of the Minister of Coal to the situation arising out of non-revision of royalty on Coal and other minerals and steps taken by the Government in this regard.

The Minister of State in the Ministry of Coal made a statement in regard thereto.

9. Submission by Member

On a submission made by Shri Mohan Singh regarding 'non-payment of excise and customs duties worth Rs. 240 crores by M/s Sterlite Optical Technologist's Limited' (SOTL), Shri P. Chidambaram responded.

(Lok Sabha adjourned at 12.55 P.M. and re-assembled at 2.02 P.M.)

2.03 P.M.

10. Matters Under Rule 377

- (1) Shri Jivabhai A. Patel raised a matter regarding need to purify fluoride contaminated water caused by Oil exploration activities at Mehsana, Gujarat.
- (2) Dr. Rajesh Mishra raised a matter regarding need to accord Central University Status to Sampurananand Sanskrit University of Varanasi, Uttar Pradesh.
- (3) Shri Harisinh Chavda raised a matter regarding need to reconstruct the bridge near Palanpur Railway Station in Gujarat which was earlier demolished by the Railway Department.
- (4) Shri G. Karunakara Reddy raised a matter regarding need to extend GPF cum Defined Pension Scheme to the employees of Navodaya Vidyalaya.
- (5) Shri Jaswant Singh Bishnoi raised a matter regarding need to confer Shourya Award and Amrita Devi Bhishnoi Rastriya Award upon police personnel who laid down their lives in an effort to rescue and save wild life from the hands of poachers.
- (6) Shri Ananta Nayak raised a matter regarding need for visit by ICMR scientist to Keonjhar district of Orissa to ascertain the reasons for increase in incidents of death due to Malaria and to suggest effective measures to eradicate it.
- (7) Prof. Rasa Singh Rawat raised a matter regarding need to establish refinery for Petro products in western Rajasthan to exploit the petroleum and gas reserves of the region.
- (8) Shri Ramswaroop Koli raised a matter regarding need to declare Bharatpur, Dholpur and Dausa districts of Rajasthan as drought affected districts, and initiate necessary relief measures.
- (9) Shri Ramjilal Suman raised a matter regarding need to stop illegal mining activities in Bharatpur, Rajasthan.
- (10) Shri Giridhari Yadav raised a matter regarding need to take steps to control spread of Malaria and Kalazar and creating sufficient medical facilities in Banka and Jamui, Bihar.
- (11) Shri Bhartruhari Mahtab raised a matter regarding need for opening more numbers of Eklabya Model Residential Schools and enhance the scholarship amount and other recurring expenditure for these schools in Orissa.
- (12) Shri Devidas Pingle raised a matter regarding need to exclude the residential area in the proposed expansion of Gandhinagar Airport.
- (13) Shri Munshi Ram raised a matter regarding need to open a Kendriya Vidyalaya at Bijnor, Uttar Pradesh.
- (14) Shri Joachim Baxla raised a matter regarding need to provide special relief package for revival of Tea Industry.
- (15) Dr. Tushar A. Chaudhary raised a matter regarding need to repair the road on Gangadhar Railway crossing at Surat-Dhuliya National Highway No.6 in Gujarat.

- (16) Shri Sajjan Kumar raised a matter regarding need to take effective steps for providing adequate potable water to Delhi.

2.29 P.M.

11. Government Bill – Passed

Time Taken: 1 hr. 18 mts.

The Uttaranchal (Alteration of Name) Bill, 2006.

The motion for consideration of the Bill was moved by Shri Shriprakash Jaiswal on behalf of Shri Shivraj V. Patil.

The following members took part in the debate:-

- (1) Shri Bachhi Singh Rawat
- (2) Shri K.C. Singh “Baba”
- (3) Shri Varkala Radhakrishnan
- (4) Shri Ramji Lal Suman
- (5) Prof. K.M. Kadermohideen
- (6) Maj. Gen. B.C. Khanduri, AVSM (Retd.)
- (7) Shri Francis Fanthome
- (8) Shri M. Appadurai
- (9) Shri Rajendra Kumar
- (10) Shri Braja Kishore Tripathy

Shri Shriprakash Jaiswal replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 8 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Shriprakash Jaiswal.

The motion was adopted and the Bill was passed.

3.47 P.M.

12. Demands for Excess Grants (Railways) –2004-2005 and Supplementary Demand for Grant (Railways)-2006-2007.

Time Taken: 5 hrs. 21 mts.

The following items of business were discussed together:-

- (i) Demands for Excess Grants (Railways) Nos. 3 to 6, 9 to 11, 14 and 16 in respect of Budget (Railways) for 2004-2005.
- (ii) Supplementary Demand for Grant (Railways) No. 16 in respect of Budget (Railways) for 2006-2007.

The following members took part in the combined debate:-

- (1) Shri N.S.V. Chitthan
- (2) Dr. Satyanarayan Jatiya
- (3) Shri Ramji Lal Suman
- (4) *Shri Shriniwas Patil
- (5) Shri Khagen Das
- (6) *Smt. Kalpana Ramesh Narhire
- (7) *Shri Y.S. Vivekananda Reddy
- (8) Shri Sita Ram Singh
- (9) Shri Mitrasen Yadav
- (10) *Shri Raghunath Jha
- (11) Shri Chandrakant Khaire
- (12) Shri A.K.S. Vijayan
- (13) Shri Brahmananda Panda
- (14) *Shri Mahesh Kumar Kanodia
- (15) Shri Bhubneshwar Prasad Mehta
- (16) **Prasanna Acharya

.....
*Written speeches were laid on the Table.

** Also laid some portion of written speech on the Table.

- (17) Shri Sukdeo Paswan
- (18) Shri Anwar Hussain
- (19) Adv. Suresh Kurup
- (20) *Shri Giridhari Yadav
- (21) *Shri E.G. Sugavanam
- (22) *Shri A. Krishnaswamy
- (23) Smt. Paramjit Kaur Gulshan
- (24) Prof. M. Ramadass
- (25) *Shri Paras Nath Yadav
- (26) *Shri Furkan Ansari
- (27) *Shri Devendra Prasad Yadav
- (28) Smt. Kiran Maheshwari

- (29) Ch. Lal Singh
- (30) *Dr. Laxminarayan Pandey
- (31) Shri Rewati Raman Singh
- (32) *Prof. K.M. Kadermohideen
- (33) *Shri Bhartruhari Mahtab
- (34) Dr. M. Jagannath
- (35) *Shri Shailendra Kumar
- (36) *Dr. Ramkrishna Kusmaria
- (37) Shri Sippiparai Ravichandran
- (38) *Shri Raghuraj Singh Shakya
- (39) Shri Dushyant Singh
- (40) *Shri Virendra Kumar
- (41) *Shri Ganesh Prasad Singh
- (42) Shri S.K. Kharventhan
- (43) *Shri Rakesh Singh
- (44) Shri Hiten Barman
- (45) Shri Pannian Ravindran
- (46) Prof. Rasa Singh Rawat
- (47) Shri Surendra Prakash Goyal
- (48) Shri D.K. Audikesavulu

.....
*Written speeches were laid on the Table.

- (49) Shri Ravi Prakash Verma
- (50) Shri Bhanwar Singh Dangawas
- (51) Dr. Arvind Sharma
- (52) *Shri Abu Ayes Mondal
- (53) Shri Francis K. George
- (54) *Shri Hansraj G. Ahir
- (55) Shri Prahlad Joshi
- (56) **Shri Ram Kripal Yadav
- (57) Shri Lalit Mohan Suklabaidya
- (58) Shri P. Mohan
- (59) Shri Harikewal Prasad
- (60) Shri Tapir Gao
- (61) Shri V.K. Thummar
- (62) Shri Atma Singh Gill
- (63) Dr. K.S. Manoj
- (64) Shri P.S. Gadhavi

- (65) Smt. K. Rani
(66) Shri Manjunath Kunnur
(67) Shri S. Mallikarjuniah
(68) Dr. Thokchom Meinya
(69) Shri Kharabela Swain
(70) Shri Madhusudan Mistry
(71) **Shri Bhanu Pratap Singh Verma

.....
*Written speeches were laid on the Table.

** Also laid some portion of written speech on the Table.

Shri Lalu Prasad replied to the combined debate.

All the Demands for Excess Grants (Railways) Nos. 3 to 6, 9 to 11, 14 and 16 for the amounts shown under column 3 of the printed list of Demands for Excess Grants (Railways) for 2004-2005 were voted in full.

Supplementary Demand for Grant (Railways) No.16 for the amount shown under column 3 of the printed list of Supplementary Demand for Grant (Railways) for 2006-2007 was voted in full.

13. Government Bill – Introduced

The Appropriation (Railways) No. 5 Bill, 2006.

14. Government Bill – Passed

The Appropriation (Railways) No. 5 Bill, 2006.

The motion for consideration moved by Shri Lalu Prasad was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Lalu Prasad.

The motion was adopted and the Bill was passed.

15. Government Bill – Introduced

The Appropriation (Railways) No. 6 Bill, 2006.

16. Government Bill – Passed

The Appropriation (Railways) No. 6 Bill, 2006.

The motion for consideration moved by Shri Lalu Prasad was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Lalu Prasad.

The motion was adopted and the Bill was passed.

@17. Report of the Business Advisory Committee

Shri Priya Ranjan Dasmunsi presented the Thirty-First Report of the Business Advisory Committee.

9.08 P.M

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 6th December, 2006)

**P.D.T. ACHARY,
Secretary-General.**

.....
@At 8.23 P.M.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Wednesday, December 6, 2006/Agrahayana 15, 1928 (Saka)

No. 201

11.00 A.M.

1. Obituary Reference

The Speaker made references to the passing away of Shri Gokaran Prasad, a member of the Third Lok Sabha and Shri K.B.K. Deb Burman, a member of the Fourth, Sixth and Ninth Lok Sabhas.

As a mark of respect to the memory of the departed, members stood in silence for a short while.

(Due to interruptions in the House, Lok Sabha adjourned at 11.04 A.M. and re-assembled at 12 Noon)

2. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 202-221 put down in the order paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 2014-2203 would be printed in the official report of the day.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
 - (a) (i) Review by the Government of the working of the Cochin Shipyard Limited, Kochi, for the year 2005-2006.
 - (ii) Annual Report of the Cochin Shipyard Limited, Kochi, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Dredging Corporation of India Limited, Visakhapatnam, for the year 2005-2006.
 - (ii) Annual Report of the Dredging Corporation of India Limited,

Visakhapatnam, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (c) (i) Review by the Government of the working of the Ennore Port Limited, Chennai, for the year 2005-2006.
 - (ii) Annual Report of the Ennore Port Limited, Chennai, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Accounts (Hindi and English versions) of the Tariff Authority for Major Ports, Mumbai, for the year 2005-2006, together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the Audited Accounts of the Tariff Authority for major Ports, Mumbai, for the year 2005-2006.
- (3) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Paradip Port Trust, Paradip, for the year 2005-2006.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Paradip Port Trust, Paradip, for the year 2005-2006.
- (4) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2005-2006.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2005-2006.
- (5) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2005-2006.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2005-2006.
- (6) (i) A copy of the Annual Administration Report (Hindi and English versions) of the New Mangalore Port Trust, New Mangalore, for the year 2005-2006, alongwith with Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Mangalore Port Trust, New Mangalore, for the year 2005-2006.
- (7) (i) A copy of the Annual Administration Report (Hindi and English versions) of the New Mormugao Port Trust, Goa, for the year 2005-2006, alongwith with Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Mormugao Port Trust, Goa, for the year 2005-2006.
- (8) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Chennai Port Trust, Chennai, for the year 2005-2006, alongwith with

Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chennai Port Trust, Chennai, for the year 2005-2006.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Chennai Port Trust, Chennai, for the year 2005-2006
- (9) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Cochin Port Trust, Cochin, for the year 2005-2006, alongwith with Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cochin Port Trust, Cochin, for the year 2005-2006.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:-
- (a) (i) Annual Accounts of the New Mangalore Port Trust, Panambur, for the year 2005-2006, together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the New Mangalore Port Trust, Panambur, for the year 2005-2006.
 - (b) (i) Annual Accounts of the Mormugao Port Trust, Goa, for the year 2005-2006, together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Mormugao Port Trust, Goa, for the year 2005-2006.
 - (c) (i) Annual Accounts of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2005-2006, together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2005-2006.
 - (d) (i) Annual Accounts of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2005-2006, together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2005-2006.
 - (e) (i) Annual Accounts of the Kandla Port Trust, Gandhidham, for the year 2005-2006, together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Kandla Port Trust, Gandhidham, for the year 2005-2006.
 - (f) (i) Annual Accounts of the Cochin Port Trust, Cochin, for the year 2005-2006, together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Cochin Port Trust, Cochin, for the year 2005-2006.
- (11) A copy of the Passport (Amendment) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 674 (E) in Gazette of India dated the 27th October, 2006 under sub-section (3) of section 24 of the Passport Act, 1967.

(12) A copy of the Notification No. G.S.R. 524 (E) (Hindi and English versions) published in Gazette of India dated the 31st August, 2006 containing corrigendum to the Notification No. G.S.R. 650 (E) (in Hindi version only) dated the 28th October, 2005, issued under the Right to Information Act, 2005.

(13) A copy each of the following papers (Hindi and English versions) under article 323 (1) of the Constitution:-

- (i) The 56th Annual Report of the Union Public Service Commission, New Delhi, for the year 2005-2006.
- (ii) Memorandum explaining reasons for non-acceptance of the advice of UPSC in respect of cases referred to in chapter 10 of the Report.

(14) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954:-

- (i) The Prevention of Food Adulteration (VIIth Amendment) Rules, 2006 published in Notification No. G.S.R 491(E) dated the 21st August, 2006.
- (ii) The Prevention of Food Adulteration (VIIIth Amendment) Rules, 2006 published in Notification No. G.S.R 633 (E) dated the 13th October, 2006.

(15) A copy of the Drugs and Cosmetics (Vth Amendment) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R 678 (E) in Gazette of India dated the 31st October, 2006 under section 38 of the Drugs and Cosmetics Act, 1940.

- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Post Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Post Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2005-2006.

(17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the National Informatics Centre Services Incorporated, New Delhi, for the year 2005-2006.
- (ii) Annual Report of the National Informatics Centre Services Incorporated, New Delhi, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(18) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

- (i) S.O. 1243 (E) published in Gazette of India dated the 2nd August, 2006 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of existing National Highway No. 3 in the State of Maharashtra.
- (ii) S.O. 1244 (E) published in Gazette of India dated the 2nd August, 2006 making certain Amendments in the Notification No. S.O. 1309 (E) dated the 14th September, 2005.
- (iii) S.O. 1245 (E) published in Gazette of India dated the 2nd August, 2006 regarding acquisition of land for building (widening/four/six-laning, etc.) maintenance, management and operation of National Highway No. 3 in the State of Maharashtra.
- (iv) S.O. 1226 (E) published in Gazette of India dated the 31st July, 2006 regarding acquisition of land for building (widening) maintenance, management and operation of National Highway No. 31 in the State of West Bengal.
- (v) S.O. 1224 (E) published in Gazette of India dated the 31st July, 2006 regarding acquisition of land for building (widening/four-laning, etc.) , maintenance, management and operation of National Highway No. 60 (Balasore-Laxmannath section) in the State of Orissa.
- (vi) S.O. 1180 (E) and S.O. 1184 (E) published in Gazette of India dated the 26th July, 2006 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of different stretches of National Highway No. 3 (Indore-Kalaghat section) in the State of Madhya Pradesh.
- (vii) S.O. 1209 (E) published in Gazette of India dated the 28th July, 2006, making certain amendments in the Notification No. S.O. 1096 (E) dated the 24th September, 2003.
- (viii) S.O. 1210 (E) published in Gazette of India dated the 28th July, 2006, regarding acquisition of land for public purpose of building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 1A (Jalandhar – Pathankot and Pathankot –Jammu sections) in the State of Punjab.
- (ix) S.O. 1337 (E) published in Gazette of India dated the 22nd August, 2006 regarding acquisition of land for building (four-laning) of National Highway No. 79 (Gulabpura to Station Nagar Section), in the State of Rajasthan.
- (x) S.O. 1504 (E) to S.O.1510 (E) published in Gazette of India dated the 14th September, 2006 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of different stretches of National Highway No. 11 (Mahura-Jaipur section), in the State of Rajasthan.
- (xi) S.O. 1539 (E) published in Gazette of India dated the 15th September, 2006 regarding acquisition of land for building (four-laning) of National Highway No. 79 (Chittorgarh-Bhilwara section), in the State of Rajasthan.

- (xii) S.O. 1561 (E) published in Gazette of India dated the 18th September, 2006 regarding acquisition of land for building (four-laning) of National Highway No. 76 (Udaipur-Mangalwar section), in the State of Rajasthan.
- (xiii) S.O. 1696 (E) published in Gazette of India dated the 4th October, 2006 regarding acquisition of land for construction of Dausa Bypass on National Highway Nos. 11 and 11A (Extension) in the State of Rajasthan.
- (xiv) S.O. 1708 (E) published in Gazette of India dated the 5th October, 2006, containing Corrigendum to the Notification No. S.O. 1034 (E) dated 10th July, 2006 (in Hindi version only).
- (xv) S.O. 1757 (E) published in Gazette of India dated the 12th October, 2006 regarding acquisition of land for building (widening/four-laning, ect.,) maintenance, management and operation of National Highway No. 11 (Agra-Bharatpur section), in the State of Rajasthan.
- (xvi) S.O. 1815 (E) published in Gazette of India dated the 23rd October, 2006 authorizing officers mentioned therein to acquire land for construction of missing link, maintenance, management and operation of the National Highway No.65 in the State of Rajasthan.
- (xvii) S.O. 1191 (E) published in Gazette of India dated the 27th October, 2006, making certain amendment in the Notification No. S.O. 1009 (E) dated 10th November, 2006.
- (xviii) S.O. 1773 (E) published in Gazette of India dated the 17th October, 2006, regarding acquisition of land for building (four-laning) maintenance, management and operation of National Highway No. 4 (Pune-Satara section), in the State of Maharashtra.
- (xix) S.O. 1474 (E) published in Gazette of India dated the 12th September, 2006, regarding acquisition of land for building (four-laning) maintenance, management and operation of National Highway No. 3 (Pimpalgaon-Dhule section), in the State of Maharashtra.
- (xx) S.O. 1784 (E) published in Gazette of India dated the 18th October, 2006, regarding acquisition of land for building (four-laning) maintenance, management and operation of National Highway No. 6 (Nagpur-Dhule section), in the State of Maharashtra.
- (xxi) S.O. 1693 (E) published in Gazette of India dated the 4th October, 2006, regarding acquisition of land for building (four-laning) maintenance, management and operation of National Highway No. 3 (Pimpalgaon-Dhule and Vadape-Gonde sections), in the State of Maharashtra.

- (xxii) S.O. 1338 (E) published in Gazette of India dated the 22nd August, 2006, making certain amendment in the Notification No. S.O. 1308 (E) dated 14th September, 2006.
- (xxiii) S.O. 1339 (E) published in Gazette of India dated the 22nd August, 2006, making certain amendment in the Notification No. S.O. 579 (E) dated 14th May, 2004.
- (xxiv) S.O. 1367 (E) published in Gazette of India dated the 29th August, 2006, making certain amendment in the Notification No. S.O. 1167 (E) dated 13th July, 2005.
- (xxv) S.O. 1816 (E) published in Gazette of India dated the 25th October, 2006, regarding acquisition of land for building (four-laning) of National Highway No. 8 (Talasari-Manor section and Surat-Manor Tollway Project), in the State of Maharashtra.
- (xxvi) S.O. 1845 (E) published in Gazette of India dated the 27th October 2006, regarding acquisition of land for building (widening) of National Highway No. 7 (Nagpur-Hyderabad section) in the State of Maharashtra.
- (xxvii) S.O. 1597 (E) published in Gazette of India dated the 25th September, 2006, making certain amendment in the Notification No. S.O. 1166 (E) dated 13th July, 2005.
- (xxviii) S.O. 1392 (E) published in Gazette of India dated the 1st September, 2006, regarding acquisition of land for building (widening) maintenance, management and operation of National Highway No. 7 (Nagpur-Hyderabad section), in the State of Maharashtra.
- (xxix) S.O. 1565 (E) published in Gazette of India dated the 19th September, 2006, regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No. 7 (Nagpur-Hyderabad section), in the State of Maharashtra.
- (xxx) S.O. 1595 (E) published in Gazette of India dated the 25th September, 2006 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 31 A (Sevok-Gangtok section) in the State of West Bengal.
- (xxxi) S.O. 1703 (E) published in Gazette of India dated the 5th October, 2006 authorising Additional Magistrate (Land Acquisition) Uttar Dinajpur District to acquire land for building (widening/four-laning ,bypasses etc.) maintenance, management and operation of National Highway No. 34 in the State of West Bengal.
- (xxxii) S.O. 1759 (E) published in Gazette of India dated the 13th October, 2006, regarding acquisition of land for building (widening) maintenance, management and operation of National Highway No. 31 in the State of West Bengal.
- (xxxiii) S.O. 1723 (E) published in Gazette of India dated the 6th October, 2006 regarding acquisition of land for building (widening) maintenance, management and operation of National Highway No. 31C in the State of West Bengal.

- (xxxiv) S.O. 1429 (E) published in Gazette of India dated the 5th September, 2006 authorising Maharashtra State Road Development Corporation Limited to collect and retain the fee as per the rate mentioned therein for users of National Highway No. 4 (Mumbai-Pune section) in the State of Maharashtra.
- (xxxv) S.O. 1576 (E) published in Gazette of India dated the 20th September, 2006 regarding acquisition of land for construction of bypass road outside the Sangamner Town on National Highway No. 50 in the State of Maharashtra.
- (xxxvi) S.O. 1342 (E) published in Gazette of India dated the 23rd August, 2006 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 37 in the State of Assam.
- (xxxvii) S.O. 1289 (E) and S.O. 1290 (E) published in Gazette of India dated the 11th August, 2006 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of different stretches of National Highway No. 215, in the State of Orissa.
- (xxxviii) S.O. 1309 (E) and S.O. 1310 (E) published in Gazette of India dated the 17th August, 2006 regarding acquisition of land for building (widening/four-laning, etc.), management and operation of different stretches of National Highway No. 215, in the State of Orissa.
- (xxxix) S.O. 1372 (E) published in Gazette of India dated the 29th August, 2006 authorizing officers mentioned therein to acquire land for building (widening/four-laning, etc.), maintenance, management and operation of different stretches of National Highway Nos. 23, 200, and 203 (Chandikhole-Duburi-Talcher and Bhubaneswar -Puri sections) in the State of Orissa.
- (xl) S.O. 1714 (E) published in Gazette of India dated the 6th October, 2006 authorizing officers mentioned therein to acquire land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 5 (Visakhapatnam-Bhubaneswar section) in the State of Orissa.
- (xli) S.O. 1733 (E) published in Gazette of India dated the 9th October, 2006 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 5A (Chandikhol-Paradip section) in the State of Orissa.
- (xlii) S.O. 1741 (E) published in Gazette of India dated the 10th October, 2006, authorising officers mentioned therein to acquire land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 21 in the State of Punjab.
- (xliii) S.O. 1851(E) published in Gazette of India dated 27th October, 2006 authorizing the officers mentioned therein as the Competent Authority to acquire land for building

(widening/four-laning, etc.), maintenance, management and operation of National Highway No. 10 in the State of Haryana.

- (xliv) S.O. 1792 (E) published in Gazette of India dated 18th October, 2006 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 22 (Ambala – Zirakpur Section) in the State of Haryana.
- (xlv) S.O. 1523 (E) and S. O. 1524 (E) published in Gazette of India dated 14th September, 2006 regarding rates of fee to be recovered from the users of different four-laned stretches of National Highway No. 5 in the State of Andhra Pradesh.
- (xlvi) S.O. 1525 (E) published in Gazette of India dated 14th September, 2006 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 6 in the State of West Bengal.
- (xlvii) S.O. 1725 (E) published in Gazette of India dated 6th October, 2006 regarding rates of fee to be recovered from the users of the National Highway No. 8 B in the State of Gujurat.
- (xlviii) S.O. 1526 (E) published in Gazette of India dated the 14th September, 2006 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 2 (Sikandara-Bara via Akbarpur-Bhaunti section) in the State of Uttar Pradesh.
- (xlix) S.O. 1527 (E) published in Gazette of India dated the 14th September, 2006 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 5 (Sunakhala – Bhubaneswar section) in the State of Orissa.
- (l) S.O. 1528 (E) published in Gazette of India dated the 14th September, 2006 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 60 (Dantan – Kharagpur) in the State of West Bengal.
- (li) S.O. 1294 (E) and S.O.1295 (E) published in Gazette of India dated the 11th August, 2006 regarding acquisition of land four building (four-laning) of different stretches of National Highways No. 46 (Krishnagiri-Ranipet section) in the state of Tamil Nadu.
- (lii) S.O. 1296 (E) published in Gazette of India dated the 11th August, 2006 regarding acquisition of land four building (four-laning) of National Highways No. 7 (Hosur-Krishnagiri section) in the state of Tamil Nadu.
- (liii) S.O. 1354 (E) published in Gazette of India dated the 24th August, 2006 regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 7 (Madurai– Kanniyakumari Section) in the State of Tamil Nadu.
- (liv) S.O. 1356 (E) published in Gazette of India dated the 24th August, 2006 regarding acquisition of land for building (widening/four-laning, etc.), maintenance,

management and operation of National Highway No. 7 (Krishnagiri–Thoppur Ghat section) in the State of Tamil Nadu.

- (lv) S.O. 1360 (E) published in Gazette of India dated the 25th August, 2006 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 45 (Tindivanam-Villupuram-Tiruchirappalli Section) in the State of Tamil Nadu.
- (lvi) S.O. 1364 (E) to S.O 1366 (E) published in Gazette of India dated the 29th August, 2006 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of different stretches of National Highway No. 67 in the State of Tamil Nadu.
- (lvii) S.O. 1370 (E) published in Gazette of India dated the 29th August, 2006 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 47, (Salem-Coimbatore section) including constructions of bypasses in the State of Tamil Nadu.
- (lviii) S.O. 1371 (E) published in Gazette of India dated the 29th August, 2006 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 7, (Bangalore-Salem-Madurai section) in the State of Tamil Nadu.
- (lix) S.O. 1473(E) published in Gazette of India dated the 12th September, 2006 regarding acquisition of land for public purpose of widening, (Four-laning and junction improvement/construction of free-flow facilities), maintenance, management and operation of National Highway No. 4 in the State of Tamil Nadu.
- (lx) S.O. 1538 (E) published in Gazette of India dated 15th September, 2006 regarding acquisition of land for building (four-laning), of National Highway No. 46, (Krishnagiri-Ranipet section) in the State of Tamil Nadu.
- (lxi) S.O. 1542 (E) published in Gazette of India dated 15th September, 2006 regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 7, (Bangalore-Salem-Madurai and Madurai-Kanniyakumari sections) including constructions of bypasses in the State of Tamil Nadu.
- (lxii) S.O. 1543 (E) and S.O. 1544 published in Gazette of India dated 15th September, 2006 regarding acquisition of land for building (four-laning), maintenance, management and operation of different stretches National Highway No. 7, (Madurai-Kanniyakumari section) including constructions of bypasses in the State of Tamil Nadu.
- (lxiii) S.O. 1546 (E) published in Gazette of India dated 15th September, 2006, regarding acquisition of land for building (widening/four-laning), maintenance, management

and operation of National Highway No. 7, (Madurai-Kanniyakumari section) including constructions of bypasses in the State of Tamil Nadu.

- (lxiv) S.O. 1547 (E) published in Gazette of India dated 15th September, 2006 making certain amendments in the Notification No. S.O. 587 (E) dated the 24th April, 2006.
- (lxv) S.O. 1549 (E) published in Gazette of India dated 15th September, 2006 making certain amendments in the Notification No. S.O. 882 (E) dated the 12th June, 2006.
- (lxvi) S.O. 1550 (E) published in Gazette of India dated 15th September, 2006, regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 47, (Salem-Coimbatore section) in the State of Tamil Nadu.
- (lxvii) S.O. 1710(E) and S.O. 1711 (E) published in Gazette of India dated 5th October, 2006, regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of different stretches of National Highway No. 7, (Krishnagiri-Toppa Ghat section) in the State of Tamil Nadu.
- (lxviii) S.O. 1755 (E) published in Gazette of India dated 12th October, 2006, making certain amendments in the six Notifications mentioned therein.
- (lxix) S.O. 1780 (E) published in Gazette of India dated the 18th October, 2006, regarding acquisition of land for public purpose of building (construction) of Chennai Bypass connecting National Highway Nos. 4 and 5, in the State of Tamil Nadu.
- (lxx) S.O. 1781 (E) published in Gazette of India dated the 18th October, 2006, regarding acquisition of land for public purpose of building (construction) of Chennai Bypass (Phase-II) connecting National Highway Nos. 4 and 5, in the State of Tamil Nadu.
- (lxxi) S.O. 1782 (E) published in Gazette of India dated the 18th October, 2006, regarding acquisition of land for building (construction) of Grade Separator for Chennai Bypass (Phase-II) near Madhavaram Junction, on National Highway No. 5, in the State of Tamil Nadu.
- (lxxii) S.O. 1783 (E) published in Gazette of India dated the 18th October, 2006, regarding acquisition of land for building (construction), maintenance, management and operation of Chennai Bypass (Phase-II) connecting National Highway Nos. 4 and 5, in the State of Tamil Nadu.
- (lxxiii) S.O. 1785 (E) published in Gazette of India dated 18th October, 2006, making certain amendments in the Notification No. S.O. 1765 (E) dated the 15th December, 2005.
- (lxxiv) S.O. 1819 (E) published in Gazette of India dated the 26th October, 2006, authorizing officers mentioned therein to acquire land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 3 (Khalghat – M.P./Maharashtra Border section), in the State of Madhya Pradesh.

- (lxxv) S.O. 1959 (E) published in Gazette of India dated the 14th November, 2006, regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 24 (Sitapur – Lucknow section), in the State of Uttar Pradesh.
- (lxxvi) S.O. 1960 (E) published in Gazette of India dated the 14th November, 2006, authorizing Additional District Magistrate, Solan, Himachal Pradesh as the competent authority to acquire land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 22, in the State of Himachal Pradesh.
- (lxxvii) S.O. 1963 (E) published in Gazette of India dated the 15th November, 2006, making certain amendments in the Notification No. S.O. 1593(E) dated the 25th September, 2006.
- (lxxviii) S.O. 1379 (E) published in Gazette of India dated the 30th August, 2006, making certain amendments in the Notification No. S.O. 864 (E) dated the 8th June, 2006.
- (lxxix) S.O. 1707 (E) published in Gazette of India dated the 5th October, 2006, making certain amendments in the Notification No. S.O. 1040 (E) dated the 24th September, 2006.
- (lxxx) S.O. 1730(E) published in Gazette of India dated the 9th October, 2006, regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 3 (Vadape-Gonde section), in the State of Maharashtra.
- (lxxxi) S.O. 1738(E) published in Gazette of India dated the 10th October, 2006, regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 66, in the State of Tamil Nadu.
- (lxxxii) S.O. 1739(E) published in Gazette of India dated the 10th October, 2006, regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 45, in the State of Tamil Nadu.
- (lxxxiii) S.O. 1748 (E) published in Gazette of India dated the 11th October, 2006, making certain amendments in the five Notifications mentioned therein.
- (lxxxiv) S.O. 1751(E) published in Gazette of India dated the 11th October, 2006, regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 7 (Salem –Karur section), including the bypass, in the State of Tamil Nadu.
- (lxxxv) S.O. 1760 (E) and S.O. 1761(E) published in Gazette of India dated the 13th October, 2006, regarding acquisition of land for building (four-laning),

maintenance, management and operation of different stretches of National Highway No. 46 (Krishnagiri-Ranipet section), in the State of Tamil Nadu.

(lxxxvi) S.O. 1786 (E) published in Gazette of India dated 18th October, 2006, making certain amendments in the Notification No. S.O. 1763 (E) dated the 15th December, 2005.

(lxxxvii) S.O. 1788(E) to S.O. 1790 (E) published in Gazette of India dated the 18th October, 2006, regarding acquisition of land for building (four-laning), maintenance, management and operation of different stretches of National Highway No. 7 (Madurai-Kanniyakumari section), including the bypass, in the State of Tamil Nadu.

(19) Six statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i to vii) of (18) above.

(20) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Indian Road Construction Corporation Limited, New Delhi, for the period from 29th June, 2005 to 28th June, 2006.

(ii) Annual Report of the Indian Road Construction Corporation Limited, New Delhi, for the period from 29th June, 2005 to 28th June, 2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(21) (i) A copy of the Annual Report (Hindi and English versions) of the Construction Industry Development Council, New Delhi, for the year 2005-2006, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Construction Industry Development Council, New Delhi, for the year 2005-2006.

(22) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Mathematical Sciences, Chennai, for the year 2005-2006, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Mathematical Sciences, Chennai, for the year 2005-2006.

(23) (i) A copy of the Annual Report (Hindi and English versions) of the Saha Institute of Nuclear Physics, Kolkata, for the year 2005-2006, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Saha Institute of Nuclear Physics, Kolkata, for the year 2005-2006.

- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Memorial Centre, Mumbai, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tata Memorial Centre, Mumbai, for the year 2005-2006.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Atomic Energy Education Society, Mumbai, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Atomic Energy Education Society, Mumbai, for the year 2005-2006.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Plasma Research, Gandhinagar, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Plasma Research, Gandhinagar, for the year 2005-2006.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Institute of Fundamental Research, Mumbai, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tata Institute of Fundamental Research, Mumbai, for the year 2005-2006.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 2005-2006.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 2005-2006, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Physics, Bhubaneswar, for the year 2005-2006.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Harish-Chandra Research Institute, Allahabad, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Harish-Chandra Research Institute, Allahabad, for the year 2005-2006.
- (30) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Nuclear Power

Corporation of India Limited, Mumbai, for the year 2005-2006.

- (ii) Annual Report of the Nuclear Power Corporation of India Limited, Mumbai, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Bharatiya Nabhikiya Vidyut Nigam Limited, Kalpakkam, for the year 2005-2006.
- (ii) Annual Report of the Bharatiya Nabhikiya Vidyut Nigam Limited, Kalpakkam, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(31) A copy each of the following Notifications (Hindi and English versions) issued under the Weapons of Mass Destruction and their Delivery Systems (Prohibition of Unlawful Activities) Act, 2005:-

- (i) S.O. 1990 (E) published in Gazette of India dated the 17th November, 2006, appointing the 17th day of November, 2006 as the date on which the provisions of the Weapons of Mass Destruction and their Delivery Systems (Prohibition of Unlawful Activities) Act, 2005, shall come into force.
- (ii) S.O. 1991 (E) published in Gazette of India dated the 17th November, 2006, assigning the authorities mentioned therein to exercise the powers under the Weapons of Mass Destructions and their Delivery Systems (Prohibition of Unlawful Activities) Act, 2005.

(32) A copy of the Weapons of Mass Destruction and their Delivery Systems, Appointment of Advisory Committees and their Powers and Duties Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 715 (E) in Gazette of India dated the 17th November, 2006, issued under sub-section (3) of section 26 of the Weapons of Mass Destruction and their Delivery Systems (Prohibition of Unlawful Activities) Act, 2005.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on 5th December, 2006, Rajya Sabha agreed without any amendment to the Jallianwala Bagh National Memorial (Amendment) Bill, 2006, passed by Lok Sabha on 30th November, 2006.

5. Report of Committee on Private Members' Bills and Resolutions

Shri Charnjit Singh Atwal presented the Twenty-fourth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

6. Reports of Standing Committee on Food, Consumer Affairs and Public Distribution

Shri Devendra Prasad Yadav presented the following Reports (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution: -

- (1) Fifteenth Report on Action Taken by the Government on the recommendations/observations contained in the Twelfth Report (14th Lok Sabha) on “Demands for Grants (2006-07)” relating to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).
- (2) Sixteenth Report on Action Taken by the Government on the recommendations/observations contained in the Thirteenth Report (14th Lok Sabha) on “Demands for Grants (2006-07)” relating to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).

7. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Ratilal Kalidas Varma presented the Eighteenth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on “Monitoring and implementation of recommendations of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes during the years 1994-95 to 1998-99”.

8. Statement of Standing Committee on Railways

Shri Basudeb Acharia laid a copy of the Statement (Hindi and English versions) showing Action Taken by the Government on the recommendations/observations contained in Chapter-I and Chapter-V of the 19th Action Taken Report (14th Lok Sabha) on 5th Report (14th Lok Sabha) of the Standing Committee on Railways on ‘Safety and Security in Indian Railways.’

9. Motion Regarding the Thirty-First Report of the Business Advisory Committee

Shri Priya Ranjan Dasmunsi moved the following motion:-

“That this House do agree with the Thirty-first Report of the Business Advisory Committee presented to the House on the 5th December, 2006.”

The motion was adopted.

12.03 P.M.

10. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under rule 377 as indicated against each:-

1.

- Ch. Lal Singh regarding need to give compensation to the farmers of R.S.Pura, Hiranagar and Jammu Districts whose land was acquired by the Defence authorities.
2. Dr. Karan Singh Yadav regarding need to change the name of Train no 9105/9106 Ahmedabad-Delhi-Haridwar Mail as Jhule Lal Jayanti Mail.
 3. Shri N.S. V. Chitthan regarding need to bring forth an effective legislation to prevent discrimination against AIDS patients and check the spread of deadly disease.
 4. Ms. Ingrid Mcleod regarding need to ensure availability of medicines at economical rates.
 5. Shri S.K. Kharventhan regarding need to construct bye-passes in Vellakoil and Kangayam towns in Tamil Nadu with a view to decongest the flow of traffic in the regions.
 6. Shri Anjan Kumar M. Yadav regarding need to introduce Metro Rail Services in Hyderabad.
 7. Shri Mahesh Kumar Kanodia regarding need to formulate a scheme for providing literacy among SCs and STs.
 8. Shri Mansukhbhai Dhanjibhai Vasava regarding need to provide irrigation facilities in tribal areas of Bharuch, Gujarat.
 9. Shri Rakesh Singh Thakur regarding need to provide night landing facilities for aircrafts at Jabalpur, Madhya Pradesh.
 10. Prof. Mahadeorao Shiwankar regarding need to provide special economic package to the farmers affected due to drought in Maharashtra.
 11. Shri Virendra Kumar regarding need to restore the rights of farmers to cultivate their land presently under possession of Army in Sagar, Madhya Pradesh.
 12. Shri Lakshman Seth regarding need to start the work of doubling the railway line from Panskura to Haldia and provide stoppage of Express Trains at Mechada Station, West Bengal.
 13. Shri Sunil Khan regarding need to take steps to curb the practice of child labour in the country.
 14. Shri Daroga Prasad Saroj regarding need to include all the districts of Uttar Pradesh under Accelerated Power Development Reforms Programme.
 15. Shri Shailendra Kumar regarding need to preserve historical monuments and augment tourist facilities at Kaushambi, Uttar Pradesh.
 16. Shri Raghunath Jha regarding need to set up a Power Grid Station at Shivhar, Bihar.
 17. Shri Brajesh Pathak regarding need to ensure that the process of agricultural land acquisition is not continued by the Uttar Pradesh State Industrial Development Corporation in Unnao, Uttar Pradesh.
 18. Shri Suresh Prabhakar Prabhu regarding need for creation of a separate

Development Board for Konakan, Maharashtra by amending article 371 (2) of the Constitution.

19. Shri M. Appadurai regarding need to augment the health services at ESI hospitals in Tenkasi, Tamil Nadu.
20. Shri Sarbananda Sonowal regarding need to provide Special Financial Package for the drought affected farmers of Assam.

(Due to interruptions in the House, Lok Sabha adjourned at 12.04 P.M. and re-assembled at 2.00 P.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned for the day)

2.04 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 7th December, 2006)

**P.D.T. ACHARY,
Secretary-General.**

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Thursday, December 7, 2006/Agrahayana 16, 1928 (Saka)

No. 202

11.00 A.M.

1. Starred Questions

Starred Question Nos. 222-226 were orally answered. Replies to Starred Question Nos. 227-241 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2204-2433 were laid on the Table.

12 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
 - (a) (i) Statement regarding Review by the Government of the working of the Bharat Dynamics Limited, Hyderabad, for the year 2005-2006.
 - (ii) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Statement regarding Review by the Government of the working of the Hindustan Aeronautics Limited, Bangalore, for the year 2005-2006.
 - (ii) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following papers (Hindi and English versions) under section 13 of the National Commission for Minorities Act, 1992:-

- (i) The Annual Report of the National Commission for Minorities, for the year 2002-2003.
- (ii) The action taken memorandum on the recommendations contained in the report for the year 2002-2003.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (1) Statement regarding Review by the Government of the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 2005-2006.
- (2) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the South Central Zone Cultural Centre, Nagpur, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South Central Zone Cultural Centre, Nagpur, for the year 2003-2004.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- * (7) A copy of the Annual Report (Hindi and English versions) of the Paddy Processing Research Centre, Thanjavur, for the year 2005-2006, alongwith Audited Accounts.
- * (8) A copy of the Review (Hindi and English versions) by the Government of the working of the Paddy Processing Research Centre, Thanjavur, for the year 2005-2006.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Container Corporation of India Limited, New Delhi, for the year 2005-2006.
- (ii) Annual Report of the Container Corporation of India Limited, New Delhi, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Konkan Railway Corporation Limited, New Delhi, for the year 2005-2006.

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*At 12.24 P.M.

- (ii) Annual Report of the Konkan Railway Corporation Limited, New Delhi, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Indian Railway Finance

- Corporation Limited, New Delhi, for the year 2005-2006.
- (ii) Annual Report of the Indian Railway Finance Corporation Limited, New Delhi, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Railway Sports Promotion Board, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Railway Sports Promotion Board, New Delhi, for the year 2005-2006.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (a) (i) Statement regarding Review by the Government of the working of the Engineering Projects (India) Limited, New Delhi, for the year 2005-2006.
 - (ii) Annual Report of the Engineering Projects (India) Limited, New Delhi, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (iii) Statement (Hindi and English versions) on the comments on the Auditors and Comptroller and Auditor General of India on the Annual Report of the Engineering Projects (India) Limited, New Delhi, for the year 2005-2006.
- (b) (i) Review by the Government of the working of the Hindustan Paper Corporation Limited, Kolkata, and its subsidiaries for the year 2005-2006.
- (ii) Annual Report of the Hindustan Paper Corporation Limited, Kolkata, and its subsidiaries for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of the Bharat Bhari Udyog Nigam Limited, Kolkata, and its subsidiaries for the year 2005-2006.
- (ii) Annual Report of the Bharat Bhari Udyog Nigam Limited, Kolkata, and its subsidiaries for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Statement regarding Review by the Government of the working of the Instrumentation Limited, Kota, for the year 2005-2006.
- (ii) Annual Report of the Instrumentation Limited, Kota, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Statement regarding Review by the Government of the working of the Hindustan Cables Limited, Kolkata, for the year 2005-2006.
- (ii) Annual Report of the Hindustan Cables Limited, Kolkata, for the year 2005-2006, alongwith Audited Accounts and comments of the

- Comptroller and Auditor General thereon.
- (f) (i) A copy of the Review by the Government of the working of the National Bicycle Corporation of India Limited, Mumbai, for the year 2005-2006.
 - (ii) Annual Report of the National Bicycle Corporation of India Limited, Mumbai, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (g) (i) Statement regarding Review by the Government of the working of the Cement Corporation of India Limited, New Delhi, for the year 2005-2006.
 - (ii) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Automotive Research Association of India, Pune, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Automotive Research Association of India, Pune, for the year 2005-2006.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on 5 December, 2006, Rajya Sabha passed the English and Foreign Languages University Bill, 2006.

5. Bill as passed by Rajya Sabha – Laid on the Table

The English and Foreign Languages University Bill, 2006.

6. Reports of Public Accounts Committee

Prof. Vijay Kumar Malhotra presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2006-2007):

- (1) Thirty-third Report (14th Lok Sabha) on “Injudicious Waiver of Demurrage Charges”.
- (2) Thirty-fifth Report (14th Lok Sabha) on Action Taken on 12th Report of PAC (14th Lok Sabha) on “Allotment of Land to Private Hospitals and Dispensaries by Delhi Development Authority”.

7. Report of the Committee on Members of Parliament Local Area Development Scheme

Shri Prasanna Acharya presented the Thirteenth Report (Hindi and English versions) of the Committee on Members of Parliament Local Area Development Scheme (2006-2007).

12.04 P.M.

8. Calling Attention

Shri Gurudas Dasgupta called the attention of the Minister of Law and Justice to the need for harmonious functioning of three organs of the State i.e. Legislature, Judiciary and Executive.

The Minister of Law and Justice made a statement in regard thereto.

While Shri Gurudas Dasgupta seeking clarifications, on the statement made by the Minister, some members submitted that in view of importance of the matter, it may be converted into a Short Duration Discussion Under Rule 193.

After hearing the members, Hon'ble Speaker, with the consent of the House, converted the Calling Attention into Short Duration Discussion Under Rule 193 to be taken up at a later date.

#12.26 P.M.

9. Submissions by Members

- (i) On a submission made by Shri Nakul Das Rai regarding recognition of Sikkim Manipal Institute of Medical Sciences by Medical Council of India (MCI), Shri Priya Ranjan Dasmunsi responded.

12.32 P.M.

- (ii) Regarding shortage of fertilizers in the country.

The following members made submissions regarding shortage of fertilizers in the country:-

- (1) Shri Ramji Lal Suman
(2) Shri Jaswant Singh Bishnoi (associated)

Shri B.K. Handique responded.

(Lok Sabha adjourned at 1.07 P.M. and re-assembled at 2. 03 P.M.)

#From 12.26 P.M. to 1.07 P.M. Members raised the matters of urgent public importance.

2.03 P.M

10. Matters Under Rule 377

- (1) Shri Chandra Sekhar Dubey raised a matter regarding need to conduct a C.B.I. inquiry into reported large scale bungling in various Welfare Schemes for retired army men and their widows.
- (2) Shri Dahyabhai V. Patel raised a matter regarding need to execute the demarcation of High Tide line in Daman & Diu.
- (3) Shri Balasaheb Vikhe Patil raised a matter regarding need to rescind the order allowing SEZ to private sugar units in Karnataka.
- (4) Shri Avinash Rai Khanna raised a matter regarding need to provide a financial package for setting up of industries in Runjab with a view to generate employment in the region.
- (5) Shri Lakshman Singh raised a matter regarding need for proper maintenance of national Highway No. 3 between Gwalior and Dewas in Madhya Pradesh.
- (6) Shri Yogi Adityanath raised a matter regarding need to confer Bharat Ratna Award on late Veed Savarkar.
- (7) Dr. K. S. Manoj raised a matter regarding need to review the Employees Pension Scheme, 1995.
- (8) Shri Santasri Chatterjee raised a matter regarding need to bring forth a comprehensive legislation to govern the working and living conditions of employees in I.T. sector.
- (9) Shri Raghuraj Singh Shakya raised a matter regarding need to accord permission and start construction work of Panchanda Dam, Uttar Pradesh.
- (10) Shri Hari Kewal Prasad raised a matter regarding need to make the provision for use of Hindi and Regional languages in Supreme Court and High Court as per the provision of article 348 of the Constitution.
- (11) Shri Alok Kumar Mehta raised a matter regarding need to start electrification work under Rajiv Gandhi Rural electrification Scheme in Samastipur, Bihar.
- (12) Shri Rabindra Kumar Rana raised a matter regarding need to set up a bench of Patna High Court at Bhagalpur.
- (13) Shri Prasanna Acharya raised a matter regarding need to announce special incentive package for development of Industries in KBK region of Orissa.
- (14) Dr. Arun Kumar Sharma raised a matter regarding need to bring a specific plan for making National Waterways-II navigable for commercial use.
- (15) Shri A. R. Shaheen raised a matter regarding need to fix quota in all the formal sector of Jobs for the people living in militancy affected areas of Kashmir.
- (16) Shri Prahlad Joshi raised a matter regarding need to obtain the approval of planning Commission for modernization at Hubli, Karnataka and make budgetary allocation for the same during the year 2006-07.

2.28 P.M.

11. Discussion under Rule 193

**Time Available: 4 hrs.
Time Taken: 3 hrs. 53 mts.
Balance: 7 mts.**

Shri Devendra Prasad Yadav raised a discussion on problems being faced by the unorganized labour in the country.

The following members took part in the debate:-

- (1) *Shri C. Kuppusami
- (2) Shri Thawar Chand Gehlot
- (3) Shri Madhusudan Mistry
- (4) Shri Tarit Baran Topdar
- (5) Shri Shailendra Kumar
- (6) Shri Ram Kripal Yadav
- (7) Shri Mitrasen Yadav
- (8) Shri Suresh Prabhakar Prabhu
- (9) Smt. Archana Nayak
- (10) Shri Ajoy Chakraborty
- (11) Smt. Sumitra Mahajan
- (12) Shri Sandeep Dikshit
- (13) Shri P. Rajendran
- (14) Shri Ravi Prakash Verma
- (15) Shri Dharmendra Pradhan
- (16) Ch. Lal Singh
- (17) Prof. M. Ramadass
- (18) Dr. Satyanarayan Jatiya

The discussion was not concluded.

#6.53 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 8th December, 2006)

**P.D.T. ACHARY,
Secretary-General.**

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*Written speech was laid on the Table.

#From 6.21 P.M. to 6.53 P.M. Members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Friday, December 8, 2006/Agrahayana 17, 1928 (Saka)

No. 203

11.00 A.M.

1. Starred Questions

Starred Question Nos. 242-245 and 247 were orally answered. Replies to Starred Question Nos. 246 and 248-261 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2434-2600 were laid on the Table.

12 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under section 179 of the Electricity Act, 2003:-
 - (i) The Central Electricity Authority (Installation and Operation of Meters) Regulations, 2006, published in Notification No. 502/70/CEA/DP & D in Gazette of India dated the 22nd March, 2006.
 - (ii) The Central Electricity Authority (Procedure for Transaction of Business) Regulations, 2006, published in Notification No. CEA/5-28/Secy./2006 in Gazette of India dated the 22nd August, 2006.
 - (iii) The Joint Electricity Regulatory Commission for the States of Manipur and Mizoram (Salaries, Allowances and other Conditions of Service of Chairperson and Members) Rules, 2006, published in Notification No. G.S.R.480 (E) in Gazette of India dated the 14th August, 2006.
 - (iv) The Appeal to Appellate Authority (Amendment) Rules, 2006, published in Notification No. G.S.R.537(E) in Gazette of India dated the 7th September, 2006.

- (v) The National Load Despatch Centre (Amendment) Rules, 2006, published in Notification No. G.S.R. 629(E) in Gazette of India dated the 12th October, 2006.
 - (vi) The Electricity (Amendment) Rules, 2006, published in Notification No. G.S.R. 667 (E) in Gazette of India dated the 26th October, 2006.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (1) above.
- (3) A copy of the Notification No. L/68(84)/2006-CERC (Hindi and English versions) published in Gazette of India dated the 28th August, 2006, making certain amendments in the Indian Electricity Grid Code, issued under section 178 of the Electricity Act, 2003.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Tehri Hydro Development Limited, Tehri, for the year 2005-2006.
 - (ii) Annual Report of the Tehri Hydro Development Limited, Tehri, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (6) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Urban Affairs, New Delhi, for the year 2005-2006.
- (7) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-
- (i) S.O. 1571 (E) published in Gazette of India dated 19th September, 2006 together with an explanatory memorandum specifying the Cost Inflation Index as 519 for the Financial Year 2006-07.
 - (ii) S.O. 1743(E) published in Gazette of India dated 10th October, 2006 together with an explanatory memorandum authorizing every Chief Commissioner/Director general of Income-tax to issue orders, in writing, for the exercise of powers and performance of functions concurrently by all the Assessing Officers subordinate to him with any other Assessing Officer or Assessing Officers.
 - (iii) The Income-tax (11th Amendment) Rules, 2006, published in Notification No. S.O. 1796 (E) in Gazette of India dated the 19th October, 2006, together with an explanatory memorandum.
 - (iv) The Income-tax (Thirteenth Amendment) Rules, 2006, published in Notification No. S.O. 1938 (E) in Gazette of India dated the 9th November, 2006, together with an explanatory memorandum.

- (v) S.O. 1977(E) published in Gazette of India dated the 16th November, 2006 together with an explanatory memorandum notifying the Secretariat of Indian Ocean Memorandum of Understanding on Port State Control as the body and any income arising to the said Secretariat by way of interest on deposits with a banking company to which the banking Regulation Act, 1949 applies as the specified income for the purposes of section 10 of the Income Tax Act 1961.
- (8) A copy of the Delimitation of Council Constituencies (Uttar Pradesh) Amendment Order, 2006 (Hindi and English versions) published in Notification No. S.O. 1994 (E) in Gazette of India dated the 21st November, 2006, under sub-section (3) of section 13 of the Representation of the People Act, 1950.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the International Centre for Alternative Dispute Resolution, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the International Centre for Alternative Dispute Resolution, New Delhi, for the year 2005-2006.
- (10) A copy of the Notification No. S.O. 1605 (E) (Hindi and English versions) published in Gazette of India dated the 26th September, 2006 containing Presidential Order regarding Delimitation of Council Constituencies (Andhra Pradesh) Order, 2006, issued under section 3 of the Andhra Pradesh Legislative Council Act, 2005.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Sciences, Allahabad, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Academy of Sciences, Allahabad, for the year 2005-2006.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Liquid Crystal Research, Bangalore, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for Liquid Crystal Research, Bangalore, for the year 2005-2006.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Vigyan Prasar, NOIDA, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Vigyan Prasar, NOIDA, for the year 2005-2006.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Wadia Institute of Himalayan Geology, Dehradun, for the year 2005-2006, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Wadia Institute of Himalayan Geology, Dehradun, for the year 2005-2006.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Accreditation Board for Testing and Calibration Laboratories, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Accreditation Board for Testing and Calibration Laboratories, New Delhi, for the year 2005-2006.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Astrophysics, Bangalore, for the year 2005-2006.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the International Advanced Research Centre for Powder Metallurgy and New Materials (A.R.C.I.), Hyderabad, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the International Advanced Research Centre for Powder Metallurgy and New Materials (A.R.C.I.), Hyderabad, for the year 2005-2006.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 2005-2006.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Consultancy Development Centre, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Consultancy Development Centre, New Delhi, for the year 2005-2006.
- (20) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the National Research Development Corporation, New Delhi, for the year 2005-2006.
 - (ii) Annual Report of the National Research Development Corporation, New Delhi, for the year 2005-2006, alongwith Audited Accounts

and comments of the Comptroller and Auditor General thereon.

(21) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 620A of the Companies Act, 1956:-

(1) G.S.R. 546 (E) published in Gazette of India dated 9th September, 2006, granting Nidhi status to the companies mentioned therein.

(2) G.S.R. 517(E) published in Gazette of India dated 31st August, 2006, making certain amendments in the Notification No. G.S.R. 978 dated 28th May, 1963.

(22) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Wind Energy Technology, Chennai, for the year 2005-2006, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) of the Centre for Wind Energy Technology, Chennai, for the year 2005-2006.

(23) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2005-2006.

(ii) Annual Report of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(24) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Renewable Energy Development Agency Limited and the Ministry of New and Renewable Energy for the year 2006-2007.

(25) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Housing Federation of India, New Delhi, for the year 2005-2006.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Housing Federation of India, New Delhi, for the year 2005-2006, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Housing Federation of India, New Delhi, for the year 2005-2006.

(26) (i) A copy of the Annual Report (Hindi and English versions) of the Building Materials and Technology Promotion Council, New Delhi, for the year 2005-2006, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Building Materials and Technology Promotion Council, New Delhi, for the year 2005-2006.

(27) (i) A copy of the Annual Report (Hindi and English versions) of the Central

Government Employees Welfare Housing Organization, New Delhi, for the year 2005-2006, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Government Employees Welfare Housing Organization, New Delhi, for the year 2005-2006.
- (28) A each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Hindustan Prefab Limited, New Delhi, for the year 2005-2006.
 - (ii) Annual Report of the Hindustan Prefab Limited, New Delhi, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (29) A copy of the Annual Report (Hindi and English versions) of the National Rural Roads Development Agency, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (30) A copy of the Review (Hindi and English versions) by the Government of the working of the National Rural Roads Development Agency, New Delhi, for the year 2005-2006.
- (31) A copy of the Securities Contracts (Regulation) (Manner of Increasing and Maintaining Public Shareholding in Recognized Stock Exchanges) Regulations; 2006 (Hindi and English versions) published in Notification No. S.O. 1950 (E) in Gazette of India dated the 13th November, 2006, under sub-section (3) of section 30 of the Securities Contracts (Regulation) Act, 1956.
- (32) A copy of the Small Industries Development Bank of India (Issue and Management of Bonds) Amendment Regulations, 2006 (Hindi and English versions) published in Notification No. F. No. 1965/RMD Bonds. in Gazette of India dated the 29th August 2006, under sub-section (3) of section 52 of the Small Industries Development Bank of India Act, 1989.
- (33) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 23 of the Regional Rural Bank Act, 1976:-
- (i) S.O. 1885 (E) published in Gazette of India dated the 2nd November, 2006, regarding dissolution of the Bolangir Anchalik Gramin Bank, Kalahandi Anchalika Gramya Banki and Koraput Panchabati Gramya Bank.
 - (ii) S.O. 1886 (E) published in Gazette of India dated the 2nd November, 2006, regarding dissolution of the Chandrapur Gadchiroli Gramin Bank and Bhandara Gramin Bank.
 - (iii) S.O. 1887 (E) published in Gazette of India dated the 2nd November, 2006, regarding dissolution of the Adhiyaman and Vallalar Grama Bank.
 - (iv) S.O. 1888 (E) published in Gazette of India dated the 2nd November, 2006, regarding dissolution of the Avadh, Barabanki and Farrukhabad Gramin Bank.

(34) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) The Rules of Determination of Origin of Goods under the Asia-Pacific Trade Agreement, (formerly known as the Bangkok Agreement) Rules, 2006 published in Notification No. S.O. 1390 (E) in Gazette of India dated the 31st August, 2006 together with an explanatory memorandum.
- (ii) S.O. 1397 (E) published in Gazette of India dated the 2nd September, 2006 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus (N.T), dated the 3rd August, 2001.
- (iii) S.O. 1537 (E) published in Gazette of India dated the 15th September, 2006 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus (N.T), dated the 3rd August, 2001.
- (iv) S.O. 1646 (E) published in Gazette of India dated the 1st October, 2006 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus (N.T), dated the 3rd August, 2001.
- (v) S.O. 1765 (E) published in Gazette of India dated the 16th October, 2006 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus (N.T), dated the 3rd August, 2001.
- (vi) S.O. 1859 (E) published in Gazette of India dated the 31st October, 2006 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus (N.T), dated the 3rd August, 2001.
- (vii) G.S.R. 519 (E) published in Gazette of India dated the 31st August, 2006, together with an explanatory memorandum making certain amendments in the two Notifications mentioned therein.
- (viii) G.S.R. 528 (E) published in Gazette of India dated the 1st September, 2006, together with an explanatory memorandum operationalising the Focus Market Scheme introduced under Foreign Trade Policy, 2004-2009 in April, 2006.
- (ix) G.S.R. 529 (E) published in Gazette of India dated the 1st September, 2006, together with an explanatory memorandum operationalising the Focus Product Scheme introduced under Foreign Trade Policy, 2004-2009 in April, 2006.

(35) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- (i) G.S.R. 638 (E) published in Gazette of India dated the 13th October, 2006 together with an explanatory memorandum making certain amendments in the Notification No. 34/2006-CE dated the 14th June, 2006.

- (ii) The Central Excise (Second Amendment) Rules, 2006 published in Notification No. G.S.R. 607 (E) in Gazette of India dated the 30th September, 2006 together with an explanatory memorandum.
- (iii) The CENVAT Credit (Sixth Amendment) Rules, 2006 published in Notification No. G.S.R. 608 (E) in Gazette of India dated the 30th September, 2006 together with an explanatory memorandum.
- (iv) G.S.R. 609 (E) published in Gazette of India dated the 30th September, 2006 together with an explanatory memorandum seeking to operationalise the first Large Taxpayer Unit at Bangalore with effect from 1.10.2006.
- (v) G.S.R. 610 (E) published in Gazette of India dated the 30th September, 2006 together with an explanatory memorandum making certain amendments in the Notification No. 14/2002-CE (N.T.) dated the 8th March, 2002.
- (vi) G.S.R. 611 (E) published in Gazette of India dated the 30th September, 2006 together with an explanatory memorandum making certain amendments in the Notification No. 38/2001-CE (N.T.) dated the 26th June, 2001.

(36) A copy of the Notification No. G.S.R. 630 (E) (Hindi and English versions) published in Gazette of India dated the 12th October, 2006 together with an explanatory memorandum prescribing the forms for filing monthly/quarterly return for production and removal of goods and other relevant particulars and CENVAT Credit, issued under the Central Excise Rules, 2002.

(37) A copy of the Service Tax (Fifth Amendment) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 612 (E) in Gazette of India dated the 30th September, 2006, under sub-section (4) of section 94 of the Finance Act, 1994, together with an explanatory memorandum.

(38) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956 :-

- (i) The Life Insurance Corporation of India (Staff) Amendment Rules, 2006 published in Notification No. G.S.R. 668 (E) in Gazette of India dated the 26th October, 2006.
- (ii) The Life Insurance Corporation (Amendment) Rules, 2006 published in Notification No. G.S.R. 669 (E) in Gazette of India dated the 26th October, 2006.

(39) A copy of the General Insurance (Employees') Pension (Amendment) Scheme, 2006 (Hindi and English versions) published in Notification No. S.O. 1794 (E) in Gazette of India dated the 19th October, 2006 under sub-section (5) of section 17A of the General Insurance Business (Nationalization) Act, 1972.

- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Pratichi (India) Trust, Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the Pratichi (India) Trust, Delhi, for the year 2005-2006.

- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Policy Research, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for Policy Research, New Delhi, for the year 2005-2006.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development Economic, Delhi School of Economics, Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for Development Economic, Delhi School of Economics, Delhi, for the year 2005-2006.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Social and Economic Change, Bangalore, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Social and Economic Change, Bangalore , for the year 2005-2006.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Studies in Industrial Development, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Studies in Industrial Development, New Delhi, for the year 2005-2006.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Applied Economic Research, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council for Applied Economic Research, New Delhi, for the year 2005-2006.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Finance and Policy, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Finance and Policy, New Delhi, for the year 2005-2006.
- (47) A copy each of the following papers (Hindi and English versions) under sub-section

(1) of section 619 A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Industrial Investment Bank of India Limited, Kolkata, for the year 2005-2006.
- (ii) Annual Report of the Industrial Investment Bank of India Limited, Kolkata, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Industrial Development Bank of India Limited, Mumbai, for the year 2005-2006.
- (ii) Annual Report of the Industrial Development Bank of India Limited, Mumbai, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(48) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-

- (i) The Central Bank of India (Officers') Service (Amendment) Regulations, 2006 published in Notification No. CO/HRD/IRP/2006-07/386 in Gazette of India dated the 29th July, 2006.
- (ii) The United Bank of India (Officers') Service (Amendment) Regulations, 2006 published in Notification No. 2/2006 in Gazette of India dated the 16th September, 2006.
- (iii) The Punjab and Sind Bank (Officers') Service Amendments Regulations, 2006 published in Notification No. PSB/Staff/OSR/2006/PSB/Staff/OSR/1982/5 in Gazette of India dated the 20th October, 2006.
- (iv) The Andhra Bank (Officers') Service (Amendment) Regulations, 2006 published in Notification No. 666/3/A1/1441 in Gazette of India dated the 28th August, 2006.
- (v) The Punjab National Bank (Officers') Service (Amendment) Regulations, 2006 published in Notification No. HRDD/MR/POL/91 in Gazette of India dated the 8th September, 2006.
- (vi) The Allahabad Bank (Officers') Service (Amendment) Regulations, 2006 published in Notification No. HO/Admn.I/04608 (E) in Gazette of India dated the 10th November, 2006.
- (vii) The Indian Bank (Officers') Service Amendment Regulation, 2006 published in Notification No. S.O.02 in Gazette of India dated the 16th October, 2006.

(49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (48) above.

(50) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 30 of the Regional Rural Banks Act, 1976:-

- (i) The Andhra Pradesh Grameena Vikas Bank (Officers and Employees) Service Regulations, 2006, published in Notification No.AP GUP/Per/A/06-07 in Gazette of India dated the 25th October, 2006.
- (ii) The Satpura Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2006, published in Notification No.HRD-01/2006-2007/2326 in Gazette of India dated the 18th October, 2006.
- (iii) The Rajasthan Gramin Bank (Officers and Employees) Service Regulations, 2006, published in Notification No.76 in Gazette of India dated the 4th May, 2006.

(51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (iii) of (50) above.

4. Report of Committee on Public Undertakings

Shri Rupchand Pal presented the Fourteenth Report (Hindi and English Versions) of the Committee on Public Undertakings on National Highways Authority of India -National Highways Development Project, Phase – I.

5. Statements by Ministers

- (i) The Minister of Science and Technology and Minister of Earth Sciences made a statement regarding status of implementation of the recommendations contained in the 156th Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2006-07) pertaining to the Department of Scientific and Industrial Research.
- (ii) The Minister State (Independent Charge) in the Ministry of New and Renewable Energy made a statement regarding status of implementation of the recommendations contained in the 13th Report of the Standing Committee on Energy on Demands for Grants (2006-07) pertaining to the Ministry of New and Renewable Energy.
- (iii) The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 11th December, 2006.

12.12 P.M.

6. Calling Attention

Shri Badiga Ramakrishna called the attention of the Minister of Home Affairs to the situation arising out of recent floods due to cyclone and torrential rains in the districts of Krishna,

Guntur and Prakasam of Andhra Pradesh resulting in loss of lives and property and steps taken by the Government in this regard.

The Minister of Home Affairs made a statement in regard thereto. He also laid some portion of his statement on the Table.

12.28 P.M.

7. Government Bills – Introduced

- (i) The Commissions for Protection of Child Rights (Amendment) Bill, 2006.
- (ii) The National Waterway (Talcher-Dhamra Stretch of Rivers Geonkhali-Charbatia-Dhamra Stretch of Matai River and Mahanadi Delta Rivers) Bill, 2006.
- (iii) The National Waterway (Kakinada-Pondicherry Stretch of Canals and the Kaluvelly Tank, Bhadrachalam-Rajahmundry Stretch of River Godavari and Wazirabad-Vijaywada Stretch of River Krishna) Bill, 2006.

#8. Submissions by Members

12.37 P.M.

- (i) On a submission made by Smt. Sumitra Mahajan regarding non-availability of EC Bond Forms for traders, Shri P. Chidambaram responded.

12.41 P.M.

- (ii) On a submission made by Smt. Archana Nayak regarding need to bring forth a legislation for combating AIDS, Shri Priya Ranjan Dasmunsi responded.

.....
#From 12.30 P.M. to 1.00 P.M. Members raised matters of urgent public importance.

1.00 P.M.

9. Government Bill – Passed

Time taken: 4 mts.

The Indian Rifles (Repeal) Bill, 2006, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri Shriprakash Jaiswal on behalf of Shri Shivraj V. Patil.

The motion for consideration of the Bill was adopted and clause-by- clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Shriprakash Jaiswal.
The motion was adopted and the Bill was passed.

1.04 P.M.

***10. Statutory Resolution – Withdrawn**

Time Taken: 1 hr. 43 mts.

Shri Prabodh Panda moved the following Resolution:-

“That this House disapproves of the Indian Telegraph (Amendment) Ordinance, 2006 (No. 3 of 2006) promulgated by the President on 30 October, 2006”.

After discussion as indicated in para **11** below, the Resolution was withdrawn by leave of the House.

***11. Government Bill – Passed**

The Indian Telegraph (Amendment) Bill, 2006.

The motion for consideration of the Bill was moved by Shri Dayanidhi Maran.

The following members took part in the combined debate on the Resolution (vide para **10** above) and the motion for consideration of the Bill: -

- (1) Shri P.S. Gadhavi
- (2) Shri Naveen Jindal
- (3) Shri P. Karunakaran
- (4) Shri Suresh Prabhakar Prabhu
- (5) Shri Shailendra Kumar
- (6) Prof. Rasa Singh Rawat
- (7) Shri Varkala Radhakrishnan
- (8) Shri Bhartruhari Mahtab
- (9) Shri Girdhari Lal Bhargava
- (10) Shri Shankhlal Majhi
- (11) Shri Kharabela Swain

***Discussed together**

Shri Dayanidhi Maran replied to the combined debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Shri Dayanidhi Maran moved the following motion under Rule 388:-

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha insofar as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government Amendment No. 3 to the Indian Telegraph (Amendment) Bill, 2006 and that this amendment may be allowed to be moved.”.

The motion was adopted.

An amendment for insertion of new Clause 3 was adopted.

New Clause 3 was also adopted.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Dayanidhi Maran.

The motion was adopted and the Bill, as amended, was passed.

2.48 P.M.

12. Discussion under Rule 193

Time Taken: 5 hrs. 15 mts.

Further discussion regarding Report on the State of Panchayats – A Mid-Term Review and Appraisal-2006, laid on the Table of Lok Sabha on 23.11.2006 raised by Shri Basudeb Acharia on the 4th December, 2006, continued.

The following members took part in the debate:-

- (1) Shri Kharabela Swain
- (2) Shri Suresh Prabhakar Prabhu
- (3) Shri Lakshman Singh
- (4) Shri Bhartruhari Mahtab
- (5) Shri Tapir Gao
- (6) Shri Kiren Rijiju
- (7) Shri Wangyuh W. Konyak
- (8) Smt. Jayaben B. Thakkar

The discussion was not concluded.

@13. Supplementary Demands for Grants (General) – 2006-07

Shri P. Chidambaram presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 2006-07.

@14. Demands for Excess Grants (General) – 2004-05

Shri P. Chidambaram presented a statement (Hindi and English versions) showing the Demands for Excess Grants in respect of the Budget (General) for 2004-05.

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@ At 3.04 P.M.

3.46 P.M.

15. Motion regarding the Twenty-Fourth Report of the Committee on Private Members' Bills and Resolutions

Smt. Archana Nayak moved the following motion:-

“That this House do agree with the Twenty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 6th December, 2006.”

The motion was adopted.

3.47 P.M.

16. Private Member's Bills – Introduced

- (1) The Constitution (Amendment) Bill, 2006 (Amendment of article 85) by Shri Gurudas Dasgupta.
- (2) The Constitution (Amendment) Bill, 2006 (Amendment of article 124, etc.) by Shri C.K. Chandrappan.
- (3) The Cinema Artists Welfare Bill, 2006 by Smt. Jayaprada.
- (4) The National Commission for Small and Marginal Traders Bill, 2006 by Smt. Jayaprada.
- (5) The Beedi Workers Welfare Bill, 2006 by Smt. Jayaprada.
- (6) The Constitution (Amendment) Bill, 2006 (Amendment of article 312) by L. Rajagopal.

- (7) The Constitution (Amendment) Bill, 2006 (Amendment of article 370) by Shri Bachi Singh Rawat.
- (8) The Constitution (Amendment) Bill, 2006 (Amendment of articles 102 and 191) by Shri Bachi Singh Rawat.
- (9) The Constitution (Amendment) Bill, 2006 (Amendment of article 51A) by Shri Bachi Singh Rawat.
- (10) The Indian Medical Council (Amendment) Bill, 2006 (Amendment of section 3, etc.) by Dr. R. Senthil.
- (11) The Constitution (Amendment) Bill, 2006 (Amendment of article 15) by Dr. R. Senthil.
- (12) The Women Welfare Bill, 2006 by Smt. Archana Nayak.
- (13) The Farmers (Old Age Pension) Bill, 2006 by Smt. Archana Nayak.
- (14) The Ban on Bogus Advertisements Bill, 2006 by Smt. Archana Nayak.

3.55 P.M.

17. Private Member's Bill – Under Consideration

The Agricultural Workers Welfare Bill, 2006 by Shri Hannan Mollah.

Shri Hannan Mollah resumed his unfinished speech on the motion for consideration of the Bill moved by him on the 24th November, 2006.

The following members took part in the debate: -

- (1) Shri S.K. Kharventhan
- (2) Prof. Rasa Singh Rawat
- (3) Shri Shailendra Kumar
- (4) Shri Sugrib Singh
- (5) Shri C.K. Chandrappan
- (6) Shri Francis K. George
- (7) Dr. Sebastian Paul
- (8) Shri Mitrasen Yadav
- (9) Dr. R. Senthil
- (10) Shri T.K. Hamza (Speech unfinished)

The discussion was not concluded

#6.17 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 11th December, 2006)

**P.D.T. ACHARY,
Secretary-General.**

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#From 6.04 P.M. to 6.17 P.M. Members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Monday, December 11, 2006/Agrahayana 20, 1928 (Saka)

No. 204

11.00 A.M.

1. Oath

Shri K. Chandrashekar Rao took the oath in English, signed the Roll of members and took his seat in the House.

(Due to interruptions in the House, Lok Sabha adjourned at 11.08 A.M and re-assembled at 11.30 A.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned at 11.32 A.M and re-assembled at 12 Noon)

2. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 262-281 put down in the order paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 2601-2726 and 2728-2745 would be printed in the official report of the day.

12 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Indian Standards, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Indian Standards, New Delhi, for the year 2005-2006.

- (2) A copy of the Cable Television Networks (Amendment) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 459 (E) in Gazette of India dated the 3rd August, 2006 under sub-section (3) of section 22 of the Cable Television Networks (Regulation) Act, 1995.
- (3) Statement (Hindi and English version) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Prasar Bharati (Broadcasting Corporation of India), New Delhi, for the year 2005-2006, alongwith Audited Accounts, under section (31) of the Prasar Bharati (Broadcasting Corporation of India), Act, 1990.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Prasar Bharati (Broadcasting Corporation of India), New Delhi, for the year 2005-2006.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Broadcast Engineering Consultants India Limited, New Delhi, for the year 2005-2006.
- (ii) Annual Report of the Broadcast Engineering Consultants India Limited, New Delhi, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) A copy of the Notification No. S.O. 1914 (E) (Hindi and English versions) published in Gazette of India dated the 8th November, 2006, specifying the trades mentioned therein as designated trades for the purposes of the Apprentices Act, 1961 issued under Section 2 of the said Act.
- (7) A copy of the Annual Accounts (Hindi and English versions) of the Employees Provident Fund Organisation, New Delhi, for the year 2004-2005, together with Audit Report thereon.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Hindustan Antibiotics Limited, Pune, for the year 2004-2005.
- (ii) Annual Report of the Hindustan Antibiotics Limited, Pune, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

- (11) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 2005-2006.
- (ii) Annual Report of Karnataka Cashew Development Corporation Limited, Mangalore, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Orissa Agro Industries Corporation Ltd., Bhubaneswar, for the year 2000-2001.
- (ii) Annual Report of Orissa Agro Industries Corporation Ltd., Bhubaneswar, for the year 2000-2001, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item no. (b) of (11) above.
- (13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the National Seeds Corporation Limited, New Delhi, for the year 2005-2006.
- (ii) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the State Farms Corporation of India Limited, New Delhi, for the year 2005-2006.
- (ii) Annual Report of the State Farms Corporation of India Limited, New Delhi, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (14) A copy of the Removal of (Licensing requirements, Stock limits and movement Restrictions) on Specified Foodstuffs (Amendment) Order, 2006 (Hindi and English versions) published in Notification No. S.O. 1373 (E) in Gazette of India dated the 29th August, 2006 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (15) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on the assurances, promises and undertakings given by the Ministers during the various sessions of Tenth, Eleventh, Twelfth, Thirteenth and Fourteenth Lok Sabhas:-

TENTH LOK SABHA

- | | | |
|----|----------------------|-------------------------|
| 1. | Statement No. XLVIII | Third Session, 1992 |
| 2. | Statement No. XXXVII | Eleventh Session, 1994 |
| 3. | Statement No. XVI | Fifteenth Session, 1995 |

ELEVENTH LOK SABHA

4. Statement No. XXXII Third Session, 1996

TWELFTH LOK SABHA

5. Statement No. XXXII Third Session, 1998

THIRTEENTH LOK SABHA

6. Statement No. XXXVI Second Session 1999
7. Statement No. XXXVII Third Session, 2000
8. Statement No. XXX Fifth Session, 2000
9. Statement No. XL Sixth Session, 2001
10. Statement No. XXVIII Seventh Session, 2001
11. Statement No. XXV Eighth Session, 2001
12. Statement No. XXIII Ninth Session, 2002`
13. Statement No. XX Tenth Session, 2002
14. Statement No. XVIII Eleventh Session, 2002
15. Statement No. XVI Twelfth Session, 2003
16. Statement No. XIII Thirteenth Session, 2003
17. Statement No. XII Fourteenth Session, 2003

FOURTEENTH LOK SABHA

18. Statement No. X Second Session, 2004
19. Statement No. VIII Third Session, 2004
20. Statement No. VI Fourth Session, 2005
21. Statement No. V Fifth Session, 2005
22. Statement No. IV Sixth Session, 2005
23. Statement No. III Seventh Session, 2006
24. Statement No. I Eighth Session, 2006

(16) (i) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Chennai, for the year 2005-2006, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Animal Welfare Board of India, Chennai, for the year 2005-2006.

(17) A copy each of the following Notifications (Hindi and English versions) under section 26 of the Environment (Protection) Act, 1986:-

(i) The Environment (Protection) Amendment Rules, 2006 published in Notification No. G.S.R 464 (E) in Gazette of India dated the 7th August, 2006.

- (ii) The Noise Pollution (Regulation and Control) Amendment Rules, 2006 published in Notification No. S.O. 1569 (E) in Gazette of India dated the 19th September, 2006.
- (18) A copy each of the following Notifications (Hindi and English versions) issued under section 3 of the Environment (Protection) Act, 1986 :-
- (i) S.O. 1639 (E) published in Gazette of India dated the 29th September, 2006 making certain amendments in the Notification No. S.O. 671 (E) dated 30th September, 1996.
- (ii) The 2-T Oil (Regulation of Supply and Distribution) Amendment Order, 2006 published in Notification No. G.S.R. 714 (E) in Gazette of India dated the 17th November, 2006.
- (19) A copy of the Notification No 1533 (E) (Hindi and English versions) published in Gazette of India dated the 14th September, 2006, directing that from 14th September, 2006 the require construction of new projects or activities or the expansion or modernization of existing projects or activities mentioned therein shall be undertaken in any part of India only after the prior environmental clearance from the Central Government or the State Level Environment Impact Assessment Authority, constituted under the Environment (Protection) Act, 1986, issued under section 3 of the said Act.
- (20) A copy of the Notification No. S.O. 1402 (E) (Hindi and English versions) published in Gazette of India dated the 4th September, 2006 appointing the 4th day of September, 2006 as the date on which provisions of the Wild Life (Protection) Amendment Act, 2006, shall come into force, issued under section 1 of the said Act.
- (21) A copy of the Notification No. S.O. 1403 (E) (Hindi and English versions) published in Gazette of India dated the 4th September, 2006 constituting the National Tiger Conservation Authority to exercise the powers conferred on, and to perform the functions assigned to it under the Wild Life (Protection) Act, 1972, consisting of the members mentioned therein, for a period of three years with effect from the 4th September, 2006, issued under section 38L of the said Act.
- (22) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 63 of the Wild Life (Protection) Act, 1972:-
- (i) The National Tiger Conservation Authority (Salaries, Allowances and other Conditions of Appointment) Rules, 2006, published in Notification No. G.S.R. 661 (E) in Gazette of India dated the 25th October, 2006.
- (ii) The National Tiger Conservation Authority (Qualification and Experience of Experts or Professional Members) Rules, 2006, published in Notification No. G.S.R. 662 (E) in Gazette of India dated the 25th October, 2006.
- (23) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the MSTC Limited,

- Kolkata, and its subsidiaries for the year 2005-2006.
- (ii) Annual Report of the MSTC Limited, Kolkata, and its subsidiaries for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Steel Authority of India Limited, New Delhi, for the year 2005-2006.
 - (ii) Annual Report of the Steel Authority of India Limited, New Delhi, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Bharat Refractories Limited, Bokaro Steel City, for the year 2005-2006.
 - (ii) Annual Report of the Bharat Refractories Limited, Bokaro Steel City, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

4. Messages from Rajya Sabha

Secretary-General reported the following three messages from Rajya Sabha:-

- (i) That at its sitting held on the 7th December, 2006, Rajya Sabha agreed without any amendment to the Uttaranchal (Alteration of Name) Bill, 2006, passed by Lok Sabha on 5 December, 2006.
- (ii) That Rajya had no recommendation to make to Lok Sabha in regard to the Appropriation (Railways) No. 5 Bill, 2006 passed by the Lok Sabha on 5 December, 2006.
- (iii) That Rajya had no recommendation to make to Lok Sabha in regard to the Appropriation (Railways) No. 6 Bill, 2006 passed by the Lok Sabha on 5 December, 2006.

5. Report of Committee on Empowerment of Women

Shrimati Krishna Tirath presented the Ninth Report (Hindi and English versions) of the Committee on Empowerment of Women (2006-07) on the Action Taken by the Government on the recommendations contained in the Fourth Report of the Committee (Fourteenth Lok Sabha) on the subject 'Working Conditions of Women in Handloom Sector'.

6. Report of Committee on Public Undertakings

Shri Rupchand Pal presented the Fifteenth Report (Hindi and English Versions) of the Committee on Public Undertakings on Coal India Limited.

(Due to interruptions in the House, Lok Sabha adjourned at 12.04 P.M. and re-assembled at 2.00 P.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned for the day)

2.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 12th December, 2006)

**P.D.T. ACHARY,
Secretary-General.**

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Tuesday, December 12, 2006/Agrahayana 21, 1928 (Saka)

No. 205

11.00 A.M.

1. Starred Questions

Starred Question Nos. 282, 283, 285, 286 and 287 were orally answered. Replies to Starred Question Nos. 284 and 288-301 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2746-2924 were laid on the Table.

12 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Offshore Areas Mineral Concession Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 691 (E) in Gazette of India dated the 4th November, 2006 under sub-section (3) of section 35 of the Offshore Areas Mineral (Development and Regulation) Act, 2002.

(2) A copy of the Notification No. G.S.R. 438 (E) (Hindi and English versions) published in Gazette of India dated the 21st July, 2006, regarding reservation of area in the state of Chhattisgarh for undertaking mining operations through Steel Authority of India Limited, under sub-section (3) of section 28 of the Mines and Minerals (Development and Regulation) Act, 1957, together with a corrigendum thereto published in Notification No. G.S.R. 542 (E) dated the 8th September, 2006.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Small Industries Extension Training, Hyderabad, for the year 2005-2006, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Small Industries

Extension Training, Hyderabad, for the year 2005-2006.

- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
 - (5) Review by the Government of the working of the National Handloom Development Corporation, Lucknow, for the year 2005-2006.
 - (6) Annual Report of the National Handloom Development Corporation, Lucknow, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) A copy of the Foreigners (Amendment) Order, 2006 (Hindi and English versions) published in Notification No. S.O. 1881 (E) in Gazette of India dated the 1st November, 2006 under sub-section (2) of section 3A of the Foreigner Act, 1946.
- (8) A copy of the Central Police Forces Combined Medical Officers Cadre Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 448 (E) in Gazette of India dated the 28th July, 2006 under sub-section (3) of section 18 of the Central Reserve Police Force Act, 1949, together with a corrigendum thereto published in Notification No. 492 (E) dated the 21st August, 2006.
 - (9) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi for the year 2004-2005, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, New Delhi for the year 2004-2005.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the State Mission Authority of Meghalaya (Sarva Shiksha Abhiyan), Shillong for the year 2004-2005, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the State Mission Authority of Meghalaya (Sarva Shiksha Abhiyan), Shillong for the year 2004-2005.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Ujala Society (Sarva Shiksha Abhiyan), Srinagar for the year 2002-2003, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the the Ujala Society (Sarva Shiksha Abhiyan), Srinagar for the year 2002-2003.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Handloom Export Promotion Council, Chennai, for the year 2005-2006.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Handloom Export Promotion Council, Chennai, for the year 2005-2006, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Handloom Export Promotion Council, Chennai, for the year 2005-2006.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Carpet Technology, Bhadohi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Carpet Technology, Bhadohi, for the year 2005-2006.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the The Cotton Textiles Export Promotion Council (TEXPROCIL), Mumbai, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the The Cotton Textiles Export Promotion Council (TEXPROCIL), Mumbai, for the year 2005-2006.
- (18) A copy of the Memorandum of Understanding (Hindi and English versions) between the Handicrafts and Handlooms Exports Corporation of India Limited and the Ministry of Textiles for the year 2006-2007.
- (19) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Manganese Ore (India) Limited, Nagpur, for the year 2005-2006.
- (ii) Annual Report of the Manganese Ore (India) Limited, Nagpur, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Hindustan Steelworks Construction Limited, Kolkata, for the year 2005-2006.
- (ii) Annual Report of the Hindustan Steelworks Construction Limited, Kolkata, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Sponge Iron India Limited, Hyderabad, for the year 2005-2006.
- (ii) Annual Report of the Sponge Iron India Limited, Hyderabad, for the year 2005-2006, alongwith Audited Accounts and comments of the

- Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Mecon Limited, Ranchi, for the year 2005-2006.
- (ii) Annual Report of the Mecon Limited, Ranchi, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (20) A copy of the Annual Report (Hindi and English versions) of the Quality Council of India, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (21) Statement regarding Review (Hindi and English versions) by the Government of the working of the Quality Council of India, New Delhi, for the year 2005-2006.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Spices Board, Cochin, for the year 2005-2006.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Spices Board, Cochin, for the year 2005-2006, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Spices Board, Cochin, for the year 2005-2006.
- (23) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Export Credit Guarantee Corporation of India Limited, Mumbai, for the year 2005-2006.
- (ii) Annual Report of the Export Credit Guarantee Corporation of India Limited, Mumbai, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for EOUs and SEZ Units, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for EOUs and SEZ Units, New Delhi, for the year 2005-2006.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging, Mumbai, for the year 2005-2006 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Packaging, Mumbai, for the year 2005-2006.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of Indian Institute of Foreign Trade, New Delhi, for the year 2005-2006 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Foreign Trade, New Delhi, for the year 2005-2006.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Jamshedpur, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Jamshedpur, for the year 2004-2005.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Rural Institutes, Hyderabad, 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Rural Institutes, Hyderabad, 2005-2006.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Kolkata, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Kolkata, for the year 2004-2005.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Silchar, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Silchar, for the year 2004-2005.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Bombay, for the year 2005-2006.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Bombay, for the year 2005-2006, together with audit report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Bombay,

for the year 2005-2006.

- (35)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Srinagar, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Srinagar, for the year 2004-2005.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Warangal, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Warangal, for the year 2005-2006.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Madras, Chennai, for the year 2004-2005.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Madras, Chennai, for the year 2004-2005, together with audit report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Madras, Chennai, for the year 2004-2005.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Durgapur, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Durgapur, for the year 2004-2005.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Motilal Nehru National Institute of Technology, Allahabad, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Motilal National Institute of Technology, Allahabad, for the year 2004-2005.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying

the papers mentioned at (42) above.

- (44) (i) A copy of the Annual Report (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 2005-2006.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Hyderabad, Hyderabad, for the year 2005-2006.
- (45) (i) A copy of the Annual Accounts (Hindi and English versions) of the Pondicherry University, Pondicherry, for the year 2005-2006, together with Audit Report thereon.

4. Parliamentary Committees-Summary of Work

Secretary-General laid on the Table a copy of the 'Parliamentary Committees (other than Financial and Departmentally related Standing Committees)-Summary of Work' (Hindi and English versions) pertaining to the period from 1 June, 2005 to 31 May, 2006.

12.03 P.M.

5. Observation by the Speaker

The Speaker made an Observation regarding the business transacted by the House during the week ending on 8 December, 2006.

12.05 P.M.

6. Report of Committee on Absence of Members from the Sittings of the House

Shri Kishan Lal Diler presented the Seventh Report (Hindi and English versions) of the Committee on Absence of Members from the sittings of the House.

7. Reports of Public Accounts Committee

Prof. Vijay Kumar Malhotra presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2006-2007):

- (1) Thirty-fourth Report (14th Lok Sabha) on "Delayed purchase and insignificant utilization of equipment procured under Fast Track Procedure".
- (2) Thirty-sixth Report (14th Lok Sabha) on Action Taken on 14th Report of PAC (14th Lok Sabha) on "Assessment of Private Schools, Colleges and Coaching Centres".

- (3) Thirty-seventh Report (14th Lok Sabha) on Action Taken on 23rd Report of PAC (14th Lok Sabha) on “Review of Norms for Re-Appropriation of Funds”.

8. Report of Standing Committee on Chemicals & Fertilizers

Shri Anant Gangaram Geete presented the Fourteenth Report (Hindi and English versions) of the Standing Committee on Chemicals & Fertilizers (2006-07) on Action Taken by the Government on the recommendations contained in the Eleventh Report (Fourteenth Lok Sabha) of the Committee on Demands for Grants (2006-07) of the Ministry of Chemicals & Fertilizers (Department of Chemicals & Petrochemicals).

9. Report of Standing Committee on Finance

Maj.Gen.(Retd.) B.C. Khanduri presented the Forty-fourth Report (Hindi and English versions) of the Standing Committee on Finance on the Competition (Amendment) Bill, 2006.

10. Report of Standing Committee on Labour

Shri Suravaram Sudhakar Reddy presented the Eighteenth Report (Hindi and English versions) of the Standing Committee on Labour on the Action taken by the Government on the Recommendations/Observations contained in the Thirteenth Report of the Standing Committee on Labour on “Demands for Grants for the year 2006-2007” of the Ministry of Labour and Employment.

11. Statements by Ministers

12.07 P.M.

- (i) The Minister of External Affairs made a statement regarding “ Indo-US Civil Nuclear Cooperation”.

12.17 P.M.

- (ii) The Minister of State in the Ministry of Agriculture and Minister of State in the Ministry of Consumer Affairs, Food & Public Distribution on behalf of the Minister of Agriculture and Minister of Consumer Affairs, Food & Public Distribution laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 12th Report of the Standing Committee on Food, Consumer Affairs and Public Distribution pertaining to the Department of Food and Public Distribution.
- (iii) The Minister of State in the Department of Industrial Policy & Promotion, Ministry of Commerce & Industry laid a statement (Hindi and English versions)

regarding the status of implementation of the recommendations contained in the 78th Report of the Standing Committee on Commerce pertaining to the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry.

12. Motion regarding extension of time for presentation of the Report of the Joint Committee to examine the constitutional and legal position relating to Office of Profit

Shri Iqbal Ahmed Saradgi moved the following motion: -

“ That this House do extend upto first day of the last week of Budget Session, 2007 the time for presentation of the Report of the Joint Committee to examine the constitutional and legal position relating to office of profit”.

The motion was adopted.

12.19 P.M.

13. Submission by Member

Regarding early decision on the mercy petition filed by an accused convicted by the Supreme Court in a case relating to terrorists attack on Parliament House.

On a submission made by Shri L.K. Advani regarding early decision on the mercy petition filed by an accused convicted by the Supreme Court in a case relating to terrorists attack on Parliament House, Shri Shivraj V. Patil responded.

14. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under rule 377 as indicated against each: -

- (1) Shri N.S.V. Chitthan regarding need to use Solar Power technology for generation of electricity.
- (2) Shri Jivabhai A. Patel regarding need to give fair treatment to Indian nationals being deported from other countries to India.
- (3) Shri M. Sreenivasulu Reddy regarding need to bring Fab Policy to establish Fab City at Hyderabad, Andhra Pradesh.
- (4) Shri V.K. Thummar regarding need to conduct an enquiry into the unsatisfactory mobile services being provided by B.S.N.L.

- (5) Shri Chandra Sekhar Dubey regarding need to prepare a report on the proposed expansion of Bokaro Steel Company and to give fast relief to displaced families.
- (6) Shri D. Narbula regarding need to open a Central University in Darjeeling, West Bengal.
- (7) Shri Shishupal N. Patle regarding need to relax forest conservation Laws in Vidarbha region of Maharashtra for the over-all development of the region.
- (8) Shri Shripad Yesso Naik regarding need to take immediate steps to save the distressed Ethanol Industry.
- (9) Shri Jaswant Singh Bishnoi regarding need to restore the pathway (leading to Jodhpur railway station), under the control of Defence to the local people of the region.
- (10) Shri G. M. Siddeswara regarding need to speed up the conversion work of two lane into four lane from Sira-Hariyur to Haveri in Karnataka.
- (11) Shri Ram Singh Kaswan regarding need to release the share of water of Ravi and Beas rivers to Rajasthan as per the agreement of 1981.
- (12) Smt. C.S. Sujatha regarding need to modernize and upgrade Chenganur and Kayamkulam Railway stations in Kerala.
- (13) Shri Prasanta Pradhan regarding need to set up a public sector cashew nut processing industry at Contai, Purba Medinipur, West Bengal.
- (14) Shri Raghuraj Singh Shakya regarding need to open a Kendriya Vidyalaya at Etawah, Uttar Pradesh.
- (15) Shri Rajendra Kumar regarding need to simplify the procedure for issuance of domicile certificate in Uttaranchal.
- (16) Shri Rajesh Kumar Manjhi regarding need to step up construction of 'Koyal Irrigation Project'.
- (17) Shri K.C. Pallani Shamy regarding need to set up Karur Textile Park under the Scheme for Integrated Textile Park in Tamil Nadu.
- (18) Shri Ilyas Azmi regarding need for an inquiry into the work done under Sam Vikas Yojana at Sahjahanpur and Bhakhani block of Hardoi district in Uttar

Pradesh.

- (19) Shri Sippiparai Ravichandran regarding need to construct a Central Warehouse for firework manufactures in suburbs of Sivakasi in Virudhunagar district, Tamil Nadu.
- (20) Shri Nakul Das Rai regarding need for double – laning of National Highway from Gangtok to Jaigong, Sikkim.

#1.05 P.M.

15. Government Bill – Passed

Time Taken: 2 hrs. 04 mts.

The English and Foreign Languages University Bill, 2006, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri Md. Ali Ashraf Fatmi on behalf of Shri Arjun Singh.

The following members took part in the debate:-

- (1) Prof. Rasa Singh Rawat
- (2) Shri Francis Fanthome
- (3) Shri Basudeb Barman
- (4) Shri Mohan Singh
- (5) Shri Ganesh Prasad Singh
- (6) Shri Bhartruhari Mahtab
- (7) Shri C.K. Chandrappan
- (8) Prof. M. Ramadass
- (9) Shri Suresh Waghmare
- (10) Dr. Babu Rao Mediyam
- (11) Dr. Sebastian Paul
- (12) Shri Kiren Rijju
- (13) Shri Shailendra Kumar
- (14) Shri Tathagata Satpathy
- (15) Shri Vijayendra Pal Singh
- (16) Shri Brajesh Pathak

Shri Md. Ali Ashraf Fatmi replied to the debate.

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#From 12.19 P.M. to 1.05 P.M. Members raised matters of urgent public importance.

The motion for consideration moved by Shri Md. Ali Ashraf Fatmi was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 46 were adopted.

The Schedule was adopted.

Clause 1 was adopted.

The Enacting Formula was adopted.

The Preamble was adopted.

The Long Title was also adopted.

The motion that the Bill be passed was moved by Shri Md. Ali Ashraf Fatmi.

The motion was adopted and the Bill was passed.

3.09 P.M.

16.Demands for Excess Grants (General) –2004-2005 and Supplementary Demands for Grants (General)-2006-2007.

Time Taken: 4 hrs. 43 mts.

The following items of business were discussed together:-

- (i) Demands for Excess Grants (General) Nos. 26 and 27 in respect of Budget (General) for 2004-2005.
- (ii) Supplementary Demands for Grants (General) Nos. 1 to 3, 5, 6, 8, 10 to 12, 14, 19, 20, 28, 30, 31, 33, 35, 38, 41, 46 to 48, 50, 52, 53, 55 to 58, 61, 63, 64, 67, 70, 72, 78, 81, 84 to 86, 89, 90, 93, 94, 99, 100, 103 and 104 in respect of Budget (General) for 2006-2007.

The following members took part in the combined debate:-

- (1) Shri Kharabela Swain
- (2) Shri K.S. Rao
- (3) Shri Suresh Prabhakar Prabhu
- (4) Adv. P. Satheedevi
- (5) Shri Shailendra Kumar
- (6) Shri Ram Kripal Yadav
- (7) Smt. V. Radhika Selvi
- (8) Shri Bhartruhari Mahtab
- (9) Shri C.K. Chandrappan
- (10) Shri Ratilal Kalidas Varma
- (11) Dr. Rajesh Mishra
- (12) Shri Mitrasen Yadav
- (13) *Shri Prasanna Acharya
- (14) *Shri N.S.V. Chitthan
- (15) Prof. M. Ramadass

*Written speeches were laid on the Table.

- (16) Shri Sudhangshu Seal
- (17) Smt. Karuna Shukla
- (18) Shri Manoranjan Bhakta
- (19) Shri Sippiparai Ravichandran
- (20) Shri M. Shivanna
- (21) Smt. Neeta Pateriya
- (22) Dr. Thokchom Meinya
- (23) Shri P. Karunakaran
- (24) Smt. Kiran Maheshwari
- (25) Shri Tapir Gao
- (26) *Shri Ganesh Singh

Shri P. Chidambaram replied to the combined debate.

All the Demands for Excess Grants (General) Nos. 26 and 27 (Revenue Account) for the amounts shown under column 3 of the printed list of Demands for Excess Grants (General) for 2004-2005 were voted in full.

Supplementary Demands for Grants (General) Nos. 1 to 3, 5, 6, 8, 10 to 12, 14, 19, 20, 28, 30, 31, 33, 35, 38, 41, 46 to 48, 50, 52, 53, 55 to 58, 61, 63, 64, 67, 70, 72, 78, 81, 84 to 86, 89, 90, 93, 94, 99, 100, 103 and 104 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed list of Supplementary Demands for Grants (General) for 2006-2007 were voted in full.

7.52 P.M.

17. Government Bill – Introduced

The Appropriation (No. 5) Bill, 2006.

*Written speech was laid on the Table.

18. Government Bill – Passed

The Appropriation (No. 5) Bill, 2006.

The motion for consideration moved by Shri P. Chidambaram was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

7.55 P.M.

19 . Government Bill – Introduced

The Appropriation (No. 6) Bill, 2006.

20. Government Bill – Passed

The Appropriation (No. 6) Bill, 2006.

The motion for consideration moved by Shri P. Chidambaram was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

7.58 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 13th December, 2006)

**P.D.T. ACHARY,
Secretary-**

General.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Wednesday, December 13, 2006/Agrahayana 22, 1928 (Saka)

No. 206

11.00 A.M.

1. References by the Speaker

- (i) The Speaker made reference to the Fifth Anniversary of the terrorist attack on Parliament House on 13th December, 2001

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the security personnel who laid down their lives in foiling the terrorist attack.

- (ii) The Speaker on behalf of the House congratulated Shri Jaspal Rana, ace shooter who was chosen as the best Sportsman in the ongoing Asian Games at Doha.

11.05 A.M.

2. Starred Questions

Starred Question Nos. 302-305 and 307 were orally answered. Replies to Starred Question Nos. 306 and 308-321 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2925, 2926, 2928-3070 and 3072-3154 were laid on the Table.

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4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Notification No. G.S.R. 463 (E) (Hindi and English versions) published in Gazette of India dated the 4th August, 2006, approving the New Mangalore Port Trust

Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2006 under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963.

- (2) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Erstwhile-Bombay Dock Labour Board, for the year 2005-2006, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Erstwhile-Bombay Dock Labour Board, for the year 2005-2006.
 - (3) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Kolkata Port Trust, Kolkata, for the year 2005-2006.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kolkata Port Trust, Kolkata, for the year 2005-2006.
 - (4) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Kandla Port Trust, Gandhidham, for the year 2005-2006.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kandla Port Trust, Gandhidham, for the year 2005-2006.
 - (5) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Tuticorin Port Trust, for the year 2005-2006, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tuticorin Port Trust, for the year 2005-2006.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Tuticorin Port Trust, for the year 2005-2006.
 - (6) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Port Trust, for the year 2005-2006, along with Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Trust, for the year 2005-2006.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:-
- (a) (i) Annual Accounts of the Mumbai Port Trust, for the year 2005-2006, together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the New Mumbai Port Trust, for the year 2005-2006.
 - (b) (i) Annual Accounts of the Mumbai Port Trust, (Pension Fund Trust), for the year 2005-2006, together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Mumbai Port Trust, (Pension Fund Trust), for the year 2005-2006.
 - (c) (i) Annual Accounts of the Kolkata Port Trust, for the year 2005-2006, together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Kolkata Port

- Trust for the year 2005-2006.
- (d) (i) Annual Accounts of the Paradip Port Trust, Paradip, for the year 2005-2006, together with Audit Report thereon.
- (ii) Review by the Government on the Audited Accounts of the Paradip Port Trust, Paradip, for the year 2005-2006.
- (8) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619 A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Shipping Corporation of India Limited, Mumbai, for the year 2005-2006.
- (ii) Annual Report of the Shipping Corporation of India Limited (including its Annexure), Mumbai, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Sethusamudram Corporation Limited, Chennai, for the period form 6th December, 2004 to 31st March, 2006.
- (ii) Annual Report of the Sethusamudram Corporation Limited, Chennai, for the period form 6th December, 2004 to 31st March, 2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2005-2006.
- (ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Hoogly Dock and Port Engineers Limited, Kolkata, for the year 2005-2006.
- (ii) Annual Report of the Hoogly Dock and Port Engineers Limited, Kolkata, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Ship Design and Research Centre, Visakhapatnam, for the year 2005-2006, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Ship Design and Research Centre, Visakhapatnam, for the year 2005-2006.
- (10) (i) A copy of the Annual Accounts (Hindi and English versions) of the Seamen's Provident Fund Organisation, Mumbai, for the year 2005-2006,

- together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Seamen's Provident Fund Organisation, Mumbai, for the year 2005-2006.
- (11) (i) A copy of the Annual Accounts (Hindi and English versions) of the Inland Waterways Authority of India, Noida, for the year 2005-2006, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Inland Waterways Authority of India, Noida, for the year 2005-2006.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Yuva Kendra Sangathan, New Delhi, for the year 2003-2004, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Yuva Kendra Sangathan, New Delhi, for the year 2003-2004.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-
- (i) The Indian Administrative Service (Cadre) Amendment Rules, 2006 published in Notification No. G.S.R. 502 (E) in Gazette of India dated 24th August, 2006.
- (ii) The Indian Police Service (Cadre) Amendment Rules, 2006 published in Notification No. G.S.R. 503 (E) in Gazette of India dated 24th August, 2006.
- (iii) The Indian Forests Service (Cadre) Amendment Rules, 2006 published in Notification No. G.S.R. 504 (E) in Gazette of India dated 24th August, 2006.
- (iv) The Indian Forest Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 2006 published in Notification No. G.S.R. 562 (E) in Gazette of India dated 15th September, 2006.
- (v) The Indian Forest Service (Pay) Sixth Amendment Rules, 2006 published in Notification No. G.S.R. 563 (E) in Gazette of India dated 15th September, 2006.
- (vi) The Indian Forest Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 2006 published in Notification No. G.S.R. 564 (E) in Gazette of India dated 15th September, 2006.
- (vii) The Indian Forest Service (Pay) Fourth Amendment Rules, 2006 published in Notification No. G.S.R. 565 (E) in Gazette of India dated 15th September, 2006.
- (viii) The Indian Forest Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 2006 published in Notification No. G.S.R. 566 (E) in Gazette of India dated 15th September, 2006.

- (ix) The Indian Forest Service (Pay) Fifth Amendment Rules, 2006 published in Notification No. G.S.R. 567 (E) in Gazette of India dated 15th September, 2006.
- (x) The Indian Police Service (Pay) Second Amendment Rules, 2005 published in Notification No. G.S.R. 722 (E) in Gazette of India dated 23rd November, 2006.
- (xi) The Indian Forest Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 2006 published in Notification No. G.S.R. 724 (E) in Gazette of India dated 23rd November, 2006.
- (xii) The Indian Administrative Service (Fixation of Cadre Strength) Amendment Regulations, 2006 published in Notification No. G.S.R. 706 (E) in Gazette of India dated 16th November, 2006.
- (xiii) The Indian Administrative Service (Pay) Amendment Rules, 2006 published in Notification No. G.S.R. 707 (E) in Gazette of India dated 16th November, 2006.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Public Administration, New Delhi, for the year 2005-2006.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Grih Kalyan Kendra, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Grih Kalyan Kendra, New Delhi, for the year 2005-2006.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Civil Services Society, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Civil Services Society, New Delhi, for the year 2005-2006.
- (18) A copy of the Central Secretariat Service Section Officers' Grade/Stenographers' Grade "B" (Limited Departmental Competitive Examination) Amendment Regulations, 2005 (Hindi and English versions) published in Notification No. G.S.R. 248 in Gazette of India dated the 23rd July, 2006 issued under Regulation 2 of the Fourth Scheduled to the Central Secretariat Service Rules, 1962.
- (19) Statement (Hindi and English versions) showing reasons for the delay in laying the paper mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Civil Services Officers' Institute, New Delhi for the year 2005-2006, alongwith

Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Civil Services Officers' Institute, New Delhi for the year 2005-2006.
- (21) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Kolkata, for the year 2005-2006, alongwith Audited Accounts.
- (22) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Statistical Institute, Kolkata, for the year 2005-2006.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Medical Sciences (India), New Delhi, for the year 2005-2006, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Medical Sciences (India), New Delhi for the year 2005-2006.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the National Board of Examinations, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Board of Examinations, New Delhi for the year 2005-2006.
- (25) A copy each of the Annual Reports for the year 2005-2006 (Hindi and English versions) alongwith Audited Accounts in respect of the following centers :-
 - (i) Population Research Centre, Patna.
 - (ii) Population Research Centre, Bangalore.
 - (iii) Population Research Centre, Baroda.
 - (iv) Population Research Centre, Bhubaneshwar.
 - (v) Population Research Centre, Lucknow.
 - (vi) Population Research Centre, Delhi.
 - (vii) Population Research Centre, Udaipur.
 - (viii) Population Research Centre, Gandhigram.
 - (ix) Population Research Centre, Punjab University, Chandigarh.
 - (x) Population Research Centre, Guwahati.
 - (xi) Population Research Centre, Dharwad.
 - (xii) Population Research Centre, Vishakhapatnam.
 - (xiii) Population Research Centre, Centre for Research in Rural and Industrial Development, Chandigarh.
 - (xiv) Population Research Centre, Sagar.

- (xv) Population Research Centre, Gokhale Institute of Politics and Economics, Pune.
 - (xvi) Population Research Centre, Shimla.
 - (xvii) Population Research Centre, Thiruvananthapuram.
 - (xviii) Population Research Centre, Srinagar.
- (26) A copy each of the Review (Hindi and English versions) by the Government on the working of the above Centres for the year 2005-2006.
- (27) A copy of the Drugs and Cosmetics (4th Amendment) Rules, 2006, (Hindi and English versions) published in Notification No. G.S.R. 579 (E) in Gazette of India dated the 20th September, 2006, under section 38 of the Drugs and Cosmetics Act, 1940.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Siddha , Chennai, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Siddha , Chennai, for the year 2005-2006.
- (29) A copy of the Prevention of Food Adulteration (9th Amendment), Rules 2006, (Hindi and English versions) published in Notification No. G.S.R. 679 (E) in Gazette of India dated the 31st October, 2006, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Indian Medicine, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Indian Medicine, New Delhi, for the year 2005-2006.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homoeopathy, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Homoeopathy, New Delhi, for the year 2005-2006.
- (32) A copy of the Indian Medicine Central (Permission of Existing Medical Colleges) Regulations, 2006 (Hindi and English versions) published in Notification No. 28-13/2006 Ay. (1) in Gazette of India dated the 10th October, 2006, under sub-section (3) of section 36 of Indian Medicine Central Council Act, 1970.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2005-2006,

alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2005-2006.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2005-2006.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Unani Medicine, Bangalore, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Unani Medicine, Bangalore, for the year 2005-2006.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Ayurveda Vidyapeeth(National Academy of Ayurveda), New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Ayurveda Vidyapeeth (National Academy of Ayurveda), New Delhi, for the year 2005-2006.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Telematics (C-DOT), New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development of Telematics (C-DOT), New Delhi, for the year 2005-2006.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Society for Applied Microwave Electronics Engineering and Research (SAMEER), Mumbai, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society for Applied Microwave Electronics Engineering and Research(SAMEER),Mumbai, for the year 2005-2006.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the DOEACC Society, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the DOEACC Society, New Delhi, for the year 2005-2006.

(40) A copy of the Indian Telegraph (Amendment) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 713 (E) in Gazette of India dated the 17th November, 2006 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.

(41) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 2005-2006.

(ii) Annual Report of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Telecommunications Consultants India Limited, New Delhi, for the year 2005-2006.

(ii) Annual Report of the Telecommunications Consultants India Limited, New Delhi, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(42) A copy of the Quality of Service of Broadband Service Regulations 2006(11 of 2006) (Hindi and English versions) published in Notification No. 304-6/2004.Qos. in Gazette of India dated the 10th October, 2006, under section 37 of the Telecom Regulatory Authority of India Act, 1997.

(43) (i) A copy of the Annual Report (Hindi and English versions) of the Software Technology Parks of India, New Delhi, for the year 2005-2006, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Software Technology Parks of India, New Delhi, for the year 2005-2006.

(44) (i) A copy of the Annual Report (Hindi and English versions) of the ERNET India, New Delhi, for the year 2005-2006, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the ERNET India, New Delhi, for the year 2005-2006.

(45) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Advanced Computing (C-DAC), New Delhi, for the year 2005-2006, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development of Advanced Computing (C-DAC), New Delhi, for the year 2005-2006.

(46) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

- (i) S.O. 1700 (E) published in Gazette of India dated the 5th October, 2006 regarding rate of fee for services or benefits in relation to the use of four laned stretch of National Highway No. 8A, in the State of Gujarat.
- (ii) S.O. 1745 (E) published in Gazette of India dated the 11th October, 2006 regarding acquisition of land for building (widening four –laning etc.) , maintenance, management and operation of different stretches of National Highway No. 8A and 15, in the State of Gujarat.
- (iii) S.O. 1958 (E) published in Gazette of India dated the 14th November, 2006 authorizing Additional District Collector East to acquire land for building (widening four –laning etc.), maintenance, management and operation of National Highway No. 31A (Sevok-Gangtok Section), in the State of Sikkim.
- (iv) S.O. 1891 (E) published in Gazette of India dated the 2nd November, 2006, making certain amendments in the Notification No. S.O. 1096 (E) dated the 4th November, 2005.
- (v) S.O. 1852 (E) published in Gazette of India dated the 27th October, 2006, regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highways. No. 11 (Agra-Bharatpur section) in the State of Uttar Pradesh.
- (vi) S.O. 1318 (E) published in Gazette of India dated the 18th August, 2006, regarding acquisition of land for building (widening) of National Highways. No. 57 (Muzaffarpur-Purnea section) in the State of Bihar.
- (vii) S.O. 1255 (E) published in Gazette of India dated the 3rd August, 2006, regarding acquisition of land for building (widening) maintenance, management and operation of National Highways. No. 47 (Tamil Nadu-Kerala Border) including construction of bypasses in the State of Kerala.
- (viii) S.O. 1222 (E) published in Gazette of India dated the 29th July, 2006, regarding acquisition of land for building (widening) of National Highway Nos. 13, 17 and 48 in the State of Karnataka.
- (ix) S.O. 1267 (E) published in Gazette of India dated the 8th August, 2006, regarding acquisition of land for building (widening) of National Highway Nos. 13, 17 and 48 in the State of Karnataka.
- (x) S.O. 1279 (E) published in Gazette of India dated the 10th August, 2006, regarding acquisition of land for building (widening) of National Highway No. 7 (Bangalore-Hosur section) in the State of Karnataka.
- (xi) S.O. 1306 (E) published in Gazette of India dated the 14th August, 2006, regarding acquisition of land for building (widening) maintenance, management and operation of National Highway No. 7 (Hyderabad-

Bangalore section) including constructions of bypasses in the State of Karnataka.

- (xii) S.O. 1211 (E) published in Gazette of India dated the 28th July, 2006, regarding acquisition of land for building (four-laning) maintenance, management and operation of National Highway No. 7 (Madurai-Kanniyakumari section) in the State of Tamil Nadu.
- (xiii) S.O. 1212 (E) published in Gazette of India dated the 28th July, 2006, making certain amendments in the Notification No.51 (E) dated the 13th January, 2005.
- (xiv) S.O. 1213 (E) published in Gazette of India dated the 28th July, 2006, regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 (Bangalore-Salem-Madurai section) in the State of Tamil Nadu.
- (xv) S.O. 1240 (E) published in Gazette of India dated the 2nd August, 2006, regarding acquisition of land for building (four-laning) of National Highway No. 45 (Chengalpattu-Tindivanam section) including strengthening of Tambaram-Chengalpattu section in the State of Tamil Nadu.
- (xvi) S.O. 1268 (E) published in Gazette of India dated the 8th August, 2006 regarding acquisition of land for building (four-laning) of National Highway No. 46 (Krishnagiri-Ranipet section) in the State of Tamil Nadu.
- (xvii) S.O. 1282 (E) published in Gazette of India dated the 10th August, 2006 regarding acquisition of land for building (widening/four-laning etc.) maintenance management and operation of National Highway No. 7 (Krishnagiri-Toppur Ghat section) in the State of Tamil Nadu.
- (xviii) S.O. 1551 (E) and S.O. 1554 (E) published in Gazette of India dated the 15th September, 2006, regarding acquisition of land for building (widening) maintenance, management and operation of different stretches of National Highways. No. 47 (Tamil Nadu- Kerala Border) including construction of bypasses in the State of Kerala.
- (xix) S.O. 1944 (E) and S.O.1946 (E) published in Gazette of India dated the 13th November,2006, regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highways. No. 3 (Indore-Khalghat section) in the State of Madhya Pradesh.
- (xx) S.O. 1953 (E) published in Gazette of India dated the 14th November, 2006, regarding acquisition of land for building (widening) maintenance, management and operation of National Highways. No. 6 (Sambalpur- Raipur section) in the State of Chhattisgarh.

- (xxi) S.O. 1486 (E) published in Gazette of India dated the 13th September, 2006, making certain amendments in the Notification No. S.O. 696 (E) dated the 24th May, 2006.
- (xxii) S.O. 1555 (E) published in Gazette of India dated the 15th September, 2006 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 (Hyderabad-Bangalore section) in the State of Karnataka.
- (xxiii) S.O. 1808 (E) published in Gazette of India dated the 23rd October, 2006 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 4 (Belgaum-Maharashtra Border section) in the State of Karnataka.
- (xxiv) S.O. 2000 (E) published in Gazette of India dated the 22nd November, 2006 regarding acquisition of land for building (widening/six-laning etc.) maintenance, management and operation of National Highway No. 4 (Bangalore-Nelamanjala section) in the State of Karnataka.
- (xxv) S.O. 1971 (E) published in Gazette of India dated the 15th November, 2006 regarding acquisition of land for building (four-laning) maintenance, management and operation of National Highway No. 58 (Meerut – Muzaffarnagar section) in the State of Uttar Pradesh.
- (xxvi) S.O. 1948 (E) published in Gazette of India dated the 13th November, 2006 regarding acquisition of land for building (widening) maintenance, management and operation of National Highway No. 26, including construction of bypasses (Jhansi-Lalitpur section) in the State of Uttar Pradesh.
- (xxvii) S.O. 1553 (E) published in Gazette of India dated the 15th September, 2006 regarding acquisition of land for building (widening) maintenance, management and operation of National Highway No. 47 (Tamil Nadu-Kerala Border to Thrissur section) in the State of Kerala.
- (xxviii) S.O. 1557 (E) published in Gazette of India dated the 15th September, 2006 regarding acquisition of land for building (four-laning) of different stretches of National Highway No. 46 (Krishnagiri-Ranipet section) in the State of Tamil Nadu.
- (xxix) S.O. 1581 (E) to S.O.1583 (E) published in Gazette of India dated the 22nd September, 2006 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 45 B in the State of Tamil Nadu.
- (xxx) S.O. 1590 (E) published in Gazette of India dated the 22nd September, 2006 regarding acquisition of land for building (widening/four laning and junction

improvement/construction of free flow facilities), maintenance, management and operation of National No. 4 (Maduravoyal to Koyambedu Junction) in the State of Tamil Nadu.

- (xxxix) S.O. 1623 (E) published in Gazette of India dated the 28th September, 2006 authorising District Revenue Officer, Tiruchirappalli as the competent authority to acquire land for building (widening) and improvement of National Highway No. 67 in the State of Tamil Nadu.
- (xxxviii) S.O. 1624 (E) published in Gazette of India dated the 28th September, 2006 authorising District Revenue Officer, Kulithlai as the competent authority to acquire land for building (widening) and improvement of National Highway No. 67 in the State of Tamil Nadu.
- (xxxvii) S.O. 1625 (E) published in Gazette of India dated the 28th September, 2006 authorising District Revenue Officer, Karur as the competent authority to acquire land for building (widening) and improvement of National Highway No. 67 in the State of Tamil Nadu.
- (xxxvi) S.O. 1651 (E) published in Gazette of India dated the 3rd October, 2006 regarding acquisition of land for building (four-laning) of National Highway No. 46 (Krishnagiri-Ranipet section) in the State of Tamil Nadu.
- (xxxv) S.O. 1652 (E) published in Gazette of India dated the 4th October, 2006 regarding acquisition of land for building (four-laning) maintenance management and operation of National Highway No. 6 (Nagpur–Dhule section) in the State of Maharashtra.
- (xxxiv) S.O. 1694 (E) published in Gazette of India dated the 4th October, 2006, making certain amendments in the Notification No. S.O. 715 (E) dated the 15th May, 2006.
- (xxxiii) S.O. 1850 (E) published in Gazette of India dated the 27th October, 2006 regarding acquisition of land for public purpose of widening of road from Maduravoyal Bypass to Koyambedu Junction on National Highway No. 4 in the State of Tamil Nadu.
- (xxxii) S.O. 1947 (E) published in Gazette of India dated the 13th November, 2006 regarding acquisition of land for building (widening) maintenance, management and operation of National Highway No. 75(Gwalior-Jhansi section), including of bypasses in the State of Uttar Pradesh.
- (xxxi) S.O. 2043 (E) published in Gazette of India dated the 29th November, 2006 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 76 (Chittorgarh-Kota section), in the State of Rajasthan.

- (xl) S.O. 1558 (E) published in Gazette of India dated the 15th September, 2006 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 (Hyderabad-Bangalore section), in the State of Andhra Pradesh.
- (xli) S.O. 1732 (E) published in Gazette of India dated the 9th October, 2006 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 (Hyderabad-Bangalore section), in the State of Andhra Pradesh.
- (xlii) S.O. 1793 (E) published in Gazette of India dated the 13th October, 2006 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 (Hyderabad-Bangalore section), in the State of Andhra Pradesh.
- (xliii) S.O. 1806 (E) published in Gazette of India dated the 20th October, 2006 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 9 (Nandigama-Ibrahimpattanam section), in the State of Andhra Pradesh.
- (xliv) S.O. 1952 (E) published in Gazette of India dated the 14th November, 2006 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 5A (Chandikhol-Paradip section), in the State of Orissa.
- (xlv) S.O. 1945 (E) published in Gazette of India dated the 13th November, 2006 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 200 (Duburi-Bhubana section), in the State of Orissa.
- (xlvi) S.O. 1500 (E) published in Gazette of India dated the 14th September, 2006, making certain amendments in the Notification No. S.O. 1118 (E) dated the 14th October, 2005.
- (xlvii) S.O. 1501 (E) published in Gazette of India dated the 14th September, 2006, regarding acquisition of land for building (widening) of National Highways. No. 57 (Muzaffarpur-Purnea section) in the State of Bihar.

(47) Six statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (vii to xvii) of (46) above.

(48) A copy of the Central Motor Vehicles Regulation of Bus Service between Amritsar and Nankana Sahib) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 506 (E) in Gazette of India dated the 25th August, 2006 under sub-section (4) of section 212 of the Motor Vehicles Act, 1988, together with an explanatory memorandum.

(49) A copy of the Notification No. S.O. 1872 (E) (Hindi and English versions) published in Gazette of India dated the 31st October, 2006, entrusting Dandi heritage route of National

Highway No. 228 in the State of Gujarat to National Highways Authority of India, issued under section 11 of the National Highways Authority of India Act, 1988.

- (50) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Training of Highway Engineers, Noida, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Training of Highway Engineers, Noida, for the year 2005-2006.
- (51) A copy of the National Highways Authority of India (the term of office and other conditions of Service of Members) Amendment Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 631 (E) in Gazette of India dated the 12th October, 2006 under section 37 of the National Highways Authority of India, Act 1988.
- (52) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Uranium Corporation of India Limited, Singhbhum, for the year 2005-2006.
- (ii) Annual Report of the Uranium Corporation of India Limited, Singhbhum, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Electronics Corporation of India Limited, Hyderabad, for the year 2005-2006.
- (ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Indian Rare Earths Limited, Mumbai, for the year 2005-2006.
- (ii) Annual Report of the Indian Rare Earths Limited, Mumbai, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Statement regarding review by the Government of the working of the Antrix Corporation, Bangalore, for the year 2005-2006..
- (ii) Annual Report of the Antrix Corporation, Bangalore, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Statement regarding review by the Government of the working of the Semiconductor Complex Limited, Chandigarh, for the year 2005-2006.
- (ii) Annual Report of the Semiconductor Complex Limited, Chandigarh, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (53) (i) A copy of the Annual Report (Hindi and English versions) of the Physical Research Laboratory, Ahmedabad, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Physical Research Laboratory, Ahmedabad, for the year 2005-2006.
- (54) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Space Applications Centre, Shillong, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the North Eastern Space Applications Centre, Shillong, for the year 2005-2006.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the National Atmospheric Research Laboratory, Gadanki, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Atmospheric Research Laboratory, Gadanki, for the year 2005-2006.
- (56) (i) A copy of the Annual Report (Hindi and English versions) of the National Remote Sensing Agency, Hyderabad, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Remote Sensing Agency, Hyderabad, for the year 2005-2006.

5. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the period mentioned against each:-

- | | | |
|-----|--|---|
| (1) | Shri Rajesh Ranjan <i>alias</i>
Pappu Yadav | 16 February, 2006 to 22 March, 2006
and 3 April, 2006 to 26 April, 2006. |
| (2) | Dr. Mohd. Shahabuddin | 16 March, 2006 to 22 March, 2006,
10 May, 2006 to 23 May, 2006,
24 July, 2006 to 25 August, 2006
and 22 November, 2006 to 27 November,
2006 |
| (3) | Late Shri Kondappali
Paidithalli Naidu | 24 July, 2006 to 18 August, 2006
Member expired –Absence condoned. |
| (4) | Shri A.K. Moorthy | 24 July, 2006 to 25 August, 2006 |
| (5) | Shri Swadesh Chakraborty | 1 August, 2006 to 25 August, 2006 |

6. Reports of the Committee on Subordinate Legislation

Shri N.N.Krishnadas presented the Thirteenth and Fourteenth Reports (Hindi and English versions) of the Committee on Subordinate Legislation.

7. Report of Standing Committee on Labour

Shri Suravaram Sudhakar Reddy presented the Nineteenth Report (Hindi and English versions) of the Standing Committee on Labour on the Action taken by the Government on the Recommendations/Observations contained in the Fourteenth Report of the Standing Committee on Labour on "Demands for Grants for the year 2006-2007" of the Ministry of Textiles.

8. Statements of Standing Committee on Food, Consumer Affairs and Public Distribution.

Shri Devendra Prasad Yadav laid on the Table a copy each (Hindi and English versions) of the Statements showing Action Taken by the Government on the recommendations contained in the following Action Taken Reports of the Standing Committee on Food, Consumer Affairs and Public Distribution relating to the Department of Food and Public Distribution and Department of Consumer Affairs:-

Department of Food & Public Distribution

(1) Final Action Taken by the Government on the recommendations /observations contained in the Ninth Action Taken Report of the Standing Committee on Food, Consumer Affairs and Public Distribution on Demands for Grants (2005-06) of the Ministry of Consumer Affairs, Food and Public Distribution.

Department of Consumer Affairs

(2) Final Action Taken by the Government on the recommendations/observations contained in the Eighth Action Taken Report of the Standing Committee on Food, Civil Supplies and Public Distribution on Annual Report (1992-93)- Ministry of Civil Supplies, Consumer Affairs and Public Distribution.

(3) Final Action Taken by the Government on the recommendations/observations contained in the Ninth Action Taken Report of the Standing Committee on Food, Civil Supplies and Public Distribution on Demands for Grants (1994-95)- Ministry of Civil Supplies, Consumer Affairs and Public Distribution.

(4) Final Action Taken by the Government on the recommendations/observations contained in the Fourteenth Action Taken Report of the Standing Committee on Food, Civil Supplies and Public Distribution on Demands for Grants (1995-96)- Ministry of Civil Supplies, Consumer Affairs and Public Distribution.

(5) Final Action Taken by the Government on the recommendations/observations contained in the Fourth Action Taken Report of the Standing Committee on Food, Civil Supplies and Public Distribution on Demands for Grants (1996-97)- Ministry of Civil Supplies, Consumer Affairs and Public Distribution.

(6) Final Action Taken by the Government on the recommendations/observations contained in the Eighth Action Taken Report of the Standing Committee on Food, Civil Supplies and Public Distribution on 'Edible Oils.'

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(7) Final Action Taken by the Government on the recommendations/observations contained in the Tenth Action Taken Report of the Standing Committee on Food, Civil Supplies and Public Distribution on relating to Ministry of Food and Consumer Affairs on Demands for Grants (1997-98).

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(8) Final Action Taken by the Government on the recommendations/observations contained in the Eighth Action Taken Report of the Standing Committee on Food, Consumer Affairs and Public Distribution on Demands for Grants (2005-06) of the Ministry of Consumer Affairs, Food and Public Distribution.

9. Reports of Standing Committee on Information Technology

Shri Nikhil Kumar presented the following Reports (Hindi and English versions) of the Standing Committee on Information Technology (2006-07):-

(1) Thirty-Fifth Report on action taken by Government on the Recommendation/Observations of the Committee contained in their Seventeenth Report (Thirteenth Lok Sabha) on 'Limited Mobility through WLL for Fixed Service Providers' relating to the Ministry of Communications and Information Technology (Department of Telecommunications).

(2) Thirty-Sixth Report on action taken by Government on the Recommendation/Observations of the Committee contained in their Twenty-Eighth Report (Fourteenth Lok Sabha) on 'Spectrum Management' relating to the Ministry of Communications and Information Technology (Department of Telecommunications).

10. Statements of Standing Committee on Information Technology

Shri Nikhil Kumar laid the Statements (Hindi and English versions) showing action taken by the Government on the Recommendations/ Observations of the Committee contained in their 31st, 45th, 58th, 59th and 64th Reports (13th Lok Sabha) and 5th to 9th, 13th, 14th and 23rd to 27th Reports (14th Lok Sabha).

11. Report of Standing Committee on Home Affairs

Shri Sachin Pilot laid on the Table a copy of the One-Hundred Twenty-second Report (Hindi and English versions) of the Standing Committee on Home Affairs on the Communal Violence (Prevention, Control and Rehabilitation of Victims) Bill, 2005.

12. Evidence tendered before the Standing Committee on Home Affairs

Shri Sachin Pilot laid on the Table a copy of the Evidence tendered before the Standing Committee on Home Affairs on the Communal Violence (Prevention, Control and Rehabilitation of Victims) Bill, 2005.

13. Statements by Ministers

- (i) The Minister of Parliamentary Affairs and Minister of Information and Broadcasting on behalf of the Minister of Overseas Indian Affairs made a statement regarding the status of implementation of the recommendations contained in the Tenth Report of the Standing Committee on External Affairs on Demands for Grants pertaining to the Ministry of Overseas Indian Affairs.
- (ii) The Minister of Panchayati Raj, Minister of Youth Affairs & Sports and Minister of Development of North Eastern Region made a statement regarding the status of implementation of the recommendations contained in the 120th Report of the Standing Committee on Home Affairs regarding Action Taken on Demands for Grants (2006-07) pertaining to the Ministry of Development of North-Eastern Region.
- (iii) The Minister of State in the Ministry of Personnel, Public Grievances & Pensions and Minister of State in the Ministry of Parliamentary Affairs made a statement regarding the status of implementation of the recommendations contained in the First and Fifth Reports of the Standing Committee on Personnel, Public Grievances, Law and Justice on Demands for Grants (2004-05) and 2005-06) respectively pertaining to the Ministry of Personnel, Public Grievances and Pensions.

14. Submission by Members

12.10 P.M.

Regarding reported comments made by Ambassador of China on the Indo-China boundary issue involving Arunachal Pradesh.

On a submission made by Shri L.K. Advani regarding reported comments made by Ambassador of China on the Indo-China boundary issue involving Arunachal Pradesh, Shri Pranab Mukherjee responded.

Sarvashri Kiren Rijiju, Tapir Gao, Dr. Arun Kumar Sarma and Shri Sarbananda Sonowal also associated.

(Lok Sabha adjourned at 12.57 P.M. and re-assembled at 1.07 P.M.)

***1.07 P.M.**

15. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under rule 377 as indicated against each: -

- (1) Shri Jasubhai D. Barad regarding need to upgrade railway facilities on stations enroute Junagarh and Rajkot and to run new trains from Junagarh, Gujarat to other parts of the country.
- (2) Dr. Rajesh Mishra regarding need to set up a Committee for promoting a common national language acceptable to all.
- (3) Ms. Ingrid Mcleod regarding need to raise immunization level and check rising anemia cases among the children in the country.
- (4) Shri Adhir Chowdhury regarding need to arrange 'Light and Sound' programme in front of 'Hazar Duari' a historical monument in Murshidabad, West Bengal.
- (5) Shri Harisinh Chavada regarding need to construct flyovers on National Highway crossings in Palanpur City of Banaskantha Parliamentary Constituency, Gujarat.
- (6) Shri Ganesh Singh regarding need to approve the proposal of the Government of Madhya Pradesh providing for ownership rights to the people living in forest areas.
- (7) Shri Hansraj G. Ahir regarding need to include Govari community of Maharashtra in the list of Scheduled Tribes.
- (8) Shri Harin Pathak regarding need to expedite completion of Ahmedabad – Dandi section on National Highway No. 228.
- (9) Shri Rakesh Singh Thakur regarding need to review the policy for procurement of paddy on MSP, with a view to give benefit to the farmers.

- (10) Dr. Satyanarayan Jatiya regarding need to make financial provisions in the Budget for the year 2007-08 for all round development of villages in the country.

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*From 12.10 P.M. to 12.57 P.M. Members raised matters of urgent public importance.

- (11) Dr. Babu Rao Mediyam regarding need to set up a Refinery of ONGC at Kakinada, Andhra Pradesh.
- (12) Shri Rasheed Masood regarding need for four laning of Delhi-Shamli-Saharanpur highway.
- (13) Shri Raghunath Jha regarding need to develop tourist centres of pilgrimage in Sitamarhi, Sheohar and East Champaran districts of Bihar.
- (14) Shri MitrSen Yadav regarding need to monitor the quality of work being done by companies engaged under the Rajiv Gandhi Rural Electrification Scheme in Uttar Pradesh.
- (15) Shri Suresh Prabhakar Prabhu regarding need to give Income Tax exemption under section 10 (29 A) of Income Tax Act, 1960 to Maharashtra Maritime Board.
- (16) Shri Prasanna Acharya regarding need to set up a permanent bench of the Orissa High Court in Western Orissa.
- (17) Shri Chengara Surendran regarding need for timely completion of gauge conversion work on Quilon-Viruthanagar railway section.
- (18) Shri Shriniwas Patil regarding need to develop Chaturbet-Shindi Road under P.M.G.S.Y. in Mahabaleshwar Tehsil of Satara district, Maharashtra.
- (19) Shri Suraj Singh regarding need to link Sakri-Hasanpur railway line via Barauni Junction, Bihar.
- (20) Shri Thupstan Chhewang regarding need to include Bhoti language in the Eighth Schedule to the Constitution.

1.09 P.M.

16. Government Bills - Passed

Time Taken: 1 hr. 21 mts.

(i) The Dalmia Dadri Cement Limited (Acquisition and Transfer of Undertakings) Amendment Bill, 2006.

The motion for consideration of the Bill was moved by Shri Sontosh Mohan Dev.

The following members took part in the debate:-

- (1) Shri P.S. Gadhavi

- (2) Shri Basudeb Acharia
- (3) Shri Adhir Chowdhury
- (4) Prof. Rasa Singh Rawat
- (5) Shri K. Subbarayan
- (6) Shri Braja Kishore Tripathy
- (7) Shri Thawar Chand Gehlot
- (8) Shri Suresh Prabhakar Prabhu
- (9) Shri Ganesh Prasad Singh
- (10) Shri Mohan Singh

Shri Sontosh Mohan Dev replied to the debate.

The motion for consideration moved by Shri Sontosh Mohan Dev was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Sontosh Mohan Dev.

The motion was adopted and the Bill was passed.

2.30 P.M.

(ii) The Commissions for Protection of Child Rights (Amendment) Bill, 2006.

Time Taken: 2 hrs. 13 mts.

The motion for consideration of the Bill was moved by Smt. Renuka Chowdhury.

The following members took part in the debate:-

- (1) Prof. Rasa Singh Rawat
- (2) Smt. Pratibha Singh
- (3) Shri Shailendra Kumar
- (4) Shri Raghunath Jha
- (5) Smt. M.S.K. Bhavani Rajenthiran
- (6) Dr. Sebastian Paul
- (7) Shri Suresh Prabhakar Prabhu
- (8) Smt. Archana Nayak
- (9) Shri Chengara Surendran
- (10) Smt. Sumitra Mahajan
- (11) Smt. Tejaswini Seeramesh
- (12) Smt. Rubab Sayeda
- (13) Shri Varkala Radhakrishnan
- (14) Smt. Kiran Maheshwari

- (15) Smt. Priya Dutt
- (16) Shri Alok Kumar Mehta
- (17) Shri J.M. Aaron Rashid
- (18) Shri Ratilal Kalidas Varma

Smt. Renuka Chowdhury replied to the debate.

The motion for consideration moved by Smt. Renuka Chowdhury was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Renuka Chowdhury.

The motion was adopted and the Bill was passed.

4.44 P.M.

17. Discussion under Rule 193

Total Time Taken: 7 hrs. 25 mts.

- (i) Further discussion regarding Report on the State of the Panchayats-A Mid-Term Review and Appraisal, 2006, laid on the Table of Lok Sabha on 23.11.2006 raised by Shri Basudeb Acharia on the 4th December, 2006, continued. Shri K.C. Pallani Shamy laid his speech.

Shri Mani Shankar Aiyar replied to the debate.

The discussion was concluded.

6.53 P.M.

- (ii) Further discussion regarding problems being faced by the unorganized labour in the country raised by Shri Devendra Prasad Yadav on the 7th December, 2006, continued.

Total Time Taken: 5 hrs. 30 mts.

The following members took part in the debate:-

- (1) Dr. Sujan Chakraborty
- (2) Shri Tek Lal Mahato
- (3) Shri Alok Kumar Mehta
- (4) *Shri Harikewal Prasad
- (5) *Shri Manjunath Kunnur

- (6) Shri Virendra Kumar
- (7) Shri Balasaheb Vikhe Patil
- (8) Shri Sippiparai Ravichandran
- (9) Shri M. Shivanna
- (10) Shri P. Karunakaran
- (11) Smt. Tejaswini Seeramesh
- (12) Shri Ganesh Singh
- (13) Adv. P. Satheedevi
- (14) Shri S.K. Kharventhan
- (15) Shri A.V. Bellarmin

Shri Oscar Fernandes replied to the debate.

The discussion was concluded.

*Written speeches were laid on the Table.

8.30 P.M.

18. Report of the Business Advisory Committee

Shri Devendra Prasad Yadav presented the Thirty-Second Report of the Business Advisory Committee.

#8. 52 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 14th December, 2006)

**P.D.T. ACHARY,
Secretary-**

General.

#From 8.30 P.M. to 8.52 P.M. Members raised matters of urgent public importance.

Thursday, December 14, 2006/Agrahayana 23, 1928 (Saka)

No. 207

11.00 A.M.

1. Oath

Smt. Jhansi Lakshmi Botcha took the oath in Telugu, signed the Roll of members and took her seat in the House.

11.07 P.M.

2. Starred Questions

Starred Question Nos. 323, 326, 327 and 329 were orally answered. Replies to Starred Question Nos. 322, 324, 325, 328 and 330-341 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 3155-3384 were laid on the Table.

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4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Aeronautical Development Agency, Bangalore, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Aeronautical Development Agency, Bangalore, for the year 2005-2006.
- (2) A copy of the Navy (Discipline and Miscellaneous Provisions) (Amendment) Regulations, 2005 (Hindi and English versions) published in Notification N under section 185 of the Navy Act, 1957.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following papers (Hindi and English versions) under section 13 of the National Commission for Minorities Act, 1992: -
 - (a) (i) The Annual Report of the National Commission for Minorities, for the year 1997-1998.
 - (ii) The action taken memorandum on the recommendations contained in the report for the year 1997-1998.
 - (iii) Review by the Government on the working of the National Commission for Minorities for the year 1997-1998.
 - (b) (i) The Annual Report of the National Commission for Minorities, for the year 1999-2000.
 - (ii) The action taken memorandum on the recommendations contained in the report for the year 1999-2000.
 - (iii) Review by the Government on the working of the National Commission for Minorities for the year 1999-2000.
 - (c) (i) The Annual Report of the National Commission for Minorities, for the year 2003-2004.
 - (ii) The action taken memorandum on the recommendations contained in the report for the year 2003-2004.
 - (iii) Review by the Government on the working of the National Commission for Minorities for the year 2003-2004.
- (5) Two Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at items (a) and (b) of (4) above.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the National Minorities Development and Finance Corporation Limited, for the year 2005-2006.
 - (ii) Annual Report of the National Minorities Development and Finance

- Corporation Limited, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Centre for Arts, New Delhi, for the year 2001-2002.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Centre for Arts, New Delhi, for the year 2001-2002, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Centre for Arts, New Delhi, for the year 2001-2002.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Centre for Arts, New Delhi, for the year 2002-2003.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Centre for Arts, New Delhi, for the year 2002-2003, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Centre for Arts, New Delhi, for the year 2002-2003.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2004-2005.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2004-2005, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2004-2005.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Donyi Polo Ashok Hotel Corporation Limited, Itanagar, for the year 2004-2005.
- (ii) Annual Report of the Donyi Polo Ashok Hotel Corporation Limited, Itanagar, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tourism and Travel Management, Gwalior, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Tourism and Travel Management, Gwalior, for the year 2005-2006.
- (16) A copy of the Memorandum of Understanding (Hindi and English versions) between the India Tourism Development Corporation Limited and the Ministry of
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Raja Rammohun Roy Library Foundation, Kolkata, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rammohun Roy Library Foundation, Kolkata, for the year 2004-2005.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Science Museums, Kolkata, for the year 2004-2005.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Science Museums, Kolkata, for the year 2004-2005, together with

- Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Science Museums, Kolkata, for the year 2004-2005.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Memorial Museum and Library, New Delhi, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Memorial Museum and Library, New Delhi, for the year 2004-2005.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Victoria Memorial Hall, Kolkata, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Victoria Memorial Hall, Kolkata, for the year 2004-2005.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Rampur Raza Library, Rampur, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rampur Raza Library, Rampur, for the year 2004-2005.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) A copy each of the Annual Reports for the year 2005-2006 (Hindi and English versions) alongwith Audited Accounts in respect of the following Institutes:-
- (i) Institute of Hotel Management, Catering Technology and Applied Nutrition, Srinagar.
 - (ii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Gwalior.
 - (iii) Institute of Hotel Management Catering and Nutrition, Lucknow.
 - (iv) Institute of Hotel Management, Catering Technology and Applied Nutrition, Jaipur.
 - (v) Institute of Hotel Management, Catering Technology and Applied Nutrition, Goa.
 - (vi) Institute of Hotel Management, Catering and Nutrition, New Delhi.
 - (vii) Institute of Hotel Management, Hajipur.
 - (viii) Institute of Hotel Management and Catering Technology, Thiruvananthapuram.
 - (ix) Institute of Hotel Management, Catering and Nutrition, Shimla.
 - (x) Institute of Hotel Management, Catering Technology and Applied Nutrition, Chennai.
 - (xi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Mumbai.
 - (xii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bangalore.
 - (xiii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Hyderabad.
 - (xiv) National Council for Hotel Management and Catering Technology, New Delhi.
 - (xv) Dr. Ambedkar Institute of Hotel Management, Catering and Nutrition, Chandigarh.
 - (xvi) Institute of Hotel Management, Catering and Nutrition, Gurdaspur.
 - (xvii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Ahmedabad.
 - (xviii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhopal.
 - (xix) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhubaneswar.
 - (xx) Institute of Hotel Management, Catering Technology and Applied Nutrition, Kolkata.
- (28) A copy of the Review (Hindi and English versions) by the Government of the working of the above institutes for the year 2005-2006.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rastriya Uran Akademi, Raebareli, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Rastriya Uran Akademi, Raebareli,, for the year 2005-2006.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Airports Authority of India, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Airports Authority of India, New Delhi, for the year 2005-2006.

- (31) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956: -
- (a) (i) Review by the Government of the working of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 2005-2006.
 - (ii) Annual Report of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the National Handicapped Finance and Development Corporation, Faridabad, for the year 2003-2004.
 - (ii) Annual Report of the National Handicapped Finance and Development Corporation, Faridabad, for the year 2003-2004., alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the National Handicapped Finance and Development Corporation, Faridabad, for the year 2004-2005.
 - (ii) Annual Report of the National Handicapped Finance and Development Corporation, Faridabad, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review by the Government of the working of the National Handicapped Finance and Development Corporation, Faridabad, for the year 2005-2006.
 - (ii) Annual Report of the National Handicapped Finance and Development Corporation, Faridabad, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (32) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (b and c) of (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the National Trust for the Welfare of Persons with Autism, Cerebral Pasly, Mental Retardation and Multiple Disabilities, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Trust for the Welfare of Persons with Autism, Cerebral Pasly, Mental Retardation and Multiple Disabilities, New Delhi, for the year 2005-2006.
- (34) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (a) (i) Statement regarding Review by the Government of the working of the Tyre Corporation of India Limited, Kolkata, for the year 2005-2006.
 - (ii) Annual Report of the Tyre Corporation of India Limited, Kolkata, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Statement regarding Review by the Government of the working of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 2005-2006.
 - (ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Statement regarding Review by the Government of the working of the National Instrument Limited, Kolkata, for the year 2005-2006.
 - (ii) Annual Report of the National Instrument Limited, Kolkata, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d) (i) Statement regarding Review by the Government of the working of the Rehabilitation Industries Corporation Limited, Kolkata, for the year 2005-2006.
 - (ii) Annual Report of the Rehabilitation Industries Corporation Limited,

Kolkata, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (e) (i) Statement regarding Review by the Government of the working of the Andrew Yule and Company Limited, Kolkata, for the year 2005-2006.
- (ii) Annual Report of the Andrew Yule and Company Limited, Kolkata, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Statement regarding Review by the Government of the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 2005-2006.
- (ii) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Statement regarding Review by the Government of the working of the Hindustan Salts Limited, Jaipur, for the year 2005-2006.
- (ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Statement regarding Review by the Government of the working of the Sambhar Salts Limited, Jaipur, for the year 2005-2006.
- (ii) Annual Report of the Sambhar Salts Limited, Jaipur, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(35) A copy of the statement of affairs (Hindi and English versions) of the National Industrial Development Corporation Limited (Under Liquidation) as on 31.03.2

(36) (i) A copy of the Annual Report (Hindi and English versions) of the Oil Industries Development Board, New Delhi, for the year 2005-2006, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Oil Industries Development Board, New Delhi, for the year 2005-2006.

(37) A copy of the Naphtha (Acquisition, Sale, Storage and Prevention of Use in Automobile) Amendment Order, 2006 (Hindi and English versions) published dated the 26th September, 2006 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

(38) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Indian Oil Corporation Limited, Mumbai, for the year 2005-2006.
- (ii) Annual Report of the Indian Oil Corporation Limited, Mumbai, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2005-2006.
- (ii) Annual Report of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Balmer Lawrie and Company Limited, Kolkata, for the year 2005-2006.
- (ii) Annual Report of the Balmer Lawrie and Company Limited, Kolkata, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Gas Authority of India Limited, New Delhi, for the year 2005-2006.
- (ii) Annual Report of the Gas Authority of India Limited, New Delhi, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Bienco Lawrie Limited, Kolkata, for the year 2005-2006.
- (ii) Annual Report of the Bienco Lawrie Limited, Kolkata, for the year 2005-2006, alongwith Audited Accounts and comments of the

- Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Engineers India Limited, New Delhi, for the year 2005-2006.
- (ii) Annual Report of the Engineers India Limited, New Delhi, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 2005-2006.
- (ii) Annual Report of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha: -

- (i) That at its sitting held on 13th December, 2006, Rajya Sabha agreed without any amendment to the Indian Telegraph (Amendment) Bill, 2006, passed by Lok S
- *(ii) That at its sitting held on the 13th December, 2006, Rajya Sabha passed the following three Bills:-
- (1) The Sikkim University Bill, 2006
 - (2) The Tripura University Bill, 2006
 - (3) The Rajiv Gandhi University Bill, 2006

6. Bills as passed by Rajya Sabha – Laid on the Table

- (1) The Indian Telegraph (Amendment) Bill, 2006
- * (2) The Sikkim University Bill, 2006
- * (3) The Tripura University Bill, 2006
- * (4) The Rajiv Gandhi University Bill, 2006

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*At 6.41 P.M.

7. Report of Committee on Government Assurances

Shri Harin Pathak presented the Fourteenth Report (Hindi and English versions) of the Committee on Government Assurances regarding assurances relating to

8. Reports of Standing Committee on Finance

Shri P.S. Gadhavi presented the following Reports (Hindi and English versions) of the Standing Committee on Finance: -

- (1) Forty-fifth action taken report on the recommendations/observations contained in the Thirty-sixth Report on Demands for Grants (2006-07) of the Ministry of Expenditure and Disinvestment).
- (2) Forty-sixth action taken report on the recommendations/observations contained in the Thirty-seventh Report on Demands for Grants (2006-07) of the Ministry of Finance.
- (3) Forty-seventh action taken report on the recommendations/observations contained in the Thirty-eighth Report on Demands for Grants (2006-07) of the Ministry of Finance.
- (4) Forty-eighth action taken report on the recommendations/observations contained in the Thirty-ninth Report on the Demands for Grants (2006-07) of the Ministry of Finance.
- (5) Forty-ninth action taken report on the recommendations/observations contained in the Fortieth Report on Demands for Grants (2006-07) of the Ministry of Finance.
- (6) Fiftieth Report on the State Bank of India (Subsidiary Banks Laws) Amendment Bill, 2006.

9. Reports of Standing Committee on Science & Technology, Environment & Forests

Shri Francis Fanthome laid a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Science & Technology, Environment & Forests:

- (1) 162nd Report on Drugs and Pharmaceuticals Research Programme including Herbal Medicines.
- (2) 163rd Report on Action Taken by the Government on the recommendations contained in the 160th report of the Committee on Demands for Grants (2006-07) of the Ministry of Finance.
- (3) 164th Report on Action Taken by the Government on the recommendations contained in the 158th report of the Committee on Demands for Grants (2006-07) of the Ministry of Earth Sciences (renamed as Ministry of Earth Sciences).
- (4) 165th Report on Action Taken by the Government on the recommendations contained in the 161st report of the Committee on Demands for Grants (2006-07) of the Ministry of Finance.
- (5) 166th Report on Action Taken by the Government on the recommendations contained in the 159th report of the Committee on Demands for Grants (2006-07) of the Ministry of Finance.
- (6) 167th Report on Action Taken by the Government on the recommendations contained in the 157th report of the Committee on Demands for Grants (2006-07) of the Ministry of Finance.
- (7) 168th Report on Action Taken by the Government on the recommendations contained in the 155th report of the Committee on Demands for Grants (2006-07) of the Ministry of Finance.
- (8) 169th Report on Action Taken by the Government on the recommendations contained in the 156th report of the Committee on Demands for Grants (2006-07) of the Ministry of Finance.

12.04 P.M.

10. Submissions by Members

Regarding nation wide strike by the workers on 14 December, 2006 against alleged anti-labour policies of the Government.

The following members made submissions regarding nation wide strike by the workers on 14 December, 2006 against alleged anti-labour policies of the Gover

- (1) Shri Basudeb Acharia
- (2) Shri Ramjilal Suman
- (3) Shri Gurudas Dasgupta
- (4) Shri Devendra Prasad Yadav

The following members also associated:-

- (1) Shri Hannan Mollah
- (2) Shri Prabodh Panda
- (3) Shri Sudhangshu Seal
- (4) Shri N.N. Krishnadas
- (5) Dr. Ramchandra Dome
- (6) Shri Rupchand Pal
- (7) Shri Swadesh Chakraborty
- (8) Shri Prasanta Pradhan
- (9) Shri Suresh Kurup
- (10) Shri Sunil Khan
- (11) Shri Alakesh Das
- (12) Shri P. Karunakaran
- (13) Smt. C.S. Sujatha
- (14) Dr. K.S. Manoj
- (15) Adv. P. Satheedevi
- (16) Shri Samik Lahiri
- (17) Dr. Sujjan Chakraborty
- (18) Shri Anil Basu
- (19) Shri Abu Ayes Mondal
- (20) Shri P. Rajendran
- (21) Shri Mohan Singh
- (22) Shri Joachim Baxla
- (23) Shri Subrata Bose
- (24) Shri Anant Gangaram Geete
- (25) Shri K. Yerrannaaidu
- (26) Smt. Jayaprada
- (27) Shri Basudeb Barman
- (28) Shri Kiren Rijiju
- (29) Shri Braja Kishore Tripathy
- (30) Shri P.C. Thomas
- (31) Shri Amitava Nandy
- (32) Shri Ravi Prakash Verma
- (33) Prof. S.P. Singh Baghel
- (34) Shri Shailendra Kumar
- (35) Shri Vijoy Krishna
- (36) Shri Ganesh Prasad Singh
- (37) Shri Alok Kumar Mehta
- (38) Shri Ram Kripal Yadav
- (39) Shri Tek Lal Mahato
- (40) Shri Sitaram Singh
- (41) Shri Raghunath Jha

Shri Priya Ranjan Dasmunsi responded.

*12.22 P.M.

11. Calling Attention

- (i) Prof. Vijay Kumar Malhotra called the attention of the Minister of Home Affairs to the situation arising out of atrocities being perpetrated against Ka years and steps taken by the Government in this regard.

The Minister of Home Affairs made a statement in regard thereto.

12.57 P.M.

- (ii) Shri Jyotiraditya M. Scindia called the attention of the Minister of Environment and Forests to the situation arising out of Global Warming affecting I Programmes' Human Development Report and steps taken by the Government in this regard.

The Minister of Environment and Forests made a statement in regard thereto.

1.34 P.M.

12. Motion regarding the Thirty-Second Report of the Business Advisory Committee

Shri Priyaranjan Dasmuni moved the following motion:-

“That this House do agree with the Thirty-second Report of the Business Advisory Committee presented to the House on the 13th December, 2006.”

The motion was adopted.

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***From 12.04 P.M. to 12.22 P.M. Members raised matters of urgent public importance.**

1.35 P.M.

13. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under rule 377 as indicated against each: -

- (1) Shri Sajjan Kumar regarding need to include Prajapati/Kumhar community in the list of SCs/STs.
- (2) Shri Lalit Mohan Suklabaidya regarding need to take steps to make Brahmaputra river pollution free.
- (3) Dr. Tushar A. Chaudhary regarding need to open a L.P.G. agency in Chikhhli, district Navsari, Gujarat.
- (4) Smt. Priya Dutt regarding need to create a separate department within the Police Force for protection of child rights.
- (5) Smt. Pratibha Singh regarding need to raise Himachal Regiment in the Army.
- (6) Shri Santosh Gangwar regarding need to include Bareilly bypass work on National Highway No. 24 in phase III A and start its work immediately.
- (7) Dr. Laxminarayan Pandey regarding need to provide railway link between Neemach and Badi Saadri for the convenience of people from Madhya Pradesh and Rajasthan.
- (8) Shri Nihal Chand regarding need to provide compensation to the farmers of Rajasthan whose land has been acquired by Army on Indo-Pak border.
- (9) Smt. Neeta Pateriya regarding need to accord approval to the proposal of the Government of Madhya Pradesh for setting up pilot project under Non-Conventional Energy Sources.
- (10) Shri Bhanu Pratap Singh Verma regarding need to conduct CBI inquiry into working of Uttar Pradesh State Electricity Board.
- (11) Shri N.N. Krishnadas regarding need to set up an IIT in Palakkad, Kerala.
- (12) Shri P. Karunakaran regarding need to include 'MARATI' community in the list of STs.
- (13) Shri Shailendra Kumar regarding need to include Bhojpuri language in the Eighth Schedule to the Constitution.
- (14) Shri Ram Kirpal Yadav regarding need to restart the construction work of Over-Bridge near Bihta Gumti, Bihar.

- (15) Sardar Sukhdev Singh Libra regarding need to provide stoppage of some trains at Sirhind, Punjab.
- (16) Shri Ramswaroop Prasad regarding need to run a passenger train in the morning hours between Patna and Islampur.
- (17) Dr. R. Senthil regarding need to generate special Scheme for financing grain milling activity.
- (18) Shri K. Yerrannaidu regarding need to stop the proposed establishment of the Atomic Energy Factory at Kovvada village, Srikakulam, Andhra Pradesh.
- (19) Shri M.P. Veerendrakumar regarding need to reconsider the imposition of Income Tax on profits earned by Co-operative banks and review proposed amendment in the Banking Regulation Act.
- (20) Shri Munshi Ram regarding need to fulfill the demand of SC/ST employees of R.P.F. for the registration of their Union as 'All India SC/ST Railway Protection Force Welfare Association.

1.35 P.M.

14. Government Bill – Passed

The Central Educational Institutions (Reservation in Admission) Bill, 2006.

The motion for consideration of the Bill was moved by Shri Arjun Singh.

The following members took part in the debate:-

- (1) Prof. Rasa Singh Rawat
- (2) Shri K.V. Thangkabalu
- (3) Shri Ravi Prakash Verma
- (4) Shri Devendra Prasad Yadav
- (5) Shri A. Krishnaswamy
- (6) Shri Mohammad Tahir Khan
- (7) Shri Arjuncharan Sethi
- (8) Shri Prabodh Panda
- (9) Smt. Paramjit Kaur Gulshan
- (10) Dr. Sujan Chakraborty
- (11) Dr. Karan Singh Yadav
- (12) Shri Dharmendra Pradhan
- (13) Prof. M. Ramadass
- (14) Shri L. Ganesan
- (15) Shri Ratilal Kalidas Varma
- (16) Shri A. Sai Pratap
- (17) Shri Varkala Radhakrishnan
- (18) Shri Asaduddin Owaisi
- (19) Shri Thawar Chand Gehlot
- (20) Smt. Tejaswini Seeramesh
- (21) Shri K. Yerrannaidu
- (22) Shri Ram Kripal Yadav
- (23) Shri S.K. Bwiswmuthiary
- (24) *Shri S.K. Kharventhan
- (25) Shri Santosh Gangwar
- (26) Prof. Chander Kumar
- (27) Shri Ramdas Athawale
- (28) Shri Tathagat Satpathy
- (29) Shri P. Mohan
- (30) Prof. Mahadeorao Shiwankar
- (31) Shri Virchandra Paswan
- (32) Shri Tapir Gao
- (33) Shri Ram Chandra Paswan

(34) Shri Manoranjan Bhakta

Shri Arjun Singh replied to the debate.

The motion for consideration moved by Shri Arjun Singh was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clause 3 was adopted.

Clause 4 was adopted.

Clauses 5 to 7 were adopted

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Arjun Singh.

Shri K. Yerrannaidu spoke.

The motion was adopted and the Bill, as amended, was passed.

#7.15 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 15th December, 2006)

Secretary-General.

P.D.T. ACHARY,

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*Written speech was laid on the Table.

#From 6.42 P.M. to 7.15 P.M. Members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Friday, December 15, 2006/Agrahayana 24, 1928 (Saka)

No. 208

11.00 A.M.

1. Starred Questions

Starred Question Nos. 342, 345, 346, 347 and 348 were orally answered. Replies to Starred Question Nos. 343, 344 and 349-361 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3385 – 3592 were laid on the Table.

12 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956: -
 - (a) (i) Review by the Government of the working of the Satluj Jal Vidyut Nigam Limited, New Shimla, for the year 2005-2006.
 - (ii) Annual Report of the Satluj Jal Vidyut Nigam Limited, New Shimla, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Power Finance Corporation Limited, New Delhi, for the year 2005-2006.
 - (ii) Annual Report of the Power Finance Corporation Limited, New Delhi, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the Rural Electrification Corporation, New Delhi, for the year 2005-2006.
 - (ii) Annual Report of the Rural Electrification Corporation, New Delhi, for the year 2005-2006, alongwith Audited Accounts and

comments of the Comptroller and Auditor General thereon.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bangalore, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Power Research Institute, Bangalore, for the year 2005-2006.
- (3) A copy of the Annual Report (Hindi and English versions) of the Central Electricity Regulatory Commission, New Delhi for the year 2005-2006, under section 101 of the Electricity Act, 2003.
- (4) A copy of the Annual Accounts (Hindi and English versions) of the Central Electricity Regulatory Commission, New Delhi, for the year 2004-2005, together with Audit Report thereon under sub-section (4) of section 100 of the Electricity Act, 2003.
- (5) A copy of the Income Tax (14th Amendment) Rules, 2006 (Hindi and English versions) published in Notification No. S.O. 2016 (E) in Gazette of India dated the 24th November, 2006, under section 296 of the Income Tax Act, 1961, together with an explanatory memorandum.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Bar Council of India, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bar Council of India, New Delhi, for the year 2005-2006.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Law Institute, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Law Institute, New Delhi, for the year 2005-2006
- (8) A copy of the Annual Statement (Hindi & English versions) on the pending Law Commission Reports – December 2006.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Bose Institute, Kolkata, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi & English versions) by the Government of the working of the Bose Institute, Kolkata, for the year 2005-2006.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian

- Science Congress Association, Kolkata, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi & English versions) by the Government of the working of the Indian Science Congress Association, Kolkata, for the year 2005-2006.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Cultivation of Science, Kolkata, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi & English versions) by the Government of the working of the Indian Association for the Cultivation of Science, Kolkata, for the year 2005-2006.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Academy of Engineering, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi & English versions) by the Government of the working of the Indian National Academy of Engineering, New Delhi, for the year 2005-2006.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bangalore, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi & English versions) by the Government of the working of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bangalore, for the year 2005-2006.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Raman Research Institute, Bangalore, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi & English versions) by the Government of the working of the Raman Research Institute, Bangalore, for the year 2005-2006.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Sciences, Bangalore, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi & English versions) by the Government of the working of the Indian Academy of Sciences, Bangalore, for the year 2005-2006.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Aryabhata Research Institute of Observational Sciences, Nainital for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi & English versions) by the

- Government of the working of the Aryabhata Research Institute of Observational Sciences, Nainital, for the year 2005-2006.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Geomagnetism, Navi Mumbai, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi & English versions) by the Government of the working of the Indian Institute of Geomagnetism, Navi Mumbai, for the year 2005-2006.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Agharkar Research Institute, Pune, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi & English versions) by the Government of the working of the Agharkar Research Institute, Pune, for the year 2005-2006.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Satyendra Nath Bose National Centre for Basic Sciences, Kolkata, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi & English versions) by the Government of the working of the Satyendra Nath Bose National Centre for Basic Sciences, Kolkata, for the year 2005-2006.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Bioresources and Sustainable Development, Imphal, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi & English versions) by the Government of the working of the Institute of Bioresources and Sustainable Development, Imphal, for the year 2005-2006.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Immunology, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi & English versions) by the Government of the working of the National Institute of Immunology, New Delhi, for the year 2005-2006.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Cell Science, Pune, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi & English versions) by the Government of the working of the National Centre for Cell Science, Pune, for the year 2005-2006.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for

- DNA Fingerprinting and Diagnostics, Hyderabad, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi & English versions) by the Government of the working of the Centre for DNA Fingerprinting and Diagnostics, Hyderabad, for the year 2005-2006.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the National Brain Research Centre, Manesar, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi & English versions) by the Government of the working of the National Brain Research Centre, Manesar, for the year 2005-2006.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Plant Genome Research, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi & English versions) by the Government of the working of the National Centre for Plant Genome Research, New Delhi for the year 2005-06.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Life Sciences, Bhubaneswar, for the year 2005-2006.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Life Sciences, Bhubaneswar, for the year 2005-2006 together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi & English versions) by the Government of the working of the Institute of Life Sciences, Bhubaneswar, for the year 2005-2006.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi & English versions) by the Government of the working of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 2005-2006.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Antarctic and Ocean Research, Goa, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi & English versions) by the Government of the working of the National Centre for Antarctic and Ocean Research, Goa, for the year 2005-2006.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Science Academy, New Delhi, for the year 2005-2006, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi & English versions) by the Government of the working of the Indian National Science Academy, New Delhi, for the year 2005-2006.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Centre for Ocean Information Services, Hyderabad, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi & English versions) by the Government of the working of the Indian National Centre for Ocean Information Services, Hyderabad, for the year 2005-2006.
- (32) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (a) (i) Statement regarding Review by the Government of the working of the Indian Vaccines Corporation Limited, Gurgaon, for the year 2005-2006.
 - (ii) Annual Report of the Indian Vaccines Corporation Limited, Gurgaon, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Statement regarding Review by the Government of the working of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 2005-2006.
 - (ii) Annual Report of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (33) A copy of the Notification No. G.S.R. 621 (E) (Hindi and English versions) published in Gazette of India dated the 6th October 2006 containing corrigendum to the Notification No. G.S.R. 557 (E) dated the 14th September, 2006 issued under Companies Act, 1956.
- (34) A copy each of the following Notifications (Hindi and English versions) under section 30B of the Chartered Accountants Act, 1949 :-
- (i) The Chartered Accountants (Election Tribunal) Rules, 2006 published in Notification No. G.S.R. 708 (E) in Gazette of India dated the 17th November, 2006.
 - (ii) The Appellate Authority (Allowances payable to, and other terms and conditions of service of Chairperson and members and the manner of meeting expenditure of the Authority) Rules, 2006 published in Notification No. G.S.R. 711 (E) in Gazette of India dated the 17th November, 2006.
- (35) A copy of the Company Secretaries (election Tribunal) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 709 (E) in Gazette of India dated the 17th November, 2006 under sub-section (4) of section 39 of the Company Secretaries Act, 1980.

(36) A copy of the Cost and Works Accountants (Election Tribunal) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 710 (E) in Gazette of India dated the 17th November, 2006 under sub-section (5) of section 39 of the Cost and Works Accountants Act, 1959.

(37) A copy of the Annual Report (Hindi and English versions) of the Sardar
Swaran Singh National Institute of Renewable Energy, Kapurthala, for the year 2005-2006, alongwith Audited Accounts.

(38) A copy of the Review (Hindi & English versions) by the Government of the working of the Sardar Swaran Singh National Institute of Renewable Energy, Kapurthala, for the year 2005-2006.

(39) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Singareni Collieries Company Limited, Khammam, for the year 2005-2006.

(ii) Annual Report of the Singareni Collieries Company Limited, Khammam, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Coal India Limited, Kolkata, and its subsidiaries for the year 2005-2006.

(ii) Annual Report of the Coal India Limited, Kolkata, and its subsidiaries for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(40) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

(i) S.O. 2061 (E) published in Gazette of India dated the 1st December, 2006 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (NT) dated the 3rd August, 2001.

(ii) S.O. 2032 (E) published in Gazette of India dated the 27th November, 2006 together with an explanatory memorandum regarding rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of import.

(iii) S.O. 2033 (E) published in Gazette of India dated the 27th November, 2006 together with an explanatory memorandum regarding rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of export.

(iv) G.S.R. 719 (E) published in Gazette of India dated the 22nd November, 2006 together with an explanatory memorandum making certain

amendments in the Notification No. 36/2005-Cus.(NT) dated the 2nd May, 2005.

(v) G.S.R. 720 (E) published in Gazette of India dated the 22nd November, 2006 together with an explanatory memorandum making certain amendments in the Notification No. 81/2006-Cus.(NT) dated the 13th July, 2006.

(vi) G.S.R. 721 (E) published in Gazette of India dated the 22nd November, 2006 together with an explanatory memorandum making certain amendments in the Notification No. 81/2006-Cus.(NT) dated the 13th July, 2006.

(41) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Balmer Lawrie Investments Limited, Kolkata, for the year 2005-2006.
- (ii) Annual Report of the Balmer Lawrie Investments Limited, Kolkata, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the United India Insurance Company Limited, Chennai, for the year 2005-2006.
- (ii) Annual Report of the United India Insurance Company Limited, Chennai, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the National Insurance Company Limited, Kolkata, for the year 2005-2006.
- (ii) Annual Report of the National Insurance Company Limited, Kolkata, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the General Insurance Corporation of India, Mumbai, for the year 2005-2006.
- (ii) Annual Report of the General Insurance Corporation of India, Mumbai, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the New India Assurance Company Limited, Mumbai, for the year 2005-2006.
- (ii) Annual Report of the New India Assurance Company Limited, Mumbai, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Oriental Insurance Company Limited, New Delhi, for the year 2005-2006.
- (ii) Annual Report of the Oriental Insurance Company Limited, New Delhi, for the year 2005-2006, alongwith Audited Accounts and

comments of the Comptroller and Auditor General thereon.

(42) A copy of the Draft Notification No. F.NO. 11/30/2004-BOA (Hindi and English versions) declaring the provisions of sections 13 and 15(1) of the Banking Regulation Act, 1949 shall not apply to Indian Bank for a period of five years, issued under sub-section (2) of section 53 of the said Act.

(43) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition & Transfer of Undertakings) Act, 1980 -

(i) The Vijaya Bank Officers' Service Amendment Regulations, 2006 published in Notification No. PER/PA & PD/5244/2006 in Gazette of India dated the 25th November, 2006.

(ii) The Corporation Bank (Officers') Service Amendment Regulations, 2006 published in Notification No. 146 in Gazette of India dated the 23rd September 2006.

(44) A copy each of the following papers (Hindi and English versions) under article 151 (1) of the Constitution:-

(i) Report of the Comptroller and Auditor General of India – Union Government (No. 9 of 2006) (Non tax receipts) – for the year ended March, 2005.

(ii) Report of the Comptroller and Auditor General of India – Union Government (Civil) - (No. 20 of 2006) (Performance Audit)- Performance Audit of Tsunami Relief and Rehabilitation – for the year ended March, 2006.

(45) A copy each of the following Notifications (Hindi and English versions) under section 31 of the Securities and Exchange Board of India Act, 1992:-

(i) The Securities and Exchange Board of India (Procedure for holding inquiry and imposing penalties by adjudicating officer) Amendment Rules, 2006 published in Notification No. S.O. 1961 (E) in Gazette of India dated the 14th November, 2006.

(ii) The Securities and Exchange Board of India (Portfolio Managers) (Third Amendment) Regulations, 2006 published in Notification No. S.O. 2053 (E) in Gazette of India dated the 30th November, 2006.

(46) A copy of the Foreign Exchange Management (Transfer or Issue of any Foreign Security) (Amendment) Regulations, 2006 published in Notification No. G.S.R. 535 (E) in Gazette of India dated the 6th September, 2006, under section 48 of the Foreign Exchange Management Act, 1999.

4. Minutes of Committee on Private Members' Bills and Resolutions

Shri Charnjit Singh Atwal laid on the Table the Minutes (Hindi and English versions) of the Twenty-first to Twenty-fourth sittings of the Committee on Private Members' Bills and Resolutions held during the Eighth and Ninth sessions.

5. Report of Committee on Government Assurances

Shri Harin Pathak presented the Fifteenth Report (Hindi and English versions) of the Committee on Government Assurances regarding requests for dropping of assurances.

6. Report of Committee on Public Undertakings

Shri Rupchand Pal presented the following reports (Hindi and English Versions) of the Committee on Public Undertakings: -

- (1) Sixteenth Report on 'Special Contingency Policies on Mobile Handsets by Insurance Companies' -- Based on Chapter X of C & AG Report (Commercial) No.4 of 2005
- (2) Seventeenth Report on 'GAIL (India) Limited'.

7. Report of Standing Committee on Water Resources

Shri R. Sambasiva Rao presented the Sixth Report (Hindi and English versions) of the Standing Committee on Water Resources on Action Taken by the Government on the Recommendations/Observations contained in the Fifth Report (Fourteenth Lok Sabha) on Demands for Grants (2006-2007) of the Ministry of Water Resources.

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8. Statements of Standing Committee on Water Resources

Shri R. Sambasiva Rao laid on the Table the Statements (Hindi and English versions) showing further Action Taken by the Government on the Recommendations/ Observations of the Standing Committee on Water Resources contained in their Second and Fourth Reports (Fourteenth Lok Sabha).

9. Reports of Standing Committee on Commerce

Shri Manjunath Kunnur laid on the Table a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Commerce:-

- (1) 79th Report on Action Taken by the Government on the recommendations/observations of the Committee contained in its Seventy-second Report on the Problems of Coffee Growers; and
- (2) 80th Report on the Functioning of the Spices Board.

10. Report of Standing Committee on Transport, Tourism and Culture

Shri Samik Lahiri laid on the table the One Hundred and Eighth Report (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture on 'Functioning and

11. Statements by Ministers

- (i) The Minister of State in the Ministry of Urban Development on behalf of the Minister of Urban Development laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 14th Report of the Standing Committee on Urban Development on Demands for Grants (2006-07), pertaining to the Ministry of Urban Development.
- (ii) The Minister of Science & Technology and Minister of Earth Sciences made a statement regarding the status of implementation of the recommendations contained in the 155th Report of the Standing Committee on Science and Technology, Environment and Forests, pertaining to the Department of Science and Technology.
- (iii) The Minister of State in the Ministry of Coal laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 14th Report of the Standing Committee on Coal and Steel, pertaining to the Ministry of Coal.
- (iv) The Minister of Parliamentary Affairs made a statement regarding Government Business during the remaining part of the session.

12. Calling Attention

12.19 P.M.

- (i) Shri K. Yerrannaidu called the attention of the Minister of Health and Family Welfare to the problems being faced by Beedi workers in the country, particularly in Andhra Pradesh and Kerala and steps taken by the Government in this regard.
The Minister of Health and Family Welfare laid a statement (Hindi and English versions) in regard thereto.

12.45 P.M.

- (ii) Shri Bhubneshwar Prasad Mehta called the attention of the Minister of Coal to the situation arising out of the accident at Bhatdih Colliery of BCCL in Western Jharia resulting in loss of lives of about 50 workers and steps taken by the Government in this regard.
The Minister of State in the Ministry of Coal laid a statement (Hindi and English versions) in regard thereto.

1.07 P.M.

13. Government Bill – Withdrawn

The Securities Contracts (Regulation) Amendment Bill, 2005.

1.08 P.M.

14. Government Bills – Introduced

- (i) The Information Technology (Amendment) Bill, 2006.
- (ii) The Securities Contracts (Regulation) Amendment Bill, 2006.

1.10 P.M.

15. Government Bill – Passed

Time Taken: 05 hrs. 12 mts.

The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Bill, 2006 as Reported by Joint Committee

The motion for consideration of the Bill was moved by Shri P.R. Kyndiah.

The following members took part in the debate:-

- (1) Shri Jual Oram
- (2) Shri Madhusudan Mistry
- (3) Shri Baju Ban Riyan
- (4) Shri Ramjilal Suman
- (5) Shri Ram Kripal Yadav
- (6) Shri A. Krishnaswamy
- (7) Shri Brahmananda Panda
- (8) Shri Bhubaneshwar Prasad Mehta
- (9) Shri Mahavir Bhagora
- (10) Shri Sandeep Dikshit
- (11) Dr. Babu Rao Mediyam
- (12) Shri Kailash Baitha
- (13) Shri R. Prabhu
- (14) Shri Ravi Prakash Varma
- (15) Shri Kiren Rijiju
- (16) Mohammad Tahir Khan
- (17) Shri Prabodh Panda
- (18) Dr. Rameshwar Oraon
- (19) Shri Shailendra Kumar

- (20) *Shri A.V. Bellarmin
- (21) Shri Tapir Gao
- (22) Shri Prasanta Pradhan
- (23) Shri K.C. Singh 'Baba'
- (24) Dr. R. Senthil
- (25) *Shri Manoranjan Bhakta
- (26) Shri Francis K. George
- (27) Shri S.K. Bwiswmuthiary
- (28) Prof. Mahadeorao Shiwankar
- (29) Prof. Chander Kumar
- (30) Shri K. Yerrannaidu
- (31) Shri Sitaram Singh
- (32) *Shri Narayan Chandra Borkataky
- (33) Dr. Sarbananda Sonowal
- (34) Shri Hansraj G. Ahir
- (35) *Shri Bapu Hari Chaure
- (36) *Shri Virendra Kumar
- (37) *Shri Ramdas Athawale
- (38) *Dr. Ramkrishna Kusmaria

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*Written speeches were laid on the Table.

Shri P.R. Kyndiah replied to the debate.

The motion for consideration moved by Shri P.R. Kyndiah was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clause 3 was adopted, as amended.

Clause 4 was adopted, as amended.

Clause 5 was adopted, as amended.

Clause 6 was adopted, as amended.

Clause 7 was negatived.

Clause 8 was negatived

Clauses 9 to 13 were adopted.

Clause 14 was adopted, as amended.

Clause 15 was adopted, as amended.

Clause 16 was adopted, as amended.

Clause 1 was adopted.

The Enacting Formula was adopted.

The Preamble was adopted.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri P.R. Kyndiah.

The motion was adopted and the Bill, as amended, was passed.

6.22 P.M.

16. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 14th December, 2006, Rajya Sabha passed the Child Marriage Bill, 2006.
- (ii) That at its sitting held on the 14th December, 2006, Rajya Sabha passed the Administrative Tribunals (Amendment) Bill, 2006.

17. Bills as passed by Rajya Sabha – Laid on the Table

- (1) The Child Marriage Bill, 2006.
- (2) The Administrative Tribunals (Amendment) Bill, 2006

6.23 P.M.

18. Half-an-Hour Discussion

Shri P.S. Gadhavi raised a discussion on points arising out of the answer given by the Minister of Tourism and Culture on 30.11.2006 to Starred Question No. 123 regarding ‘**Low Budget Hotels**’.

Smt. Ambika Soni replied to the discussion.

6.57 P.M.

19. Private Member’s Resolution – Withdrawn

Further Discussion on the following resolution moved by Shri Sarbananda Sonowal on the 16th December, 2005, continued:-

“This House expresses its concern over the regional imbalances created by the lack of development of different parts of the country and urges upon the Government to take

urgent steps for the balanced and equitable growth of different parts of the country, particularly the remote areas, in order to strengthen the federal structure of the country.”

The following members took part in the debate:-

- (1) Shri A.R. Shaheen
- (2) Shri M.V. Rajashekharan

Shri Sarbananda Sonowal replied to the debate.

The Resolution was withdrawn by leave of the House.

7.39 P.M.

20. Private Member’s Resolution – Under Consideration

Shri Naveen Jindal moved the following Resolution :-

“This House resolves that the Government should formulate and implement a comprehensive food and nutrition security scheme aiming at total eradication of hunger from the country.”

His speech was not concluded.

The discussion was not concluded.

8.12 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 18th December, 2006)

P.D.T. ACHARY,
Secretary-

General.

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#From 7.42 P.M. to 8.12 P.M. Members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Monday, December 18, 2006/Agrahayana 27, 1928 (Saka)

No. 209

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Smt. Sukhbuns Kaur, a member of the Seventh to Eleventh Lok Sabhas.

As a mark of respect to the memory of the departed, members stood in silence for a short while.

2. Observation by the Speaker

The Speaker expressed his concern over the hunger strike undertaken by Ms. Mamata Banerjee, M.P. and on behalf of the House appealed her to call it off.

11.03 P.M.

3. Starred Questions

Starred Question Nos. 362, 363, 365, 366 and 369 were orally answered. Replies to Starred Question Nos. 364, 367, 368 and 370-381 were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Question Nos. 3593-3764 were laid on the Table.

12. Noon

5. References by the Speaker

- (i) The Speaker made a reference to the 15th Asian Games held at Doha, in which India finished 8th in the medals tally by bagging 10 gold, 18 silver and 26 bronze medals and he congratulated the medal winners.
- (ii) He also made a reference to the 'Universal Minorities' Rights Day.

12.04 P.M.

6. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Betwa River Board, Jhansi, for the year 2004-2005, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Betwa River Board, Jhansi, for the year 2004-2005.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
 - (a) (i) Review by the Government of the working of the National Projects Construction Corporation Limited, New Delhi, for the year 2005-2006.
 - (ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Water and Power Consultancy Services (India) Limited, New Delhi, for the year 2005-2006.
 - (ii) Annual Report of the Water and Power Consultancy Services (India) Limited, New Delhi, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) A copy of the Prasar Bharati (Broadcasting Corporation of India), Annual Statement of Accounts of Corporation Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 731(E) in Gazette of India dated the 1st December, 2006 under section 34 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990.
- (5) A copy of the Employee's Provident Funds Appellate Tribunal (Presiding Officer) Recruitment Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 297 in Gazette of India dated the 3rd September, 2005 under sub-section (3) of section 21 of the Employee's Provident Funds and Miscellaneous Provisions Act, 1952.
- (6) A copy of the Employees' State Insurance (Central) (1st Amendment) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 591 (E) in Gazette of India dated the 22nd September, 2006 under sub-section (4) of section 95 of the Employees' State Insurance Act, 1948.

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the V.V. Giri National Labour Institute, NOIDA, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the V.V. Giri National Labour Institute, NOIDA, for the year 2004-2005.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Instructional Media Institute, Chennai, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Instructional Media Institute, Chennai, for the year 2005-2006.
- (10) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission, New Delhi, for the year 2005, under sub-section (3) of section 14 of the Central Vigilance Commission, Act, 2003.
- (11) A copy of the statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Hindustan Antibiotics Limited for the year 2005-2006 within the stipulated period of nine months after the close of the accounting year.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Plastics Engineering & Technology, Chennai, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Plastics Engineering & Technology, Chennai, for the year 2005-2006.
- (13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Hindustan Insecticides Limited, New Delhi, for the year 2005-2006.
- (ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Hindustan Organic Chemicals Limited, Raigarh, for the year 2005-2006.
- (ii) Annual Report of the Hindustan Organic Chemicals Limited, Raigarh, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (14) A copy of the statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Bengal Chemicals and Pharmaceuticals Limited for

the year 2005-2006 within the stipulated period of nine months after the close of the accounting year.

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Materials for Electronics Technology (C-MET), Pune, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Materials for Electronics Technology (C-MET), Pune, for the year 2005-2006.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 2005-2006.
- (17) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956:-
 - (a) (i) Review by the Government of the working of the Haryana Agro Industries Corporation Limited, Chandigarh, for the year 2005-2006.
 - (ii) Annual Report of the Haryana Agro Industries Corporation Limited, Chandigarh, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Maharashtra Agro Industries Development Corporation Limited, Mumbai, for the year 2004-2005.
 - (ii) Annual Report of the Maharashtra Agro Industries Development Corporation Limited, Mumbai, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (b) of (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Co-operative Training, New Delhi, for the year 2004-2005.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Co-operative Training, New Delhi, for the year 2004-2005, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Co-operative Training, New Delhi, for the year 2004-2005.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Co-operative Union of India, New Delhi, for the year 2004-2005.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Co-operative Union of India, New Delhi, for the year 2004-2005, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Co-operative Union of India, New Delhi, for the year 2004-2005.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the National Co-operative Union of India, New Delhi, for the year 2005-2006.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Co-operative Union of India, New Delhi, for the year 2005-2006, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Co-operative Union of India, New Delhi, for the year 2005-2006.
- (24)(i) A copy of the Annual Report (Hindi and English versions) of the National Horticulture Board, Gurgaon, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Horticulture Board, Gurgaon, for the year 2004-2005.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 2005-2006.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 2005-2006, together with audit report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coconut Development Board, Kochi, for the year 2005-2006.
- (iv) A copy of the Progress of work (Hindi and English versions) by the Government on the Annual Report and Audited Accounts of the Coconut Development Board, Kochi, for the year 2005-2006.
- (v) A copy of the Comments (Hindi and English versions) on the Audit Report of the Coconut Development Board, Kochi, for the year 2005-2006.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2005-2006.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2005-2006, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2005-2006.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Society of Agricultural Economics, Mumbai, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Society of Agricultural Economics, Mumbai, for the year 2005-2006.
- (29)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Society of Agricultural Statistics, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Society of Agricultural Statistics, New Delhi, for the year 2005-2006.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the All India Federation of Co-operative Spinning Mills Limited, Mumbai, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Federation of Co-operative Spinning Mills Limited, Mumbai, for the year 2005-2006.
- (31) A copy each of the following Notifications (Hindi and English versions) issued under the Protection of Plant Varieties and Farmers' Rights Act, 2001: -
- (i) S.O. 1797 (E) published in Gazette of India dated the 19th October, 2006 appointing the 19th day of October, 2006 as the date on which the sections mentioned therein of the Protection of Plant Varieties and Farmers' Right Act, 2001, shall come into force.
 - (ii) S.O. 1883 (E) published in Gazette of India dated the 1st November, 2006 making certain amendments in the Notification No. S.O. 1589 (E) dated the 11th November, 2005.
 - (iii) S.O. 1884 (E) published in Gazette of India dated the 1st November, 2006 notifying the crops mentioned therein with their genera eligible for registration of varieties under Protection of Plant Varieties and Farmers' Right Act, 2001.
- (32) A copy of the Protection of Plant Varieties and Farmers' Rights Regulations, 2006 (Hindi and English versions) published in Notification No. G.S.R. 740 (E) in Gazette of India dated the 7th December, 2006, under section 97 of the Protection of Plant Varieties and Farmers' Rights Act, 2001.

- (33) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Karnataka Meat and Poultry Marketing Corporation Limited, Bangalore, for the year 2005-2006.
 - (ii) Annual Report of the Karnataka Meat and Poultry Marketing Corporation Limited, Bangalore, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Consumers' Federation of India Limited, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Consumers' Federation of India Limited, New Delhi, for the year 2005-2006.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Fishermen's Cooperatives Limited, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Consumers' Federation of India Limited, New Delhi, for the year 2005-2006.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Environment Education, Ahmedabad, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Environment Education, Ahmedabad, for the year 2005-2006.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the C.P.R. Environmental Education Centre, Chennai, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the C.P.R. Environmental Education Centre, Chennai, for the year 2005-2006.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Plywood Industries Research and Training Institute, Bangalore, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Plywood Industries Research and Training Institute, Bangalore, for the year 2005-2006.

- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Forest Management, Bhopal, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Forest Management, Bhopal, for the year 2005-2006.
- (40) A copy of the Notification No. S.O. 2031 (E) (Hindi and English versions) published in Gazette of India dated the 27th November, 2006, recognising the Environmental Laboratories under the Environment (Protection) Act, 1986, issued under sections 12 and 13 of the said Act.
- (41) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Kerala Land Development Corporation Limited, Thiruvananthapuram, for the year 2000-2001.
- (ii) Annual Report of the Kerala Land Development Corporation Limited, Thiruvananthapuram, for the year 2000-2001, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) A copy of the Central Warehousing Corporation (Amendment) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 704 (E) in Gazette of India dated the 16th November, 2006 under sub section (3) of section 41 of the Warehousing Corporations Act, 1962.
- (44) A copy of the Sugar Development Fund (Amendment) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 558 (E) in Gazette of India dated the 15th September, 2006 under sub section (3) of section 9 of the Sugar Development Fund Act, 1982, together with a corrigendum thereto published in Notification No. G.S.R. 729 (E) dated the 30th November, 2006.
- (45) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Food Corporation of India for the year 2004-2005, within the stipulated period of nine months after the close of the accounting year.
- (46) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Rashtriya Ispat Nigam Limited (Visakhapatnam Steel Plant), Visakhapatnam, for the year 2005-2006.
- (ii) Annual Report of the Rashtriya Ispat Nigam Limited (Visakhapatnam Steel Plant), Visakhapatnam, for the year 2005-2006., alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the National Mineral Development Corporation Limited, Hyderabad, for the year 2005-2006.
- (ii) Annual Report of the National Mineral Development Corporation Limited, Hyderabad, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

7. Messages from Rajya Sabha

Secretary-General reported the following four messages from Rajya Sabha:-

- (i) That at its sitting held on the 14th December, 2006, Rajya Sabha agreed without any amendment to the Dalmia Dadri Cement Limited (Acquisition and Transfer of Undertakings) Amendment Bill, 2006, passed by Lok Sabha on the 13th December, 2006.
- (ii) That Rajya Sabha had no recommendation to make to the Lok Sabha in regard to the Appropriation (No.5) Bill, 2006, passed by Lok Sabha on the 12th December, 2006.
- (iii) That Rajya Sabha had no recommendation to make to the Lok Sabha in regard to the Appropriation (No.6) Bill, 2006, passed by Lok Sabha on the 12th December, 2006.
- (iv) That at its sitting held on the 14th December, 2006, Rajya Sabha agreed without any amendment to the Commissions for Protection of Child Rights (Amendment) Bill, 2006, passed by Lok Sabha on the 13th December, 2006.

8. Report of Estimates Committee

Shri C. Kuppusami presented the Twelfth Report (Hindi and English versions) of Estimates Committee on 'Insurance schemes for weaker sections of society' relating to the Ministry of Finance (Deptt. of Economic Affairs-Insurance Division).

9. Report of Public Accounts Committee

Prof. Vijay Kumar Malhotra presented the Thirty-eighth Report (Hindi and English versions) of the Public Accounts Committee (2006-2007) on "Performance Audit of Department of Ayurveda, Yoga & Naturopathy, Unani, Siddha and Homoeopathy (AYUSH)".

10. Report of Committee on Empowerment of Women

Shrimati Krishna Tirath presented the Tenth Report (Hindi and English versions) of the Committee on Empowerment of Women (2006-07) on the subject 'Hostel Accommodation for Working Women'.

11. Reports of Standing Committee on External Affairs

Dr. Laxminarayan Pandey presented a copy each of the following Reports (Hindi and English Versions) of the Standing Committee on External Affairs:-

- (1) 12th Report on Action Taken on the recommendations contained in the 10th Report (14th Lok Sabha) on Demands for Grants of the Ministry of Overseas Indian Affairs for the year 2006-2007.
- (2) 13th Report on Action Taken on the recommendations contained in the 11th Report (14th Lok Sabha) on Demands for Grants of the Ministry of External Affairs for the year 2006-2007.

12. Reports of Standing Committee on Information Technology

Shri Nikhil Kumar presented the following Reports (Hindi and English versions) of the Standing Committee on Information Technology (2006-07):-

- (i) Thirty-Seventh Report on action taken by Government on the Recommendations/Observations of the Committee contained in their Twenty-Second Report (Fourteenth Lok Sabha) on “Implementation of e-Governance Projects” relating to the Ministry of Communications and Information Technology (Department of Information Technology).
- (ii) Thirty-Eighth Report on action taken by Government on the Recommendations/Observations of the Committee contained in their Twenty-Fifth Report (Thirteenth Lok Sabha) on “Working of Prasar Bharati” relating to the Ministry of Information and Broadcasting.
- (iii) Thirty-Ninth Report on action taken by Government on the Recommendations/Observations of the Committee contained in their Thirty-First Report (Fourteenth Lok Sabha) on “Demands for Grants (2006-2007)” relating to the Ministry of Communications and Information Technology (Department of Posts).

13. Statement of Standing Committee on Petroleum and Natural Gas

Shri N. Janardhana Reddy laid on the Table a copy of the Statement (Hindi and English versions) of the Standing Committee on Petroleum & Natural Gas showing further Action Taken by the Government on the recommendations contained in Chapter I and final replies in respect of recommendations contained in Chapter V of the 2nd Report of the Committee (14th Lok Sabha) on ‘Parallel Marketing in Petroleum Products’.

14. Reports of Standing Committee on Social Justice and Empowerment

Shrimati Pratibha Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment:-

- (1) Twentieth Report on “The Constitution (Scheduled Castes) Order (Amendment) Bill, 2006”
- (2) Twenty-first Report on action taken by the Government on the Recommendations/observations contained in the Fifteenth Report of the Standing Committee on Social Justice and Empowerment on the subject “National Backward Classes Finance and Development Corporation” of the Ministry of Social Justice and Empowerment.
- (3) Twenty-second Report on action taken by the Government on the Recommendations/observations contained in the Seventeenth Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants – 2006-2007 of the Ministry of Tribal Affairs.

15. Statements of Standing Committee on Social Justice and Empowerment

Shrimati Pratibha Singh laid the following Statements (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment:-

- (1) Statement showing further action taken by the Government on the recommendations contained in the Twelfth Action Taken Report of the Standing Committee on Social Justice and Empowerment (2005-2006) (Fourteenth Lok Sabha) on the recommendations contained in the Seventh Report (Fourteenth Lok Sabha) on Demands for Grants, 2005-2006 of the Ministry of Social Justice and Empowerment.
- (2) Statement showing further action taken by the Government on the recommendations contained in Eighteenth Action Taken Report of the Standing Committee on Social Justice and Empowerment (2005-2006) (Fourteenth Lok Sabha) on the recommendations contained in Ninth Report (Fourteenth Lok Sabha) on the subject “Working of National Minorities Development and Finance Corporation” (NMDFC) of the Ministry of Minority Affairs.

16. Statements by Ministers

- (i) The Minister of Parliamentary Affairs made a statement regarding the amendments made to the salary, Allowances and Pensions of Members of Parliament Act, 1954 and Rules made thereunder.
- (ii) The Minister of Chemicals & Fertilizers and the Minister of Steel made a statement regarding the status of implementation of the recommendations contained in the 13th Report of the Standing Committee on Coal and Steel.
- (iii) The Minister of Water Resources laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 5th Report of the Standing Committee on Water Resources on Demands for Grants (2006-07) pertaining to the Ministry of Water Resources.

- (iv) The Minister of Company Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 32nd Report of the Standing Committee on Finance.
- (v) Minister of State of the Ministry of Housing and Urban Poverty Alleviation laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 15th Report of the Standing Committee on Urban Development on Demands for Grants (2006-07) pertaining to the Ministry of Housing and Urban Poverty Alleviation.
- (vi) Minister of State in the Ministry of Chemicals & Fertilizers and Minister of State in the Ministry of Parliamentary Affairs on laid each of the following statements (Hindi and English versions):-
 - (1) The status of implementation of the recommendations contained in the 11th Report of the Standing Committee on Chemicals and Fertilizers, pertaining to the Department of Chemicals and Petro-Chemicals; and
 - (2) The status of implementation of the recommendations contained in the 12th Report of the Standing Committee on Chemicals and Fertilizers, pertaining to the Department of Fertilizers.
- (vii) The Minister of State in the Prime Minister's Office made a statement regarding the status of implementation of the recommendations contained in the 160th Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2006-07), pertaining to the Department of Atomic Energy.
- (viii) The Minister of State in the Ministry of Railways laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 19th and 20th Reports of the Standing Committee on Railways.
- (ix) The Minister of State in the Ministry of External Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 11th Report of the Standing Committee on External Affairs on Demands for Grants (2006-07).
- (x) The Minister of State in the Ministry of Petroleum and Natural Gas laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 9th Report of the Standing Committee on Petroleum and Natural Gas on Demands for Grants (2006-07), pertaining to the Ministry of Petroleum and Natural Gas.

17. Calling Attention

12.20 P.M.

- (i) Shri Prabhunath Singh called the attention of the Minister of Home Affairs to the need to include Bhojpuri language in the Eighth Schedule to the Constitution.

The Minister of State in the Ministry of Home Affairs on behalf of the Minister of Home Affairs made a statement in regard thereto.

12.40 P.M.

- (ii) Shri Gurudas Dasgupta called the attention of the Minister of Health and Family Welfare to the situation arising out of the increasing incidents of female foeticide leading to continuous decline in the number of female child and steps taken by the Government in this regard.

The Minister of Health & Family Welfare laid a statement (Hindi and English versions) in regard thereto.

1.15 P.M.

18. Government Bills - Introduced

- (i) The State Bank of India (Amendment) Bill, 2006.
(ii) The Central Road Fund (Amendment) Bill, 2006

1.16 P.M.

19. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under rule 377 as indicated against each: -

- (1) Shri Anjan Kumar M. Yadav regarding need to implement the Urban Development Schemes to augment civic amenities in Hyderabad, Andhra Pradesh.
- (2) Dr. Karan Singh Yadav regarding need to install traffic signal at the intersection of N.H. 8 and RSH.-14 at Behror, Rajasthan.
- (3) Shri Jasubhai Dhanabhai Barad regarding need to provide basic facilities to the villagers in Junagarh, Gujarat.
- (4) Shri Iqbal Ahmed Saradgi regarding need to clear the pending projects of the State Government of Karnataka relating to the Ministry of Human Resource Development.
- (5) Shri Lalit Mohan Suklabaidya regarding need to change the alignment of the border fencing at the historical site of 1857 sepoy mutiny at Malegarh, Assam.
- (6) Shri V.K. Thummar regarding need to make the 'Krishi Vigyan Kendra' at

- Amrelli, Gujarat functional.
- (7) Shri Ram Singh Kaswan regarding need to take steps for gauge conversion of Rewari-Sadulpur, Sadulpur-Hisar, Sadulpur-Bikaner and Ratangarh-Degana railway sections.
 - (8) Shri G. Karunakara Reddy regarding need to release the funds for implementation of the projects under SGSY in Bellary, Karnataka.
 - (9) Shri Avinash Rai Khanna regarding need to devise schemes to augment the financial resources of Panchayats to enable them to carry out developmental works in their respective areas.
 - (10) Shri Sanjay Shamrao Dhotre regarding need to open a computerized railway reservation counter at Murtijapur and Aakot Railway Stations in Maharashtra.
 - (11) Shri Girdhari Lal Bhargava regarding need to include Rajasthani language in the Eighth Schedule to the Constitution.
 - (12) Shri Sunil Khan regarding need to implement the Right to Information Act as per envisaged guidelines.
 - (13) Shri P. Karunakaran regarding need to construct inter-state road from Payyannur to Bangalore.
 - (14) Shri Shailendra Kumar regarding need to fill up the post of Principals in Kendriya Vidyalayas by promotion instead of filling the posts through deputationists.
 - (15) Shri Harikewal Prasad regarding need to declare Minimum Support Price for sugarcane.
 - (16) Ram Kripal Yadav regarding need to set up another Kendriya Vidyalaya in Patna, Bihar.
 - (17) Shri Ashok Kumar Rawat regarding need to conduct an inquiry into the functioning of Ramgarh Sugar Mill in Uttar Pradesh.
 - (18) Adv. Tukaram Ganpatrao Renge Patil regarding need to implement Kasturba Gandhi Girls Residential School Scheme in Parbhani and Jalana districts of Maharashtra.
 - (19) Shri Sugrib Singh regarding need to install BSNL Mobile/WLL Towers in blocks at Phulbani, Orissa, so that the people of the area can avail mobile telephone facilities.
 - (20) Shri M. Shivanna regarding need to provide Rs. 1000 Crores to develop five satellite towns around Bangalore in Karnataka.
 - (21) Smt. Sangeeta Kumari Singh Deo regarding need to provide Central assistance for restoration/reconstruction work in flood affected districts of Orissa.

1.17 P.M.

20. Government Bills-passed

Time Taken: 16 mts.

(I) The Administrative Tribunals (Amendment) Bill, 2006, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri Suresh Pachouri.

Shri Gurudas Dasgupta took part in the debate.

Shri Suresh Pachouri replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 15 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Suresh Pachouri.

Sarvashri Braja Kishore Tripathy, Gurudas Dasgupta, Basudeb Acharia and Suravaram Sudhakar Reddy spoke.

The motion was adopted and the Bill was passed.

1.33 P.M.

* (II) The Sikkim University Bill, 2006, as passed by Rajya Sabha.

* (III) Tripura University Bill, 2006, 2006, as passed by Rajya Sabha.

* (IV) The Rajiv Gandhi University Bill, 2006, as passed by Rajya Sabha.

The motions for consideration of the Bills viz. (II) The Sikkim University Bill, 2006, as passed by Rajya Sabha viz. (III) Tripura University Bill, 2006, 2006, as passed by Rajya Sabha and viz. (IV) The Rajiv Gandhi University Bill, 2006, as passed by Rajya Sabha were moved by Shri Mohammad Ali Ashraf Fatmi on behalf of Shri Arjun Singh.

The following members took part in the combined debate:-

- (1) Shri Kiren Rijju
- (2) Shri Francis Fanthome
- (3) Shri Khagen Das

(The discussion was held over and resumed *vide* item No. 22)

.....*Discussed
together.

2.03 P.M.

21. Discussion under Rule 193

Time Taken: 4 hrs. 27 mts.

Shri L.K. Advani raised a discussion on the Statement made by the Minister of External Affairs on 12.12.2006 regarding Indo-US Civil Nuclear Cooperation.

The following members took part in the debate:-

- (1) Shri Rupchand Pal
- (2) Shri Nikhil Kumar
- (3) Shri Ravi Prakash Verma
- (4) Dr. Manmohan Singh
- (5) Shri Devendra Prasad Yadav
- (6) Shri Bhartruhari Mahtab
- (7) Shri Gurudas Dasgupta
- (8) Prof. M. Ramadass
- (9) Shri Manvendra Singh
- (10) Shri Adhir Chowdhury
- (11) Shri P.C. Thomas
- (12) Shri Kharabela Swain
- (13) Shri Ramdas Athawale

Shri Pranab Mukherjee replied to the debate.

The discussion was concluded.

6.30 P.M.

22. Government Bills - passed

Total Time Taken: 2 hrs. 45 mts.

The discussion on the following items of business mentioned at Item No. 20 was resumed.

(II) The Sikkim University Bill, 2006, as passed by Rajya Sabha.

(III) Tripura University Bill, 2006, 2006, as passed by Rajya Sabha.

(IV) The Rajiv Gandhi University Bill, 2006, as passed by Rajya Sabha.

- (4) Shri Shailendra Kumar
- (5) Shri Ajoy Chakraborty
- (6) Shri Braja Kishore Tripathy
- (7) Shri Tapir Gao
- (8) Shri Ram Kripal Yadav
- (9) Shri Adhir Chowdhury
- (10) Shri Basudeb Barman
- (11) Shri S.K. Bwiswmuthiary
- (12) Shri Nakul Das Rai
- (13) Dr. Thokchom Meinya
- (14) Dr. Arun Kumar Sarma
- (15) Mohammad Tahir Khan
- (16) Shri Mani Charenamei
- (17) Prof. Mahadeorao Shiwankar
- (18) Shri Ravi Prakash Verma
- (19) Shri Varkala Radhakrishnan

Shri Mohammad Ali Ashraf Fatmi replied to the combined debate.

(II) The motion for consideration of the Sikkim University Bill, 2006, as passed by Rajya Sabha was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 46 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Mohammad Ali Ashraf Fatmi.

The motion was adopted and the Bill was passed.

(III) The motion for consideration of the Tripura University Bill, 2006, as passed by Rajya Sabha was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 48 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Mohammad Ali Ashraf Fatmi.

The motion was adopted and the Bill was passed.

(IV) The motion for consideration of the Rajiv Gandhi University Bill, 2006, as passed by Rajya Sabha was adopted and clause-by-clause consideration of the Bill was taken up. Clauses 2 to 49 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Mohammad Ali Ashraf Fatmi.

The motion was adopted and the Bill was passed.

#9. 44 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 19th December, 2006)

**P.D.T. ACHARY,
Secretary-General.**

.....
#From 8. 47 P.M. to 9. 44 P.M. Members raised matters of urgent public importance.

LOK SABHA

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BULLETIN – PART I
(Brief Record of Proceedings)
—

Tuesday, December 19, 2006/Agrahayana 28, 1928 (Saka)

—
No. 210

11.00 A.M.

1. Obituary References

The Speaker made references to the passing away of Shri Sukhendra Singh, a member of the Sixth and Ninth Lok Sabhas, Shri Krishna Singh, a member of the Eighth Lok Sabha and Shri Mahesh Dutta Misra, a member of the Third Lok Sabha.

As a mark of respect to the memory of the departed, members stood in silence for a short while.

11.04 P.M.

2. Reference by the Speaker

The Speaker on behalf of the House congratulated Shri Naveen Jindal, M.P. who had won a silver medal in the Skeet Shooting event at the 50th National Shooting Championship held in New Delhi on 18 December, 2006.

The House also congratulated members of Indian Cricket Team for winning the first Test Match against South Africa in Johannesburg.

3. Starred Questions

Starred Question Nos. 382, 383, 384, 386 and 387 were orally answered. Replies to Starred Question Nos. 385 and 388 – 401 were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Question Nos. 3765-3953 were laid on the Table.

12.04 P.M.

5. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Administration Reports (Hindi and English versions) of the Cantonment Boards, for the year 2005-2006, alongwith Accounts.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
 - (a)
 - (i) Review by the Government of the working of the National Aluminium Company Limited, Bhubaneswar, for the year 2005-2006.
 - (ii) Annual Report of the National Aluminium Company Limited, Bhubaneswar, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b)
 - (i) Review by the Government of the working of the Hindustan Copper Limited, Kolkata, for the year 2005-2006.
 - (ii) Annual Report of the Hindustan Copper Limited, Kolkata, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c)
 - (i) Review by the Government of the working of the Mineral Exploration Corporation Limited, Nagpur, for the year 2005-2006.
 - (ii) Annual Report of the Mineral Exploration Corporation Limited, Nagpur, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) A copy of the Seventh Progress Report (Hindi and English versions) on the action taken in pursuant to the recommendations of the Joint Parliamentary Committee on Stock Market Scam and matters relating thereto- December, 2006.
- (4) A copy of the Tax Return Preparer Scheme, 2006 (Hindi and English versions) published in Notification No. S.O. 2039 (E) in Gazette of India dated the 28th November, 2006 under of section 296 of the Income Tax Act, 1961, together with an explanatory memorandum.
- (5) A copy of the Mid-Year Review - 2006-2007 (Hindi and English versions).
- (6) A copy of the Narcotic Drugs and Psychotropic Substances (Amendment) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 639 (E) in Gazette of India dated the 13th October, 2006, under section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985, together with an Explanatory memorandum.
- (7)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year 2005-2006.
 - (ii) Statement Regarding Review (Hindi and English versions) by the Government of the working of the Khadi and Village Industries Commission, Mumbai, for the year 2005-2006.

- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year 2005-2006, together with Audit Report thereon.
 - (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Khadi and Village Industries Commission, Mumbai, for the year 2005-2006.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Credit Guarantee Fund Trust for Small Industries, Mumbai, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Credit Guarantee Fund Trust for Small Industries, Mumbai, for the year 2005-2006.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Coir Board, Kochi, for the year 2005-2006, alongwith Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coir Board, Kochi, for the year 2005-2006.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (a) (i) Statement regarding Review by the Government of the working of the National Small Industries Corporation Limited, New Delhi, for the year 2005-2006.
 - (ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Statement regarding Review by the Government of the working of Delhi State Industrial Development Corporation Limited, New Delhi, for the year 2004-2005.
 - (ii) Annual Report of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Statement regarding Review by the Government of the working of Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2004-2005.
 - (ii) Annual Report of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (b and c) of (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian

Institute of Entrepreneurship, Guwahati, for the year 2005-2006, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Entrepreneurship, Guwahati, for the year 2005-2006.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Entrepreneurship and Small Business Development, Noida, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute for Entrepreneurship and Small Business Development, Noida, for the year 2005-2006.
- (14) A copy of the Annual Report (Hindi and English versions) of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (15) A copy of the Review (Hindi and English versions) by the Government of the working of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 2005-2006.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the All India Handloom Fabrics Marketing Co-operative Society Limited, New Delhi for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Handloom Fabrics Marketing Co-operative Society Limited, New Delhi for the year 2005-2006
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Wool and Woollens Export Promotion Council, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool and Woollens Export Promotion Council, New Delhi, for the year 2005-2006.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Central Wool Development Board, Jodhpur, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Wool Development Board, Jodhpur, for the year 2005-2006.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Wool

Research Association, Thane, for the year 2005-2006, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool Research Association, Thane, for the year 2005-2006.
- (20) A copy of the Annual Report (Hindi and English versions) on the performance of Central Public Sector Enterprises (Volumes I to III) (Public Enterprises Survey) for the year 2005-2006.
- (21) A copy of the Annual Report (Hindi and English versions) of the National Rural Employment Guarantee Act, for the year 2005-2006 under National Rural Employment Guarantee Act, 2005.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Women, New Delhi, for the year 2002-2003, alongwith Audited Accounts, under section 14 of the National Commission for Women Act, 1990.
- (ii) A copy of the Action Taken Report (Hindi and English versions) on the recommendations contained in the Annual Report for the year 2002-2003 of the National Commission for Women.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Women for the year 2002-2003.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Central Adoption Resource Agency, New Delhi, for the year 2001-2002.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Adoption Resource Agency, New Delhi, for the year 2001-2002, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Adoption Resource Agency, New Delhi, for the year 2001-2002.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Central Adoption Resource Agency, New Delhi, for the year 2003-2004.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Adoption Resource Agency, New Delhi, for the year 2003-2004, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Adoption Resource Agency, New Delhi, for the year 2003-2004.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying

the papers mentioned at (26) above.

- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Consumer Cooperative Society Limited (Kendriya Bhandar), New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Government Consumer Cooperative Society Limited (Kendriya Bhandar), New Delhi, for the year 2005-2006.
- (29) A copy of the Drugs and Cosmetics (VII-amendment) Rule, 2005 (Hindi and English versions) published in Notification No. G.S.R. 674 (E) in Gazette of India dated the 18th November, 2005 under section 38 of the Drugs and Cosmetics Act, 1940.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatama Gandhi Institute of Medical Sciences and Kasturba Hospital, Wardha, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatama Gandhi Institute of Medical Sciences and Kasturba Hospital, Wardha, for the year 2005-2006.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 2005-2006.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 2005-2006, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 2005-2006.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 2005-2006.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Naturopathy, Pune, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Naturopathy, Pune, for the year 2005-2006.

- (35) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Speech and Hearing , Mysore, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Speech and Hearing , Mysore, for the year 2005-2006.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the New Delhi Tuberculosis Centre, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Delhi Tuberculosis Centre, New Delhi, for the year 2005-2006.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmacy Council of India, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmacy Council of India, New Delhi, for the year 2005-2006.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Lala Ram Sarup Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lala Ram Sarup Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2005-2006.
- (39)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biologicals, Noida, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Biologicals, Noida, for the year 2005-2006.
- (40) A copy each of the following Notifications (Hindi and English versions) under sub- section (3) of section 31 of the Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003:-
- (i) The Cigarettes and other Tabacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution (Second Amendment) Rules, 2005, published in Notification No. G.S.R. 698 (E) in Gazette of India dated the 30th November, 2005.
- (ii) The Cigarettes and other Tobacco Products (Packaging and Labelling) Rules, 2006, published in Notification No. 402 (E) in Gazette of India dated the 5th July, 2006.

- (iii) The Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Amendment Rules, 2006, published in Notification No. G.S.R. 656 (E) in Gazette of India dated the 20th October, 2006.
- (41) Two statements (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at item no. (i to ii) of (40) above.
- (42) A copy of the Notification No. G.S.R. 646 (E) (Hindi and English versions) published in Gazette of India dated the 18th October, 2006, constituting the Staring Committee consisting of the Members mentioned therein, to take action regarding violation of section 5 of the Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003, issued under section 25 of the said Act.
- (43) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the twenty seven Institutions mentioned therein for the years 2004-2005 and 2005-2006, within the stipulated period of nine months after the close of the respective accounting years.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Dental Council of India, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dental Council of India, New Delhi, for the year 2005-2006.
- (45) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Neyveli Lignite Corporation Limited, Chennai, for the year 2005-2006.
- (ii) Annual Report of the Neyveli Lignite Corporation Limited, Chennai, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (46) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 141 of the Border Security Force Act, 1968:-
- (i) The Border Security Force, (Tradesman Group 'C' and Enrolled Followers Group 'D' posts) Recruitment Amendment Rules, 2006, published in Notification No. G.S.R. 206 in Gazette of India dated the 26th August, 2006.
- (ii) The Border Security Force Water Wing (Group 'B' Combatised Technical Staff) Recruitment (Amendment) Rules, 2006, published in Notification No. G.S.R. 199 in Gazette of India dated the 12th August, 2006.
- (iii) The Border Security Force Air Wing Storeman Cadre Group 'C' posts Recruitment Rules, 2006, published in Notification No. G.S.R. 207 in Gazette of India dated the 26th August, 2006.

- (iv) The Border Security Force Combatised Assitant Sub-Inspector (Junior Accountant) and Head Constable (Clerk) Recruitment Rules, 2006, published in Notification No. G.S.R. 203 in Gazette of India dated the 19th August, 2006.
 - (v) The Ministry of Home Affairs, Border Security Force Communication (Non-Gazetted) Cadre Recruitment Rules, 2006, published in Notification No. G.S.R. 83 in Gazette of India dated the 22nd April, 2006.
 - (vi) The Border Security Force, Motor Transport Workshops (Non-Gazetted) Group 'C' Posts, Recruitment Rules, 2006, published in Notification No. G.S.R. 234 in Gazette of India dated the 30th September, 2006.
 - (vii) The Border Security Force (Amendment) Rules, 2006, published in Notification No. S.O. 3678 in Gazette of India dated the 16th September, 2006.
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- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Shiksha Mission, Bhopal for the year 2003-2004, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Shiksha Mission, Bhopal for the year 2003-2004.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Tamil Nadu State Mission of Education for All (Sarva Shiksha Abhiyan), Chennai for the year 2003-2004, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Tamil Nadu State Mission of Education for All (Sarva Shiksha Abhiyan), Chennai for the year 2003-2004.
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- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2005-2006.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2005-2006, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2005-2006.
- (52)(i) A copy of the Annual Report (Hindi and English versions) of the Axom Sarba Shiksha Abhijan Mission, Guwahati, for the year 2005-2006,

- alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Axom Sarba Shiksha Abhijan Mission, Guwahati, for the year 2005-2006.
- (53)(i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Shiksha Mission (Sarva Shiksha Abhiyan), Raipur, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement Regarding Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Shiksha Mission (Sarva Shiksha Abhiyan), Raipur, for the year 2002-2003.
- (54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.
- (55)(i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Shiksha Mission (Sarva Shiksha Abhiyan), Raipur, for the year 2003-2004, alongwith Audited Accounts.
- (ii) Statement Regarding Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Shiksha Mission (Sarva Shiksha Abhiyan), Raipur, for the year 2003-2004.
- (56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.
- (57) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Indian Institute of Advanced Study, Shimla, for the year 2005-2006 within the stipulated period of nine months after the close of the accounting year.
- (58) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the University Grants Commission for the year 2005-2006 within the stipulated period of nine months after the close of the accounting year.
- (59) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Educational Consultants India Limited, New Delhi, for the year 2005-2006.
- (ii) Annual Report of the Educational Consultants India Limited, New Delhi, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (60) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Philosophical Research, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Philosophical Research, New Delhi, for the year 2005-2006.

- (61) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Guwahati, for the year 2005-2006.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Guwahati, for the year 2005-2006, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Guwahati, for the year 2005-2006.
- (62) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (61) above.
- (63) (i) A copy of the Annual Report (Hindi and English versions) of the Assam Mahila Samata Society, Guwahati, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement Regarding Review (Hindi and English versions) by the Government of the working of the Assam Mahila Samata Society, Guwahati, for the year 2005-2006.
- (64) A copy of the Annual Report (Hindi and English versions) of the Bharat Shiksha Kosh, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (65) A copy of the Annual Report (Hindi and English versions) of the Bharat Shiksha Kosh, New Delhi, for the years 2003-2004, alongwith Audited Accounts.
- (66) A copy of the Annual Report (Hindi and English versions) of the Bharat Shiksha Kosh, New Delhi, for the years 2004-2005, alongwith Audited Accounts.
- (67) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (64 to 66) above.
- (68) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Visva Bharati for the year 2005-2006 within the stipulated period of nine months after the close of the accounting year.
- (69) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Indira Gandhi National Open University for the year 2005-2006 within the stipulated period of nine months after the close of the accounting year.
- (70)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Indore, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Indore, for the year 2005-2006.

- (71)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Bangalore, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Bangalore, for the year 2005-2006.
- (72) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Open Schooling, New Delhi, for the year 2004-2005.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Open Schooling, New Delhi, for the year 2004-2005, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Open Schooling, New Delhi, for the year 2004-2005.
- (73) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (72) above.
- (74) A copy of the Annual Accounts (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 2005-2006, together with Audit Reports thereon.
- (75) (i) A copy of the Annual Report (Hindi and English versions) of the Empowered Committee of State Finance Ministers, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Empowered Committee of State Finance Ministers, New Delhi, for the year 2005-2006.
- (76) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994 :-
- (i) G.S.R. 742(E) published in Gazette of India dated the 11th December, 2006 together with an explanatory memorandum seeking to exempt taxable service provided by an insurer, carrying on general insurance business, to a policy holder for the insurance of sheep, from the whole of service tax leviable thereon.
- (ii) The Service Tax (Sixth Amendment) Rules, 2006 published in Notification No. G.S.R. 688 (E) in Gazette of India dated the 2nd November, 2006 together with an explanatory memorandum.
- (77) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-
- (i) G.S.R. 716 (E) published in Gazette of India dated the 20th November, 2006 together with an explanatory memorandum seeking to provide that no excise duty would be leviable on '5% ethanol blended petrol', that is a blend consisting by volume, of 95%

Motor Spirit and 5% ethanol, and confirming to Bureau of Indian Standards, subject to certain conditions.

- (ii) G.S.R. 717 (E) published in Gazette of India dated the 20th November, 2006 together with an explanatory memorandum making certain amendments in the Notification No. 8/2003-CE dated the 1st March, 2003.

(78) A copy of the Notification No. 733 (E) (Hindi and English versions) published in Gazette of India dated the 4th December, 2006 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus. dated the 1st March, 2002 under section 159 of the Customs Act, 1962.

(79) A copy of the Thirty-Sixth Valuation Report (Hindi and English versions) of the Life Insurance Corporation of India as on 31st March, 2006, under section 29 of the Life Insurance Act, 1956.

(80) A copy of the Baroda Rajasthan Gramin Bank (Officers and Employees) Service Regulations, 2006 (Hindi and English versions) published in Notification No. 50/Ka/HRM/2006-07/178 in Gazette of India dated the 27th April, 2006, under section 30 of the Regional Rural Banks Act, 1976.

(81) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (80) above.

(82) A copy of the New Delhi Municipal Council (Allowances for Attending the Meetings of the Council) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 737 (E) in Gazette of India dated the 6th December, 2006 issued under sub-section (2) of section 16 of the New Delhi Municipal Council Act, 1994.

(83) (i) A copy of the Annual Report (Hindi and English versions) of the Rehabilitation Council of India, New Delhi, for the year 2005-2006, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rehabilitation Council of India, New Delhi, for the year 2005-2006.

(84) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Backward Classes Finance and Development Corporation and the Ministry of Social Justice and Empowerment for the year 2006-2007.

(85) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2005-2006.

(ii) Annual Report of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(86) (i) A copy of the Annual Report (Hindi and English versions) of the

- Northern India Textile Research Association, Ghaziabad, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Northern India Textile Research Association, Ghaziabad, for the year 2005-2006.
- (87) (i) A copy of the Annual Report (Hindi and English versions) of the South India Textile Research Association, Coimbatore, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South India Textile Research Association, Coimbatore, for the year 2005-2006.
- (88) (i) A copy of the Annual Report (Hindi and English versions) of the Bombay Textile Research Association, Mumbai, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bombay Textile Research Association, Mumbai, for the year 2005-2006.
- (89) (i) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2005-2006.
- (90) (i) A copy of the Annual Report (Hindi and English versions) of the Textiles Committee, Mumbai, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Textiles Committee, Mumbai, for the year 2005-2006.
- (91) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai Patel Institute of Textile Management, Coimbatore, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Vallabhbhai Patel Institute of Textile Management, Coimbatore, for the year 2005-2006.
- (92) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Art Silk Mills' Research Association, Mumbai, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic and Art Silk Mills' Research Association, Mumbai,

for the year 2005-2006.

- (93) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 2005-2006.
 - (ii) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Jute Corporation of India Limited, Kolkata, for the year 2005-2006.
 - (ii) Annual Report of the Jute Corporation of India Limited, Kolkata, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (94) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Silk Export Promotion Council, Mumbai, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Silk Export Promotion Council, Mumbai, for the year 2005-2006.
- (95) (i) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 2005-2006.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 2005-2006, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Silk Board, Bangalore, for the year 2005-2006.
- (96) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Nepa Limited, Neapanagar, for the year 2005-2006.
 - (ii) Annual Report of the Nepa Limited, Neapanagar, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (97) (i) A copy of the Annual Report (Hindi and English versions) of the Fluid Control Research Institute, Palakkad, for the year 2005-2006, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Fluid Control Research Institute, Palakkad, for the year 2005-2006.
- (98) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Indian Council for Cultural Relations for the year 2005-2006 within the stipulated period of nine months after the close of the accounting year.
- (99) (i) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Productivity Council, New Delhi, for the year 2005-2006.
- (100) A copy of the Annual Report (Hindi and English versions) of the Office of the Controller General of Patents, Designs, Trade Marks and Registrar of Geographical Indications, Mumbai, for the year 2005-2006.
- (101) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cement and Building Materials, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council for Cement and Building Materials, New Delhi, for the year 2005-2006.
- (102) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the India Trade Promotion Organisation, New Delhi, for the year 2005-2006
- (ii) Annual Report of the India Trade Promotion Organisation, New Delhi, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (103) (i) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Kochi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Marine Products Export Development Authority, Kochi, for the year 2005-2006.
- (104) A copy of the statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Tea Board for the year 2005-2006 within the stipulated period of nine months after the close of the accounting year.
- (105) (i) A copy of the Annual Report (Hindi and English versions) of the Gem and Jewellery Export Promotion Council, Mumbai, for the year 2005-2006, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gem and Jewellery Export Promotion Council, Mumbai, for the year 2005-2006.
- (106) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Diamond Institute, Surat, for the year 2005-2006, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Diamond Institute, Surat, for the year 2005-2006.
- (107) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Goods Export Promotion Council, New Delhi, for the year 2005-2006.
- (108) (i) A copy of the Annual Report (Hindi and English versions) of the Footwear Design and Development Institute, Noida, for the year 2005-2006, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Footwear Design and Development Institute, Noida, for the year 2005-2006.
- (109) (i) A copy of the Annual Report (Hindi and English versions) of the Shellac Export Promotion Council, Kolkata, for the year 2005-2006.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Shellac Export Promotion Council, Kolkata, for the year 2005-2006, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shellac Export Promotion Council, Kolkata, for the year 2005-2006.
- (110) (i) A copy of the Annual Report (Hindi and English versions) of the Council of Leather Exports, Chennai, for the year 2005-2006, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council of Leather Exports, Chennai, for the year 2005-2006.
- (111) (i) A copy of the Annual Report (Hindi and English versions) of the Agricultural and Processed Food Products Development Authority, New Delhi, for the year 2004-2005, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Agricultural and Processed Food Products Development

- Authority, New Delhi, for the year 2004-2005.
- (112) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (111) above.
- (113) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the National Centre for Trade Information, New Delhi, for the year 2005-2006.
 - (ii) Annual Report of the National Centre for Trade Information, New Delhi, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (114) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 2005-2006.
- (115) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 2005-2006, together with Audit Report thereon.
- (116) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Practical Training (Eastern Region), Kolkata, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Practical Training (Eastern Region), Kolkata, for the year 2004-2005.
- (117) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (116) above.
- (118) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Practical Training (Eastern Region), Kolkata, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Practical Training (Eastern Region), Kolkata, for the year 2005-2006.
- (119) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Western Region), Mumbai, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Western Region), Mumbai, for the year 2005-2006.
- (120) A copy of the Annual Accounts (Hindi and English versions) of the Indian Gandhi National Open University, New Delhi, for the year 2004-2005, together with Audit Report thereon.
- (121) Statement (Hindi and English versions) showing reasons for delay in laying the

papers mentioned at (120) above.

- (122) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 2005-2006.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 2005-2006, together with Audit report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science, Bangalore, for the year 2005-2006.
- (123) (i) A copy of the Annual Report (Hindi and English versions) of the Sant Longowal Institute of Engineering and Technology, Sangrur, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sant Longowal Institute of Engineering and Technology, Sangrur, for the year 2004-2005.
- (124) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (123) above.
- (125)(i) A copy of the Annual Report (Hindi and English versions) of the North-Eastern Regional Institute of Science and Technology, Itanagar, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North-Eastern Regional Institute of Science and Technology, Itanagar, for the year 2004-2005.
- (126) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (125) above.
- (127)(i) A copy of the Annual Report (Hindi and English versions) of the India Gandhi National Open University, New Delhi, for the year 2005-2006.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the India Gandhi National Open University, New Delhi, for the year 2005-2006.
- (128)(i) A copy of the Annual Report (Hindi and English versions) of the University of Delhi (Part I and II), Delhi , for the year 2002-2003.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Delhi, Delhi, for the year 2002-2003.
- (129) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (128) above.
- (130) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Philosophical Research, New Delhi, for the year 2004-2005, together with Audit Report thereon.
- (131) Statement (Hindi and English versions) showing reasons for delay in laying the

- papers mentioned at (130) above.
- (132)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Srinagar, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Srinagar, for the year 2003-2004.
- (133) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (132) above.
- (134)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Social Science Research, New Delhi, for the year 2005-2006.
- (135)(i) A copy of the Annual Report (Hindi and English versions) of the Rastriya Sanskrit Vidyapeetha, Tirupati, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rastriya Sanskrit Vidyapeetha, Tirupati, for the year 2005-2006.
- (136)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Durgapur, for the year 2003-2004.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Durgapur, for the year 2003-2004.
- (137) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (136) above.
- (138)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Roorkee, for the year 2005-2006.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Roorkee, for the year 2005-2006.
- (139) A copy of the Annual Accounts (Hindi and English versions) of the Mizoram University, Aizawl, for the year 2002-2003, together with Audit Report thereon.
- (140) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (139) above.
- (141) A copy of the Statement (Hindi and English versions) explaining reasons for delay in laying the Annual Report and Audited Accounts of the Tezpur University for the year 2005-2006 within the stipulated period of nine months after the close of the accounting year.

6. Statement of Committee on Estimates

Shri C. Kuppusami laid on the Table a copy of the statement (Hindi and English versions) of action taken by Government on the recommendations contained in Chapter I and final replies in respect of recommendations contained in Chapter V of the Tenth Report of Estimates Committee (Fourteenth Lok Sabha) relating to the Ministry of Rural Development (Department of Rural Development) on 'Council for Advancement of People's Action and Rural Technology (CAPART)'.

7. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Ratilal Kalidas Varma presented the Nineteenth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Finance (Department of Economic Affairs – Insurance Division) on “Reservation for and Employment of Scheduled Castes and Scheduled Tribes in United India Insurance Company Limited”.

8. Statement of Committee on Empowerment of Women

Shrimati Krishna Tirath laid a copy each of the Statement (Hindi and English versions) of the Committee on Empowerment of Women showing further Action Taken by the Government on the recommendations contained in the Eighth Action Taken Report of the Committee on the subject ‘Scheme for Rehabilitating Women in Difficult Circumstances – SWADHAR’.

9. Statements of Committee on Public Undertakings

Shri Rupchand Pal laid on the Table (Hindi and English versions) of the following Action Taken Statements of the Committee on Public Undertakings:-

- (1) Statement showing Action Taken by Government on the recommendations contained in Chapter I of the First (Action Taken) Report of the Committee on Public Undertakings (Fourteenth Lok Sabha) on Air India Limited.
- (2) Statement showing Action Taken by Government on the recommendations contained in Chapter I of the Sixth (Action Taken) Report of the Committee on Public Undertakings (Fourteenth Lok Sabha) on MMTC-Trade in Gold (Import of Gold by MMTC).
- (3) Statement showing Action Taken by Government on the recommendations contained in Chapter I of the Seventh (Action Taken) Report of the Committee on Public Undertakings (Fourteenth Lok Sabha) on ONGC Ltd. – Avoidable expenditure due to creation of excessive handling capacity.

10. Reports of Committee on Petitions

Shri Kishan Singh Sangwan presented the following Reports of the Committee on Petitions (Hindi and English versions):-

- (1) Twentieth Report on matters concerned with Ministry of Finance.
- (2) Twenty First Report on the Action Taken by the Ministry of Petroleum & Natural Gas on the recommendations made by the Committee on Petitions (14th Lok Sabha) in

their 16th Report.

- (3) Twenty Second Report on matters concerned with the Ministry of Human Resources Development, Ministry of Railways and Ministry of Personnel, Public Grievances and Pensions.
- (4) Twenty Third Report on matters concerned with the Ministry of Coal.

11. Reports of Standing Committee on Coal and Steel

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Shri Hansraj G. Ahir presented the Following Reports(Hindi and English versions) of the Standing Committee on Coal and Steel(2006-07):-

- (1) Twentieth Report of the Standing Committee on Coal and Steel on Action Taken by the Government on the recommendations/Observations contained in the Fifteenth Report on the Demands for Grants(2006-07) of the Ministry of Coal.
- (2) Twenty-First Report of the Standing Committee on Coal and Steel on Action Taken by the Government on the recommendations/Observations contained in the Sixteenth Report on the Demands for Grants(2006-07) of the Ministry of Mines.
- (3) Twenty-Second Report of the Standing Committee on Coal and Steel on Action Taken by the Government on the recommendations/Observations contained in the Seventeenth Report on the Demands for Grants(2006-07) of the Ministry of Steel.

12. Statements of Standing Committee on Coal and Steel

Shri Hansraj G. Ahir laid on the table (Hindi and English versions) of the statements showing further follow up action on the recommendations contained in the following Action Taken Reports of the Standing Committee on Coal and Steel (14th Lok Sabha):-

- (1) 6th Report on the Demands for Grants (2004-05) of the Ministry of Steel.
- (2) 7th Report on the subject “Safety in Coal Mines” relating to the Ministry of Coal.
- (3) 11th Report on the Demands for Grants (2005-06) of the Ministry of Coal.

13. Report of Standing Committee on Energy

Shri Gurudas Kamat presented the Eighteenth Report (Hindi and English versions) of the Standing Committee on Energy on Action Taken on the recommendations contained in Twelfth Report of the Committee on Demands for Grants of the Ministry of Power for the year 2006-07.

14. Statement of Standing Committee on Energy

Shri Gurudas Kamat laid the Statement (Hindi and English Versions) showing action taken by Government on the recommendations contained in Chapter-I and Chapter-V of the 15th Report (14th Lok Sabha) of the Standing Committee on Energy on Action Taken on the recommendations contained in the 9th Report (14th Lok Sabha) of the Committee on the subject “Implementation of Accelerated Power Development and Reforms Programme (APDRP)” of the Ministry of Power.

15. Report of Standing Committee on Food, Consumer Affairs and Public Distribution

Shri Devendra Prasad Yadav presented a copy of the Seventeenth Report (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution (2006-07) on “The Forward Contracts (Regulation) Amendment Bill, 2006” relating to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).

16. Reports of Standing Committee on Health and Family Welfare

Shri Uday Singh laid on the Table a copy of the Nineteenth Report (Hindi and English versions) of the Standing Committee on Health and Family Welfare on the Indian Medical Council (Amendment) Bill-2005.

17. Evidence tendered before Standing Committee on Health and Family Welfare

Shri Uday Singh laid on the Table a copy of the Evidence tendered before the Committee on the Indian Medical Council (Amendment) Bill-2005.

12.11 P.M.

18. Statements by Ministers

- (i) The Minister of Finance made a statement regarding the status of implementation of the recommendations contained in the 36th and 37th Reports of the Standing Committee on Finance, pertaining to the Ministry of Finance.
- (ii) The Minister of Law and Justice made a statement regarding the status of implementation of the recommendations contained in the 15th Report of the Standing Committee on Personnel, Public Grievances, Law and Justice on Demands for Grants (2006-07) pertaining to the Ministry of Law and Justice.
- (iii) The Minister of Rural Development laid each of the following statements (Hindi and English versions) regarding: -
 - (1) The status of implementation of National Rural Employment Guarantee Act; and
 - (2) The status of implementation of components of Bharat Nirman relating to Ministry of Rural Development.

(iv) The Minister of Youth Affairs & Sports laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 176th Report of the Standing Committee on Human Resource Development on Demands for Grants (2006-07), pertaining to the Ministry of Youth Affairs and Sports.

12.13 P.M.

19. Calling Attention

Shri Basudeb Acharia called the attention of the Minister of Finance to the situation arising out of the non-implementation of wage settlement signed between the employees association and management of Industrial Development Bank of India Ltd. (IDBI) and steps taken by the Government in this regard.

The Minister of Finance laid a statement (Hindi and English versions) in regard thereto.

12.40 P.M.

20. Government Bills – Introduced

- (1) The Judges (Inquiry) Bill, 2006.
- (2) The Cable Television Networks (Regulation) Amendment Bill, 2006.

12.43 P.M.

21. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on 18 December, 2006, Rajya Sabha agreed without any amendment to the Central Educational Institutions (Reservation in Admission) Bill, 2006, passed by Lok Sabha on 14 December, 2006.
- (ii) That at its sitting held on 18 December, 2006, Rajya Sabha agreed without any amendment to the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Bill, 2006, passed by Lok Sabha on 15 December, 2006.

1.13 P.M.

22. Submission by Member

Regarding need to provide reservation in jobs in Private Sector.

Shri Ramjilal Suman made a submission regarding need to provide reservation in jobs in Private Sector.

Sarvashri Basudeb Acharia and Shailendra Kumar associated.

Shri Priya Ranjan Dasmunsi responded.

@2.09 P.M.

23. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under rule 377 as indicated against each: -

- (1) Shri S.K. Kharventhan regarding need to provide financial package to the coffee growers of Dindigul district in Tamil Nadu with a view to solve the problems being faced by them.
- (2) Shri Rayapati Sambasiva Rao regarding need to clear the pending railway projects in Andhra Pradesh.
- (3) Shri Jivabhai A. Patel regarding need to invest one percent of profit earned by O.N.G.C from exploration of Oil & Gas in Mehsana, Gujarat for the development of the region.
- (4) Shri Adhir Chowdhury regarding need to provide adequate potable water in western parts of Murshidabad, West Bengal through pipelines drawing water from river Ganges.
- (5) Shri Harisinh Chavda regarding need to declare Kandla-Ambaji via Khed Brahma and Shyamla-Madhya Pradesh and Ahmedabad-Abu Road route as a National Highway.
- (6) Shri Virendra Kumar regarding need to deploy bomb disposal squads at Bina Junction and other railway stations, in the country.
- (7) Shri Ramswaroop Koli regarding need to extend Dholpur-Tantpur Narrow gauge line upto Rupawas and construct new railway line linking Dholpur and Sawai Madhopur, in Rajasthan.
- (8) Shri Haribhau Rathod regarding need to bring forth a legislation providing for reservation in jobs and promotions to the Denotified and Nomadic Tribes in the country.
- (9) Shri Jual Oram regarding need to include 'Kurukh' language in the Eighth Schedule to the Constitution.

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@From 12.45 P.M. to 2.09 P.M. Members raised matters of urgent public importance.

- (10) Shri Bhanu Pratap Singh Verma regarding need to provide financial package for the drought affected farmers of Bundelkhand, and to construct Panchanda Dam with a view to solve the problems being faced by farmers in the region.
- (11) Smt. Minati Sen regarding need to take steps for the revival of Tea Industry in the Country.

- (12) Shri Ramjilal Suman regarding need to implement the recommendations of Committee set up by Ministry of Human Resource Development before giving permission to foreign universities to operate in the country.
- (13) Shri Alok Kumar Mehta regarding need to reconstruct the Government quarters situated on B.K.S. Marg, New Delhi in view of their dilapidated condition.
- (14) Shri Bhartruhari Mahtab regarding need to expedite the work on National Coastal Protection Project as per the proposal of State Government of Orissa.
- (15) Shri Prabodh Panda regarding need to instruct the F.C.I to start procurement of paddy in rural areas of West Bengal as per the target fixed.
- (16) Shri Shriniwas Patil regarding need to lay a railway line linking Karad Railway station in Central Railways with Chiplun Railway Station in Konkan Railways.
- (17) Shri Rajiv Ranjan 'Lalan' Singh regarding need to take steps to ensure availability of edible oil in adequate quantity meeting the future requirements of the country.
- (18) Shri Sanat Kumar Mandal regarding need to provide adequate budgetary allocations for speeding up the execution of the doubling of railway line from Sonapur to Canning in Sealdah Division, West Bengal.
- (19) Dr. Arun Kumar Sarma regarding need to take steps to check the menace of wild elephants in Assam.
- (20) Shri P.C. Thomas regarding need to implement the National Waterways Project suggested by NAWAD.
- (21) Shri P. Rajendran regarding need to revise the Employees Pension Scheme, 95 and bring it at par with the pension scheme for government employees.

2.09 P.M.

24. Government Bill-Passed

Time Taken: 2 hrs. 30 mts.

The Prohibition of Child Marriage Bill, 2006, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Smt. Renuka Chowdhury.

The following members took part in the debate:-

- (1) Smt. Sumitra Mahajan
- (2) Smt. Krishna Tirath
- (3) Smt. C.S. Sujatha

- (4) Shri Shailendra Kumar
- (5) Shri Alok Kumar Mehta
- (6) Smt. V. Radhika Selvi
- (7) Smt. Archana Nayak
- (8) Shri Prabodh Panda
- (9) Smt. Ranjeet Ranjan
- (10) Smt. Karuna Shukla
- (11) Smt. Tejaswini Seeramesh
- (12) Shri Suresh Prabhakar Prabhu
- (13) Shri Ravinder Naik Dharavath
- (14) Smt. Minati Sen
- (15) Smt. Sangeeta Kumari Singh Deo
- (16) Shri Francis Fanthome
- (17) Smt. Kiran Maheshwari
- (18) *Shri Ashok Argal
- (19) *Dr. Ramakrishna Kusmaria
- (20) **Smt. Neeta Pateriya

Smt. Renuka Chowdhury replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 21 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Renuka Chowdhury.

The motion was adopted and the Bill was passed.

25. Discussion under Rule 193

Time permissible: 2 hrs.
Time Taken: 01 mt.
Balance: 01 hrs. 59 mts.

Shri Basudeb Acharia raised a discussion regarding Draft Approach Paper to the Eleventh Five Year Plan.

His speech was not concluded.

The discussion was not concluded.

4.39 P.M.

26. Valedictory Reference

Speaker made the Valedictory Reference on the conclusion of the Ninth Session of the Fourteenth Lok Sabha.

4.45 P.M.

27. National Song

The National Song was played.

4.46 P.M.

(Lok Sabha adjourned *sine-die* at 4.46 P.M.)

**P.D.T. ACHARY,
Secretary-**

General.

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***Written speeches were laid on the Table.**
****laid some portion of her speech on the Table.**